gone through the rules. The practice and the conventions are also clear. But I do not want to enter into an argument with you and spend more time of the House. I would request you to be extremely brief.

श्री शिव चन्द्र झाः ग्राप टाइम बता दीजिये। एक मिनट, दो मिनट।

उपलभाव्यक (डा० रफीक जकरीया) : ग्राप 5 मिनट ले लोजिये।

श्वी शिव चन्द्र झा: ठोक हैं, आपका बहुत बहुत धन्यवाद। और आप मान लें कि यर्ड रोडिंग में....

उपसभाध्यक्ष (डा० रफीक ज्रकरीया) : इस पर ग्राप बहस मत कोजिये ।

श्री शिव चन्द्र झाः इसी लिपे मैं कह रहा था? यह मेरा किस्मत है कि आप ने मुझे 5 मिनट दे दिये। वह भी मैं छोड़ देता हं। मैं नहीं बोल्ंगा।

उपसभाध्यक्ष (डा०रफीक जकरीया): ठीक है।

The question is:

"That the Bill be returned."

The motion was adopted.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the Home Minister may lay on the Table a copy of the Government of Assam Notifications.

PAPERS LAID ON THE TABLE contd.

Notification of the Government of Assam Political (A) Department and related papers.

SHRI YOGENDRA MAKWANA: Sir, I beg to lay on the Table, Under subsection (2) of section 2 of the Essential Services Maintenance

University (Amdt.) Bill, 1981

(Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981, a copy each (in English and Hindi) of the following Notifications of the Government of Assam (Political (A) Department), together with a statement explaining the reasons for delay in laying the Notifications:—

(i) Notification No. PLA. 334/80/ 220 dated the 10th April, 1981 declaring certain services in connection with the production, supply and distribution of water and electricity including the Services under the State Electricity Board Assam the Electricity constituted under Supply Act, 1948 to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980.

(ii) Notification No. PLA. 583/ 81/10 dated the 14th August, 1981, modifying the Notification mentioned at (i) above.

[Placed in Library. See No. Lt-3261/81 for (i) and (ii)].

THE ALIGARH MUSLIM UNIVER-SITY AMENDMENT) BILL, 1981

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, I beg to move:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, as passed by the Lok Sabha, be taken into consideration."

Sir. before the House proceeds with the discussion an the Bill, I seek your indulgence and that of the House to say a few words on it.

Sir, the measure which is before the House and which we are going to consider today is one of momentous significance. I wish to recall that our party, in its election manifesto of 1980, gave a pledge that the minority char[Shrimati Sheila Kaul] acter of the Aligarh Muslim University would be assured.

(Mr. Deputy Chairman in the Chair)

It is this pledge that we are seeking to It was a pledge that we redeem today. Muslim brethren. The gave to our the Aligarh Muslim enactment of University Act, 1920 was an important landmark in the development of modem education of the Muslim of India. However, it was not the point at which the history of the Aligarh Muslim University started. As far back as Sir Syed Ahmad Khan 1870, Sir. realised that modem education was the only means for the removal of the backwardness of the Muslim community in India. At his initiative, a Committee to devise and means for the ways educational regeneration of the Muslims was set up. Two years later. Sir, a Society called' the Muhammadan Anglo-Oriental College Fund started functioning. One of the steps taken by the Society was to open a school in 1973. Three years later, Sir, it became a high school and, in 1977, the foundation-stone for the establishment of a. college was laid. Sir Syed Ahmad Khan died in 1880. But fee idea of establishing a university gathered strength even after his death. The Muslim University Foundation Committee had started collecting funds for setting up the University. The MAO' College. Aligarh had, by that time, grown into a leading centre for the education of the Muslims. After prolonged discussions extending over six years between the Government of India and the representatives of the University Muslim Foundation Committee. the Aligarh Muslim University Act. with the Muhammadan Anglo-Oriental College as its nucleus, was passed in 1920. Sir, the 1920 enactment was the realisation of the long-cherished ideals of the Muslims of India and it was their dream that found expression in the establishment of this University and a substantial part of the properties and fund which went into its making was also contributed by them.

University (*Amdt.*) 356 *Bill*, 1981

Sir these are the facts of history which we must recognise and acknowledge. For quite some time, the Muslims of India have been expressing concern that the law governing the Aligarh Muslim University does not recognise or acknowledge these historical facts. There has been a unanimous demand voiced by the Muslims of India that the Aligarh Muslim University Act, as it stands today, should make provision for the acknowledgment of this fact. This demand has the support of all sections of the country including all the political parties.

Sir, the, Aligarh Muslim University today is one of our largest residential Universities. It is a composite institu tion offering education from the nursery stage to the highest level of research. The courses offered by the University cover all the major dis ciplines—engineering, technology, medicine, sciences, social sciences and humanities. The University has over 17,000 students and nearly 1,000 teachers. It represent as a complex and diverse system of education that is progressive and modern.

Sir, the type and scope of the amendments to be made to the Aligarh Muslim University Act have been under discussion during the past few years. There have been detailed discussions with all shades of opinion on the nature of amendments to be made. During these discussions, a certain consensus was reached on the basis of which we have brought forward the present amending Bill.

Against this background, Sir, I wish to briefly, outline the main changes that we are making in the Aligarh Muslim University Act. The acknowledgment of the historical reality that the initial establishment of the University was not by the Government but by the Muslims of India, is reflected in the amendment proposed to the Title and the Preamble to the Act. We also propose to amend the definition of the expression 'University in the

University {Amdt.) 358 Bill, 1981

1920, be referred to a Select Committee of the Rajya Sabha consisting of the following members. namely:

- 1. Shri Shridhar Wasudeo Dhabe.
- 2. Shri R. R. Morarka;
- 3. Shri Harekrushna Mallick;
- 4. Shri Biswa Goswami;
- 5: Shri Hari Shankar Dhabhra,
- 6. Shri Hukmdeo Narayan Yadav;
- 7. Shri R. Ramkrishnan;
- 8. Shri V. Gopalsamy;
- 9. Prof. Sourendra Bhattacharjee.
- 10. Shri G. C. Bhattacharya;
- 11. Shri Shiva Chandra Jha;

with instructions to report by the last day of the next Session of the Rajya Sabha."

The questions were proposed.

थोमती अजीजा इमाम (बिहार) । उपसभापति महत्वय, सबसे पहले में श्रपनी इस हक्मत को अपनी तरफ से और अपनी पार्टी की तरफ से दिली मुवारकबाद देशा चाहती हं। एक देरीना मुतालबा लोगों का छौर आपका भी वादा था अपने इलेक्यन मेनोफेस्टों में उसको आव्य आपने पुरा किया । यह मुतालवा, जैसा मैंने कहा कि असेंदराज से था यह सिर्फ मसलमानों का ही मुतालवा नहीं था बल्कि मैं समझती हूं कि इस मुल्क के हर समझदार इंसान का मुतालवा था कि अलोगढ मुस्लिम यूनिवसिटी माइनोरिटी करेक्टर, अक्लियती किरदार को वापस लीटायी जाये। मझे खुर्शा है इस बात की कि म्राज वह दिन झा गया कि जब लोकसभा से यह पास हो गया है ग्रौर ग्राज हमारे हाउस में आया है ताकि हम भी इसको पास करें ग्रीर यह बिल एक्ट बन जाय। लेकिन एक बात मुझ को रहरह कर याद आ रही है। आज मुझे तिलोकी सिंह जो को याद बहुत आ रही है।

Act to make it beyond any shadow of doubt that the University was the educational institution of their choice established by the Muslim of India. These two vital amendments seek to restore the original character of the University. Having done this, we thought it would be necessary to build into the Act a provision which would enable the University to promote especially the educational and cultural advancement of the Muslims of this country. Sir, at this stage, I though I must reassure the House that the amendments proposed in the Bill do not, in any way, compromise the secular and national character of the Aligarh Muslim University. There are a few more changes. In response to the demand made by the Muslims, we are making a provision to restore to the Court of the University its power for supreme governance. Acceptance of this demand has necessitated a few more changes in the structure, pattern of governance and the composition of various authorities of the University. I am sure that all these details will be discussed and considered by the House.

The provisions of the Amending Bill now before the House, I am sure, will fulfil the aspirations of our Muslim brethren. Our response to their demand has been positive and the proposals that we are placing before the House for considertion, have a broad measure of acceptance from all section. Lf is my hope that this support and acceptance will be reflected during the consideration of the Amending Bill by this House.

With these words, Sir, I seek your permission to move that the Aligarh Muslim University (Amendment) Bill, 1981, as passed by the Lok Sabha, be taken into consideration.

MR. DEPUTY CHAIRMAN: There is one amendment by Shri S. C. Jha.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move:

"That the Bill further to amend-the Aligarh Muslim University Act,

[श्रोमती अजीजा इमाम]

उन्होंने बहुत मेहनत से कोशिश करके इस तरह का एक विल बनाया था और राज्य सभा में पेश भो कर दिया था। लेकिन वदकिस्मती से जब वह बिल 5 P.M. लोक सभा में पहुंचा तो लोक सभा टूट गई और वह पूरा का पूरा यों ही रह गया। बहारहाल, अब उनकी छह को, उनकी आत्मां को, शांति मिली होगो क्योंकि आज यह बिल यहां पर पास होने जा रहा है।

दूसरो बात मैं यह कहना चाहती हं कि जैसा अभी आपने फरमाया कि सर सैयद झहमद खां साहब ने इस यनिवसिटी को बनाया स्रौर वे इसको स्रमल में लाये। उन्होंने उस जमाने के तकाज को देखते हुए इस युनिवर्सिटी को बनाया उस जमाने में मुसलनानों का तबका पिछड़ा हुआ था । तालोम के मैदान में पोळे था। उनकी सलाहियतों को उजागर करने के लिये उन्होंने इस युनिवसिटो को कायम किया । इसका ग्रपना किरदार था, इसकी ग्रपनी सला-हियत थीं। मगर ग्रफतोस इस बात का है कि चन्द वजुहनात को बिना पर वह चोज खराब पर खराब होतो गई ग्रोर जो उतका किरदार या वह बदल गया। यह खुशो को बात है कि आप लोगों ने इसको समझने को कोशिश को और इस का पहले जो माइनोरिटी केरेक्टर था, किरदार था, उसको वापस लौटा दिया।

अब मैं यह कहना चाहती हूं कि सेकुलेरिजम का हमारे आइने में जो सकून हैं उसको बहुत से लोग अच्छो तरह से नहीं समझ पाते हैं . । सेकुलेरिजम के मायने बे लोग जो समझते हैं उससे कभी

कभी हैरानी होतो है। ग्राप जानते हैं कि अलोगढ़ में मुस्लिम यूनिवर्सिटी बनाई गई और बनारस में हिन्दू युनिवसिटी बनाई गई । अलोगढ़ मुस्लिम यूनिवसिटी का मतलब यह नहीं है कि वहां पर सिर्फ मसलमानों के बच्चे तालोम ले सकते हैं और गैंर-मुस्लिम वच्चे नहीं पढ सकते हैं । इसी तरोके से बनारस हिन्दू यनिवसिटो का यह मतलब नहीं है कि बहां पर सिर्फ हिन्दू हो तालीम ले सकते हैं, गर-हिन्दू नहीं पढ़ सकते हैं। सेक्लेरिजम का मतलब तो यह होता है कि हर इन्सान को इस बात को आजादी है कि वह अपने मजहब और धर्म क मताविक अपने मजहब का पालन करे। श्रलीगढ मुस्लिम युनिवर्सिटी इसका नम्ना है, बनारस हिन्दू यूनिवसिटो इसका नम्ना है। जैसा मैं जानतो हुं कि झलीगढ़ मुस्लिम यूनिवर्सिटो में बहुत से हिन्दू तालिबइल्म हैं और बहुत से प्रोफेसर श्रौर लेक्चरार भी हिन्दू हैं। ऐसा ही वनारस हिन्दू यूनिवर्सिटी में भी होगा । इसलिये इसको किसी मजहब के साथ या किसी फिरके के साथ या किसो तबके के साथ जोड़ देना बहुत गलत है। अगर इन जगहों पर किसो वजह से चन्द फसाद हो जाते हैं तो इन युनिवर्सिटोज का नाम ऊपर आ जाता है। दंगे-फंसाद कहां नहीं होते हैं? विहार की र्निवर्सिटोज में तो प्रावे दिन छरेबाजो होती रहती है मारपोट होता रहतो है। लेकिन चूंकि ये यूनिवसिटाज बड़ो हैं, इसलिये इनका नाम उजागर हो जाता है। वहारहाल यह खुशो को बात है कि यह दौर झब खत्म होने वाला है । यह यूनिवसिटो ग्रब सूबर जावेगी।

दो तीन बातों को तरफ मैं आपकी तवज्जह दिलाना चाहतो हूं। एक तो " "University" means the educational institution of their choice established by the Muslims of India, which originated as the Muham-madan Anglo-Oriental College, Aligarh, and which was subsequently incorporated as the Aligarh Muslim Universities."

यह तो तवारिसी बात है । यह आपने ग्रच्छा किया है। इसको यहां पर डाल दिया है। दूसरो बात आपने कही कि-

"to promote especially the educational and cultural advancement of the Muslims of India."

यह भी अच्छो वात है। तोसरी बात ग्रापने कहो है कि--

"Provided that nothing in this section shall be deemed to prevent religious instruction being given in the manner prescribed by the Ordinances to those who have consented to receive it."

यानी जितनी बातें उस यूनिवर्सिटी के पास पहले थीं उनको ग्रापने वापस लौटाने की कोशिश की है।

एक बात मैं यह भी कहना चाहती हूं कि यह जो श्री शिव चन्द्र झा जी की एमेंन्डमेन्ट है और जिसमें यह कहा गया है कि इसको सेलेक्ट कमेटी के पास भेजा जाय, उसको मैं अपोज करती हूं और मेरी पार्टी भी इसको अपोज करती है । हम इस बिल का इस्तकवाल करते हैं और खुले दिल से इस्तकवाल करते हैं और खुले दिल से इस्तकवाल करते हैं । सिर्फ मुसलमान ही नहीं, पूरा मुल्क इसका स्वागत करता है । बल्कि इस मुल्क का हर रहने बाला जो थोड़ा समझ प्रोर ग्रक्ल रखता, पारसी भी, पीलू, ग्रौर मोदी साहब कहते हैं, हम सब लोग कमिटेड है, हमारी पार्टी कमिटेड है ग्रापकी पार्टी बहुत बड़ो पार्टी है वह कमिटेड है । ग्रापकी पार्टी इस वक्त हुकमत में है । ग्रापने दिल दिखाया है ग्रोर यह ग्रापका दयालूपन है जो ग्राप इसको लाये तिलोकी वाबू कह रहे थे पहले से बहरहाल यह होगया, इसकी हमें खुशो है । इसमें किसी तरह का रोड़ा नहीं ग्रटकना चाहिए ग्रौर हम चाहते हैं कि यह बिल पास हो जाए ग्रीर जो ये झगड़े वहां चल रहे हैं कहीं न कहीं ग्रीर कभी न कभी जाकर खत्म हो जाय ।

एक तजवीज में देना चाहती हूं कि जहां कोर्ट में ग्रापने इंडस्ट्री ग्रीर कामग को रिप्रजेन्टेशन दिया है वहां यूनिवर्सिटी के स्टाफ को नहीं दिया है । इसलिये वहां पर जो स्टाफ है यूनिवर्सिटी का उनको भी यहां पर रिप्रजेन्टेशन मिलना चाहिए ।

एक तबका आपने और छोड़ दिया। वह है मेरा और आपका मोला कौल जी। हम लोगों का तबका..(व्यवधान) .. ये मुस्लिम औरत कह रहे हैं और मैं औरत कह रही हूं चाहे वह मुसलमान हो या हिन्दू, जो भी हो । सब औरतों का मामला है, इसमें कोई वो राय नहीं हो सकती । हिन्दू औरत हो चाहे मुसलमान औरत हो सब औरतों को अपना हक मिलना चाहिए ।

श्री**पीलू मोदी:** (गुजरात) हिन्दू और मुस्लिम में कोई फर्क नहीं होना चाहिए... (य्यवधान)...

श्रीमती अजीजा इमाम : हिन्दू और मुस्लिम में कोई फर्क नहीं होना चाहिए । श्चीमती अजीजा इमाम]

जहां तक एडमिनिस्ट्रेशन का सवाल है, उसको भी दूरुस्त करना चाहिए, तजबीज रखनी चाहिए, वह भी आप लाये हैं इस बिल में मुझे कोई चीज गलत नजर नहीं आतो है। मैं समझतो हूं कि यह विल मकम्मल है, फिलहाल बहुत ग्रच्छा है। में आपका और आपकी सरकार का शकिया अदा करतो हूं। एक बात श्रीर इसमें आइन्दा जैसे लोगों को थोड़ा बहुत डर है कि कहीं ऐसा नहो कि यह बिल जो ग्राज पास हो जाय, इसके बाद फिर उसमें डाइल्य्यन हो । यह नहीं होना चाहिए।

श्री उपसन्नापति : ऐसा कैसे होगा जब बिल पास हो जायेगा।

श्रीमती सरबी मखोपाध्याय (पश्चिमी - बंगाल) : पोछे हुआ था।

श्री उपसभाषति : पोछे को छोड़िये।

श्रीमती ग्रजीजा इमाम : कुछ लोगों की यह राय थी जो मैंने आप तक पहुंचाई उम्मीद है पीछे ऐसा नही होगा ।

SHRI PILOO MODY: Are you assuring on behalf of the Government?.

on behalf of the House.

SHRI NARASINGHA What else is he doing?

take like that.

मोंहतरम सदर डा० जाकिर हसैन, जैसे लोग रूहे रवां रहे । ऐसे हो कितने इंसान वहां थे जिन्होंने इस मुल्क को बहुत कुछ दिया । मैं इतना कहकर म्रापका ज्यादा वक्त न लेते हए मपनो बात खत्म करती हं ग्रीर में अपनी ग्रीर अपनो पार्टी को तरफ से बापका फिर शकिया अदा करतो हूं।

श्री उपसभाषति : मुझे उम्मोद है कि श्रीर मेम्बरान भो इस बात का ख्याल रखेंगे ताकि यह बिल जल्दो पास हो जोय । ग्राज ग्राखिरो दिन भो है।

SHRI N. K. P. SALVE (Maharashtra): Sir, I rise to support this measure very warmly. And I could not agree more with Mrs. Sheila Kaul when she said that this is a measure of momentous significance. In fact, Sir, for reasons I want to advert to later, I consider that the measure contemplated by this Bill marks a very significant watershed. it is a glorious landmark in the strenuous pursuits of the nation, its crusade to firmly and truly establish a secular India. I must congratulate the Education Minister for bringing this enactment by way of the Aligarh Muslim University (Amendment) Bill.

Sir, in the history of legislation of the postindependent India, there have been few MR. DEPUTY CHAIRMAN: I can do enactments as would equal the present measure so far as its symbolic value and so far as its noble philosophy are concerned. Sir, I

PRASAD happened to read the judgment of the Supreme NANDA (Orissa): Mr. Piloo Mody, he is Court in the case of Aziz Bash and another assuring on behalf of the Government reported in the A.I.R. 1968, Supreme Court, 682. In that judgment, the Supreme Court decided that the Aligarh Muslim University

MR. DEPUTY CHAIRMAN: Don't would not be entitled to the privileges and to the guarantees and rights contemplated under article 30 of the Constitution because inter

SHRI PILOO MODY: Pass it quickly alia it was not established by the minority before they change their mind or there is community. I have no doubt in my manipulation, on or the other.

श्रीमती ग्रजीजा इमाम : ग्रलीगढ युनिवर्सिटी में ऐसे भी शखितयतें मन्सलिक रही जैसे खुरशीद आलम खां, हमारे mind as a very humble student of Constitutional Law that whatever maybe the ramifications and the ramifications have not been happy because the Judgement created very great apprehensions in the minds of the Muslims of the country that as a result of that judgement the basic minority character of his great institution is imperilled and is in jeopardy. But as a humble student of constitutional law I am unable to find any error of mistake in the judgement of the Supreme Court. Therefore, if this is the correct view of the law and if their reading and interpretation of the Constitution, article 30 is correct then the only way, the only manner in which we could restore the confidence and faith of the minority community, that to us secularism is not merely a percept, but in practice we want to so act is to show that we all really and truly and genuinely believe in the pracept of secularism, this was the only measure, this was the only way, we could have brought about the restoration of confidence in the minority cmmunity.

Sir, the historical background of this legislation is of quite some importance and it has relevance and nexus for us to realise that this measure is not merely of a forensic value or of legal significance, for it is not as through we want to get rid of an anachronism, or we want to remedy an outdated provision. There is something very much more than this. This is a measure which proves that the nobly accepted Preamble of the Constitution and the philosophy of secularism is not merely a futile bondage, and it is not a barren verbiage and secularism to us is not merely a concept in theory but it is a concept which we very much value.

Sir, the entire articles in which invaluable human rights have been conferred by the founding fathers of the Constitution if they were to be juxtaposed and collated and critically examined, one would find that through all these articles is enshrined and entrenched the basic philosophy of

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secularism. Sir, if one were to evaluate and see, it is one of the cherished objectives of our noble Constitution to assure to all citizens liberty of thought, expression, belief, faith and worship and nothing nurses or nourishes the human mind to make it more cultivable and culturable than the education itself. It clarifies that belief, faith and worship builds and strengthens convictions for greatest human enterprise.

Sir, last but not the least, correct education and correct perspective abridges the narrow concepts of bigotry and religious intolerance and for this purpose to be able to ensure that we are able to provide this to the Indian society, article 14 guarantees equality, article 16 guarantees equality of opportunity in all matters of public employment, article 19 guaran. tees freedom of speech and expression or to practise any profession or to carry on any occupation trade or business subject to reasonable restrictions article 25 guarantee freedom of conscience and free profession and freedom to profess and propagate religion, article 26 enshrines the right to religion to every religious denomination and to establish and maintain religious and charitable institutions. Articles 29 and 30 are of quite some significance. They confer educational and cultural rights as a fundamental right. And, Sir, there used to be one more article, article 31, the right to property, which was considered to be as the most obscene of rights to be enshrined in the fundamental rights. Fortunately, that has been deleted.

As a result of this, Sir, one would see that it is absolutely essential and necessary to enure that the values of secularism are not only shown In practice but there is confidence of the minorities, especially the religious minorities, in the fact that the nation as such stands for seclarism and, therefore, when this judgment came, the judgement was called upon to interpret the ambit and scone of article 30, which provided a right to mln-

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ority community, linguistic and religious, to establish and administer educational institutions of their choice. The Supreme Court was called upon to determine in 5 writ petitions which had been filed and in 5 writ petitions they had challenged the Constitutionality of the Aligarh Muslim University (Amendment) Act of 1951 and 1965, and in those writ petitions where the Constitutionality of the amendment was challenged, the Supreme Court considered ambit of section 30 and it came to the conclusion on evaluation of the fact that the words 'establish and administer' should be read conjunctively and if they are read conjunctively, then Aligarh Muslim University was not established by the minor ity, and, therefore, it could not be entitled to protection of article 30. There are only 3 or 4 lines and I shall read them. because this is of great importance so far as I am con-cerned. When this judgment is right, when this judgment is otherwise correct, this country has not remined silent to ensure the values of secul-rism and this measure has come about. However right the judgment may be, there are other ways by which we can restore and by right process that is being restored. I would read the judgment of the Supreme Court on page 672:

"The answer to our mind as to who established the Aligarh Muslim University is clear and that is that it was Central legislature by enacting 1920 Act established the said University. that As we have said already, the Muslim minority could not establish a university whose degrees were bound to be recognised by Government as prosection 6 of 1920 Act. vided by That one circumstance along with the fact that without the 1920 Act the University in the form that it has, could not come into existence shows clearly that the Aligarh University when it came into existence in 1920 was established by

the Central legislature by 1920 Act. It may be that the 1920 Act was passed as a result of the efforts of Muslim minority but that does not mean that the Aligarh University when it came into being under the 1920 Act was established by Muslim minority."

Sir, the Supreme Court expressed its helplessness while coming to the conclusion on page 669 that they observed that they were only concerned with the examination of Constitutionality; they could not go into the merits of the matter; they could not go into the philosophy or the principles and this is what the Supreme Court stated on page 669;

"It is not our function in the present petition to consider the philoso. phy underlying the amendment made by 1965 Act; nor do we propose to go into the merits of the amendment made; that we are in the present petition concerned only with Constitutionality of the provisions of 1965 Act. If the provisions are Cons, titutional, they are within the legislative competence of Parliament."

And if this be the correct view, which I submit with all humility that this is the correct view so far as the facts of the case are concerned, it was inevitable that this judgment would be rendered by Supreme Court. And this judgment did shake the faith and confidence of Muslim Minority. It is that which is sought to be remedied by these provisions. If one were to see the Changes which have been brought about to get over the problems created by this quite some judgment, they are of significance. In the Definition section to which the hon, Education Minister has referred, inter alia, it has been stated that 'University means the educational institution of their choice established by the Muslims of India which originated as the Mohammedan Anglo-Oriental College Aligarh

and which was subsequently incorporated as Aligarh Muslim University."

By making these provisions in the Act itself, all the disputes have been set at rest as to who established the University and, therefore, the minority character which stood in peril or which was considered to be in jeopardy because of this judgment stands very substantially remedied and in bringing about this remedy there is a very great sense of tolerance shown by all those in whose hands destiny of the country lies today to make sure that we are not only.....

SHRI PILOO MODY: Hear, hear.

SHRI N.K.P. SALVE. He also belongs to the minority community.

SHRI PILOO MODY; Hold yourself; I do not belong to any minority; I own this country.

SHRI N.K.P. SALVE: Sir, sometimes from the other side this boboo-nry must come to an end. He said 'buffoonery' is unparliamentary; so I do not use that word Buffonery should come to an end.

SHRI PILOO MODY: Go ahead. Use it, Reflects on the user and not on the. . .

SHRI N.K.P. SALVE: I am willing to admit. If I sit in his company, it is bad enough. But a human being can act like that, which he is doing.

All that I am submitting is, Sir, this is a serious matter, where an enactment has been brought in, where a measure has been contemplated to make sure that the minority community do not fear that the basic policy of secularism has been put into jeopardy by a judgement of the Supreme Court.

There is one more section to which I would like to refer, which is contemplated in this Bill. This is in regard to substitution of a new section for section 8 which says.

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"8. The University shall be open to all persons (including the teachers and taught) of either sex and of whatever race, religion, creed, caste-or class:

Provided that nothing in this section shall be deemed to prevent religious instruction being given in the manner prescribed by the Ordinances to those who have consented to receive it."

This ensures that the cultural aspect of the matter, the educational aspect of the matter, which is extremely essential to maintain the minority character, has been taken care of. Due religious instruction and lessons may be imparted to those who want to take it. Therefore, Sir, these are the two provisions which are of very great significance and they take care of the problem.

There is only one more thing which I would like to submit and it is this. While this measure, I have not the least doubt in my mind, is a proof of the tolerance which the majority as such overall shows towards the minority community, the minority community which I happen to know.

SHRI SYED SHAHABUDDIN (Bihar): What are you talking? I did not expect this from you.

MR. DEPUTY CHAIRMAN: Let him make his observations, Mr. Sahabuddin You can rebut it later on.

SHRI SYED SHAHABUDDIN: This is not an act of charity.

DR. SARUP SINGH (Haryana): What Mr. Shahabuddin is trying to say is this. I agree with Mr. Shahabuddin. Do we have to say that we are showing tolerance towards somebody? To say that the majority community is tolerant to the minority community in the country, I am sorry to say, is an insult to the minority community. SHRI PILOO MODY: Patronising. (*Interruptions*) This is what happens when you have a bad dalal to plead your case.

SHRI N. K. P. SALVE; If he had only heard me properly, he would not have been perturbed. I am talking of religious tolerance. And if there is religious tolerance towards everybody, what is wrong in my saying that?

Sir, this is certainly a measure which shows that we want to proceed with our basic philosophy of secularism and secularism does mean that there has to be mutual religious tolerance shown, mutual respect shown, to others' religions...

SHRI PILOO MODY: Nonsense.

SHRI N. K. P. SALVE: That is Mr. Piloo Mody's view of the matter.

SHRI PILOO MODY: It is a right. It is not a tolerance.

SHRI N. K. P. SALVE: Every right is coupled with an obligation and every obligation has a right. What I am submitting is that, it is not a matter of indulgence. It is a matter of particular attitude, it is a matter of correcting which is being done; this must be understood. Sir, I also happen to belong to a minority community. And it is not as if I am saying that I am showing some favour to the minority community. That was farthest from my mind. This measure, which has come up before this House today, and which has been passed by the other House, is to be passed by everybody concerned. And we as representative sovereigns, legal sovereigns, are enacting this measure for and on behalf of the political sovereigns and, therefore, it is a tribute to the overall faith of the people, the nation, in the philosophy of secularism. This is what I wanted to convey. Sir, there is one mure aspect of the matter. The minority community is having a vest-

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ed interest in the value of secularism. But while making our demands, one should not take it to a point, where the very foundations on which these values or these rights are based, are likely to be destroyed. Nothing should be demanded which is likely to affect adversely the national cohesion, global prestige, economic advancement, social emancipation, political stability, national integrity and solidarity of the country. This opportunity I take to submit that it is essential that care should be taken; this is a double-edged weapon. The demand that we are making is a double-edged weapon. With one edge, while we are seeking to achieve something, may be, with the other edge, we are cutting ourselves out. I hope, Sir, this measure which is acclaimed, as it appears, by all sections of the House, when passed duly, would reestablish the confidence of the minority community in the secular values of the country. Thank you, Sir.

SHRI SYED SHAHABUDDIN: Mr. Deputy Chairman. Sir, the bells have begun to toll for the end of this Session and we are faced with a moment that comes rarely and which' has to be recorded. It is, indeed, Sir, a momentous and historic occasion. 1 hope that the discussion we are going to have on the floor of this House shall be objective, free of passion, in depth and detailed, as Madam Minister wanted.

Sir, this Bill, in whatever form it has come, is the culmination of a long struggle which began 15 years ago when the rights and functions of the University were distorted by two successive enactments of 1965 and 1978. Since then the national politics has had its Aligarh moments, and Muslim politics, of course, has been completely hypnotised, has been dominated by the Aligarh trauma. But I wish that there was adequate consultation before Government brought this Bill here so that out of this discussion, we could have a Bill which would crystallise a national consensus, a total

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agreement, a Bill which would have been passed by approbation of the entire House, a *Bill* which would have erased Aligarh from the agenda of the nation, at least from the agenda of Muslim politics for ever. I wish, Sir, that the Muslim mind would be free from same of the slogans, the mantras which it has been chanting or has been made to chant for a number of years. Aligarh is one of them unfortunately. The manner in which the Bill has been brought here, almost springing a surprise on all of us. has teft me with a feeling that, pass as we will this Bill, it will not be the end of the story. That will be a tragedy, that will be a matter of sorrow which I would share with the rest of the nation

Mr. Deputy Chairman, let us look at the history. The Act of 1920 incorporated the University. The Act of 1951 brought the University into line with the realities of an independent, modern, secular, democratic India. I mentioned to you the Acts of 1965 and 1972. In between came the judgement to which Mr. Salve referred, the infamous judgement, if I may say so, in the Azeez Basha case of 1967. A senior leader of the country, Sahib, Fakhruddin appointed а Committee called the Beg Committee in 1968 to ponder over the matter. The Aligarh University itself appointed a Committee in 1976 called the Joint Committee. They made their recommendations. At the same time there was the agitational aspect of the matter, in which I would not go. Subsequently, the Janata Party came to power and for the first time a comprehensive Bill-85 of 1978-was presented to Parliament. It was passed by the Lok Sabha, but unfortunately due to the dissolution of the Lok Sabha, it could not be enacted.

It is true that the Congress Party in. its manifesto promised, made a pledge that they will assure the minority character of the University. It is also true at the same time that that was not a commitment made only by the Congress Party; it was a commitment made almost by the entire country, by nearly all the political parties. It was mentioned, Sir, in the President's Address and a Bill was introduced. The first edition of the Bill was on 28th March, 1980. The second revised edition appeared on 12th August. 1980. And the third revised edition appeared on 23rd December, 1980, which was exactly a year ago. And this whole one year, the Government has been sleeping. And they have been sleeping even during the Session until the last meeting of the Business Advisory Committees of the Lok Sabha and the Rajya Sabha And then suddenly came the announcement.

I do not know the reason, Sir. I hope it is not politically motivated. I hope for the best. But as I said. I wish the Bill had been presented in a manner that would have crystallised a national opinion.

Mr. Deputy Chairman, we have been talking about the various characters of the Aligarh University. This poor be rather University seems to "characterless," We talk about its minority character, its historic character, its secular character, its democratic character, its autonomous character, its national character, its communal character....

SHRI PILOO MODY: Its Congress character.

SHRI SYED SHAHABUDDIN: Perhaps its Congress character, its Islamic character, its feudal character, but nobody talks about its character as a university... Nobody talks about its character as a centre of learning, as a centre of education, as a centre of excellence. Mr. Deputy Chairman, since I don't have much time, I have to concentrate on minority character.

Mr. Salve also referred to the minority character. The constitutional position is very clear. The AMU was established by the Muslim community

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[Shri Syed Shahabuddin] in 1920. It was administered exclusively by the Muslim community until 1965. The Acts of 1965 and 1972 took away the minority character of the University, which is what you are going to restore today. I am very happy that you had admitted what you did. The Supreme Court said very clearly, Mr. Salve notwithstanding, that the University was not a minority institution.

SHRI N. K. P. SALVE: They said it was not established.

SHRI SYED SHAHABUDDIN: So it was not a minorty institution? We are using the phrase "minority institution" in *the* sense of an institution established and administered by the minority community. You are only paraphrasing the judgment.

I would like to put a question to the Minister. Does the Bill that we have before us today restore the minority character of the University? In my opinion, it does not. It does not because the definition of the University in this Bill is defective. That definition does not negate, as it should through a 'nonabstense' clause, the judgement of the Supreme Court. The judgement of the Supreme Court remains the law of the land. This minority character is not restored because once again in the definition a distinction is made between the AMO College and the AMU, the intention being that the institution the established Muslims was the Muhammadan Anglo-Orient-

- al College and not the University. The University was established by the Act, as the Supreme Court has said. You will mark, Sir, the words used in the Definition are "establish" and "originate". What was established" and "originated" was the Muhammadan Anglo-Oriental College. May I ask the hon. Minister whether "establishment" and origination" can be
- different in point of time? Or, are they referring to the same fact, the same act, of the foundation of the

Muhammadan Anglo-Oriental College? Therefore, Sir, the judgement of the Supreme Court is erroneous as the Definition is defective. A constitutional jurist, a well-known jurist of the country, Mr. H. M. Seervai, in his *Constitutional* Law of India...

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SHRI N. K. P. SALVE: The definition is a drafting error or a constitutional drawback?

SHRI SYED SHAHABUDDIN: In my opinion it is a legal defect, it is a misleading of the law. That is why I have submitted ah amendment and in that amendment I have said that if the words 'notwithstanding a judgment of a court etc.' were asked then of course, the judgment would have been superseded, but it has not been May I, Sir, read out to you the opinion of Mr. Seervai about the judgment of the Supreme Court?

"It is submitter that this is the first case in which the Supreme Court has departed from the broad spirit in which it had decided cases on cultural and educational rights of minorities. In the present case the Supreme Court has, on narrow, technical grounds, which are erron eous, held that a minority com munity which had striven for and obtained, the establishment of a Muslm University and endowed it with considerable property and money, had not established that University and the provisions of the Act of 1920 vesting the supreme government of the University exclu sively in Muslims did not vest the administration in Muslims. On the Supreme Court judgment there is nothing to prevent Parliament from converting the Muslim University into a university for foreign students or for backward classes. It is sub mitted that the decision is clearly wrong and productive of gross public mischief and should be over ruled."

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I hope the Supreme Court itself overrules it in due course of time but I had wished that the Government, in bringing this Bill, could overrule it by acting through the supremacy and sovereignty of the people vested in this Parliament.

SHRI PILOO MODY; That Mr. Salve claims.

SHRI SYED SHAHABUDDIN: Therefore, my claim is that when the Treasury Benches claim that they are restoring the minority character of the University, when they claim that they are fulfilling their pledges, they are committing nothing short of fraud on the Muslim community of India. It is a false claim; it is a misleading claim; it is a motivated claim. Let them politically not say this that they are doing all that they are supposed to do. Sir, some friends of course question the very concept of a minority institution. They say that a minority institution by definition is corrosive of secular values, was said in the other House, as that is productive of nepotism it and inefficiency. There are friends who say that ab initio the AMU did not have a minority character so, where is the question of restoring the character? The fact of history, is that is was under the Act of 1920 that this University was only incorporated. We have now to look at the functional aspects of the matter. What is а university if not a cooperative venture, a co-operative undertaking between the teachers, the students and the management? The question is who teachers, the question is who is taught, the question is what is taught, and the question is who manages it.

On the first question, I have no doubt in my mind that it may be a minority institutions or otherwise, there should be no restriction on the choice of teachers at all. We want— everyone of us wants the best of teachers to be selected on the basis of excellence, on the basis of merit.

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Today, the University already has some 50 per cent of its faculty members from amongst the non-Muslims. I do not mind if 100 per cent come from the non-Muslims.

Sir, he second question is: what is taught? May I remind my hon. friend-he has left the House-about the Supreme Court judgement in the Kerala case. In that judgement, Justice S. R. Das said that he did not want to fore-close the possibility being in an educational of outsiders institution founded by the minorities. Very But what was his vision correct. He thought of a 'sprinkling of outsiders'. The Chatterii Committee which went into the matter discovered that 35 per cent of the students at that point of time in the were non-Muslims and early sixties they thought that this was not unreasonable. Today their number has gone up to 40 per cent. The University, in my view, has been trying through the back-door, manipulation, through running through third rate schools on the campus, almost like a silent conspiracy, to see that among the students the somehow majority of the Muslims is maintained. I think this is all wrong. The minority institution is created for the purpose of educating minority children. The Government have also noted in this very Bill that the purpose of the Aligarh Muslim University is the education and cultural advancement primarily of the Muslim community of India. Therefore, I hope the hon. Minister will devise some means whereby the major beneficiaries of this educational plant called the Aligarh Muslim University remain the Muslim community of India. That, to my mind, would be assuring the minority character of the University.

> The third question is; what is taught? The University to my mind, is an open arena of ideas: it is not a battleground of ideologies. It is a centre of educational excellence, it is an institution for the transmission

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of knowledge and cultural values: it is not a theological seminary. The Muslims never wanted to establish another religious school Or college. Sir Syed Ahmed wanted the Muslims to be modernized, wanted them to contribute to the construction of the nation, to produce doctors, engineers and professionals and, therefore, it is not to be a centre for the propagation of Islam. I would like to assure my colleagues who have some doubt about it; it is to be a modern university. It has to provide facilities for modern, secular education, as the Minister said, in all its complexities and diversities. It is not to produce mullahs, but young men who will stand up with confidence and march shoulder to shoulder with the rest of the country in building the nation.

I, therefore, believe—and I reply to a point which has been raised in the other House that even doctrines, political, economic and social, inconsistent with Islam should and must be, taught in the University; there should be no doubt about it. We do not like the University to be a fundamentalist university. That must be very, very clear.

SHRI NARSINGH NARAIN PANDEY (Uttar Pradesh): Nobody could understand what Mr. Shahabuddin wants to say. He is so confused.

SHRI SYED SHAHABUDDIN: You read it tomorrow.

SHRI NARSINGH NARAIN PANDEY: He is so confused that he cannot clarify it.

SHRI SYED SHAHABUDDIN: The question is who then pays for all these facilities? Obviously, the people of India. Just as the Muslim community can call upon the sovereign power of the State to create a University for them, similarly the Muslim community can call upon the financial resources of the State to finance and fund a university espe-

cially meant for them, largely meant for them. There is, therefore, to be no question that the Government should not pay for it, if the University is to retain the minority character.

Finally. Sir. some people have expressed the fears that if the Muslim community was left to manage it, it will come under narrow sectarian control, that it will become the exclusive preserve of a reactionary clique, of a section of the Muslim community, that it will come under the thumb of a feudal coterie, that it will become domonated by theologians, fanatics, fundamentalists. Sir, there are people in our country who not only equate Islam itself with fanaticism but the Muslim community with communal thinking antinational purpose, anti-social behaviour. For them, I have got nothing to say. But as far as the Muslim community is concerned, our purpose is very clear. Even if there is a Muslim majority in the Court or in the Faculties or in the student body, it will not ipso facto negate the secular character of the University. It will not condemn the University to abscurantism or fanaticism. Let me assure them. There are some people here for whom Muslims cannot be trusted to be secular. Secularism, I submit, Mr. Deputy Chairman, cannot prosper if the minorities feel frustrated or alienated. Nor is secularism in danger if a community a section of our people, strive for their advancement so long as this does not clash or conflict with the advancement of the rest of the society.

Sir, I come to the second part, that is the Court. The Court, in my ooinion, being constituted under the Bill is far too big a body. consisting of 169 persons. It is too large. It is likely to be dominated, by the very nature of things, by local persons or local elements, by some vested interests, which do operate on the campus. Therefore, Sir, even in the name of democracy, the Bill should not have enlarged the size of the Court to this extent. I also find, Sir, the Muslim community of India as a whole will not be fully represented. We have brought in the Chairman of the Wakf Board, but we have real no representation from the Muslim community from outside U.P. Even If it is, it is very marginal.

Another technical point that arises is that the Bill lays down the procedure for the constitution of the Court. It says that the Court shall elect some 45 members. How can a Court which has not yet been constituted, elect a part of itself? This to my mind is a legal conundrum. I think the Minister requires the services of Mr. Salve to find a solution, a legal solution, to this problem.

Another thing is about the auto nomy of the Court. The Minister has said that the Court is the supreme governing body of the. University. But much power, even veto however is vested in the Visitor. This mili tates against the concept of auto nomy. Therefore, this power should have been put at the lowest level possible. There will definitely be situations in which the Visitor's in tervention will be called for, in which the final decision has to be taken by the Visitor. But such situations must be extremely rare.

Finally, Sir, about the submission of accounts. There is a provision here that the annual accounts shall be submitted to Parliament. It is an assertion of the sovereignty of But I would like Parliament. the Minister to ensure that a similar provision is made in the legislations relating to all the Central Universities. Let there be no question that Aligarh Muslim University is being singled out for the purpose.

Finally regarding the manner of selection of the Vice-Chancellor. To my mind, the way it is put there, it will split the University into warring factions, it will spoil the atmosohere on the campus. Can you imagine a Vice-Chancellor functioning efficiently

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who has canvassed for support of the students and teachers of the same University in order to become the Vice-Chancellor? That is an absurd proposition, and, therefore, I have tried to dilute it to the extent I could. I have said, "Let the Court suggest five names, out of which the Executive Council should take three." That will reduce the temper of agitation, and the final selection will lie with the Visitor.

Sir, an hon. Member of the Congress (I)—(Time 'bell rings) Permit me two minutes-while speaking in the other House, said, "Muslims will appreciate the trust, faith, reposed in them." The hon. Member, Mr. Salve, also said something of the sort but I am happy that he corrected himself. First he talked about the tolerance by the majority of the minority. Subsequently, he talked about mutual tolerance. I am very happy that he did so. Sir, are these Muslims really such ungrateful wretches? Do they depend on our tolerance? "Look at the partition of the country. They have extra- territorial loyalties. They indulge in polygamy. They participate in international conspiracies. They convert people with the help of petro-dollars. And yet we tolerate them. We trust them. We give them back the University. What wonderful people we are!"

SHRIMATI HAMIDA HABIB-ULLAH (Uttar Pradesh); Who said it? Nobody said it.

SHRI SYED SHAHABUDDIN: This was said by a leading member of your party in the other House and I am replying to that. In the other House it was not replied to; it was not replied to even by the Minister. Muslims do not exist here on the sufferance of anybody here. Muslims do not ask for charity. Muslims ask for their due as equal citizens of a free country. Nothing more, nothing less.

University (Amdt.) 384 Bill, 1981

Sir, I must say that Aligarh cannot fulfil the educational needs and requirements of the Muslim community. There are five million students in our universities. Even if we were to assume that only five per cent of them are Muslims, it will mean 2,50,000 Muslim students in our universities. Aligarh today has only about three per cent of this number on its campus. At best it can accommodate five per cent of the total Muslim students of the country. Therefore, Aligarh is not important from the point of view of providing access to higher education for the Muslim community. Then, what is the importance of Aligarh? Why should we have this agitation about Aligarh? Are we mad men? No, Sir. Aligarh was a dream. Aligarh was a vision. Aligarh was a dream which came true. Aligarh was created by the Muslim community to achieve equality with the rest of the country when they had fallen back in the race for progress. Aligarh had become the symbol of the renaissance of the Muslim community. Aligarh, after independence, in Zakir Saheb's words, became "the test for our secularism". Sir, Aligarh is a laboratory of cultural synthesis. It is a movement. There lies its importance. It is a movement to enable the Muslim community to retain, to protect, to defend its cultural identity. I am sorry to say that seen in this broad vision, this Bill does not fulfil our expectations. It does not fulfil the aspirations of the Muslim community. Therefore, I am afraid, I am very apprehensive that much as we would like to take Aligarh off the national agenda, off the Muslim mind, this agitation will continue. Somebody would stand up and say:

चने चलो वह के वह मंजिल क्रभी नहीं - आई

तिगाते कामो निगाहो दिल की वह घढ़ी नहीं आई।

DR. RAFIQ ZAKARIA (Maharashtra); Mr. Deputy Chairman, Sir, I have great regard for my friend, Mr. Syed Shahabuddin, but I wish he had not made the speech that he has. I believe it will do the greatest harm to the cause of secularism. I do not know what has motivated him at this time on a measure like this, on which practically every political party is united. At a time when confrontation between the Government and the Opposition is the order of the day, but it was this measure which received near-unanimous support in the Lok Sabha. And what I expected, specially from my friend, Mr. Shahabuddin-of course, criticism could be understood...

SHRI SYED SHAHABUDDIN: Nevertheless I support the Bill.

MR, DEPUTY CHAIRMAN: Mr. Mody has prompted him.

DR. RAFIQ ZAKARIA: Sir, Mr. Shahabuddin perhaps means well, but he does not know the damage that he has done to the very cause which he wanted to espouse in this House. I agree with him that Aligarh is not just a university. In fact, it is, and it has been, the centre of Muslim awakening right from the time when English education took hold of our people. And because of the fact that it was established for the education of Muslims, certain elements in our country right from the beginning started looking upon it as a communal organisation. They got some support as far as this belief was concerned because of the opposition of the founder of this University, the late Syed Ahmad Khan, to the Indian National Congress. But his political opposition to the Congress, which was based entirely on different considerations, he never allowed it to influence as far as the functioning of the MAO college was concerned. In fact. nobody was more careful to see that the non-communal, the broad-based and what was then not so popular, the secular character of this institution, was maintained right from the beginning. Not only that. I also

agree with my friend. Mr. Shahabuddin, that Sir Syed was not an orthodox Muslim. Sir Syed never wanted to establish a centre of fanaticism or communalism, because he a modern, progressive outlook. had Those of us who have read his books, thoseof us who have studied his writings, know what a struggle he had to go through against orthodox, fanatical, Mullahs of those times even in his interpretations of Islam, the Qoran and the tradition. Therefore, this institution had in its roots the making of what we so much cherish, a broad-based, liberal. enlightened. non-communal. national organisation. It has been the endeavour of those who have been in charge of this institution to see that this liberal character of the University is not damaged in any way. But still it has got damaged. Why did it get damaged? It did not get damaged because those who were in charge of it wanted to turn it into that kind of a centre for communal or anti-secular or illiberal kind of forces; it got damaged because, as is inevitable in any university, when new forces were generated, various political taking advantage of those parties, forces tried to make it a playground of various political vested interests. It is tragic that in that vortex of party politics Aligarh was made a pawn and Aligarh, for that reason, has suffered for so long. I do not agree with my friend, Mr. Salve, that the Supreme Court judgment in this regard was a correct judgment. In fact, it is the Supreme Court judgment in Aziz Basha's case which created most of the The great constitutional problems for us. lawyer, Mr. H. M. Seervai, has rightly pointed out that on mere narrow, technical the Supreme Court gave a grounds, judgment which created all kinds of problems for us, for those who were in charge of the Government then, and also for our party. I hope I am not indulging in or I am not disclosing any confidences; hut I have had from that time when Supreme Court judgment was given a series of talks in this connection with our Prime Minister,

and I can tell you that nobody had been more concerned about seeing that the minority character of this institution is somehow or other ies-tored than Mrs. Gandhi. The difficulty in this regard was the Supreme Court judgement. Therefore, various attempts were made. The atmosphere was so hostile after the Supreme Court judgement that despite the best efforts on the part of our Prime Minister, one hurdle or the other was created and we could not proceed.

My friend, Mr. Shahabuddin, wanted to take credit for this Bill and for what the Janata Party tried to do when they were in power. Well, the Bill is there which the Janata Party had introduced and got passed in the Lok Sabha. In fact our guarrel with the Janata Party was this. My friend Mr. Khurshed Alam Khan had many discussions with Mr. P. C. Chunder, the then Education Minister and we pointed out to him that the Bill fell short of fulfilling the aspirations of the Muslims as far as the minority character was concerned. It was because we made it clear that in the Raiva Sabha, where we had the majority, we shall not allow that Bill to be passed, that it was not pressed in the Rajya Sabha. At this time I did not want to he controversial because all political parties are welcoming this measure. could have really avoided going into the past history. But the record has to be corrected. There were elements in the Janata Party even at that time who were anxious to see that the minority character of the University was restored. But there were other elements also. Now, this Bill has come before Us and my friend, Mr. Shahabuddin, has condemned it in a language which has really pained me...

SHRI PILOO MODY; Where?

DR. RAFIQ ZAKARIA: ...because this Bill is the result of a consensus that was arrived at after a service of discussions that many of us had. more prominently, Mr. Khurshed Alam Khan. I know how hard he worked in trying to see that the staff, the students, the various authorities in the university, and the leaders of the Muslim public opinion were somehow or other brought together and a Bill which would enjoy the support of all these sections was brought forth. I must congratulate him for this achievement. This Bill is not one which the Government has brought on its own. It is a Bill in which perhaps there could be many improvements. In fact I was telling our present Education Minister about that. She has been anxious and keen to see that somehow or other this Bill, which has been delayed so long, is passed. Instead of trying to appreciate her sincerity in this regard and seeing that this Bill is passed without any further delay, my friend Mr. Shahabuddin says, why this surprise of

bringing the Bill at the last minute. The surprise is that Mr. Shahabuddin talked of surprise. We have been wanting this measure to be passed as quickly as possible. That has been our demand in every session and today when the Bill is going through its last stages, what was required was...

SHRI PILOO MODY: Short speeches.

DR. RAFIQ ZAKARIA: I would request Mr. Piloo Mody to be serious because this is an important measure. You may look at it jokingly. But it carries with it a strong sentimental and emotional connection as far as the minority community is concerned. I would beg of him to please not be carried away by any kind of partisan attitude or approach. I know my friend, Mr. Piloo Mody, has been helpful in seeing that it is passed. I want him to look at this measure from that broad national point of view. (Time bell). No, Sir, I will "take a few minutes more.

श्री ग्रब्बुल रहमान शेख (उत्तर प्रदेश) : आखिरो दिन लाने की क्या जरूरत थी ?

श्री उपसभापतिः इसका जवाव हो गया, इसको दोहराइये मत।

DR. RAFIQ ZAKARIA: If it is a good measure, how does It matter when it is brought forward? Sir, it is the jaundiced eye which sees every, thing yellow. I am sorry to say that. Because there were so many other pressing problems, this could not be taken up soon and those problems naturally received our attention first.

Sir, Mr. Shahabuddin has talked of too much of democratisation. Mr. Shahabuddin, who has been such a supporter of the 1920 Act, forgets that in the 1920 Act, the Court consisted of more than 400 Members and still it functioned. I have got the break-up. But, Sir, since the time at my disposal is limited, I am not going into that. Today, the Court consists of 169 Members. I was myself a little apprehensive, and I shared my apprehension with Mr. Shahabuddin, but when I found that the Senates and the Courts of the various Universities in India have a much larger number I felt satisfied. Therefore, when the other Universities have much larger number, to say that because the number is a little larger here it will not function properly has, I do not think, any substance in it.

Sir, there are a few suggestions that I would like to make. As I said, this is the result of a consensus that was arrived at between the staff, the students, the various authorities and the various sections of public opinion among the Muslims and, therefore, it is a most welcome measure. But there are certain aspects to which I would like to draw the attention of the Education Minister.

instance, the All-India Muslim For Education Conference has been given five like Mr. Shahabuddin and others is this: seats in the Court. Now, Sir, this organisation Instead of criticising and attacking this has got a great historical background. But it measure, come forward in a spirit of cohas not at all been active for the last decade or operation to see that once and for all all so. Its moving spirit, Shri Obaidul Rehman the troubles of the Aligarh Muslim Sherwani, is a good friend of mine and I have University are put an end to. And, Sir, I great respect for him. But he is an old man now. I would only want that as a result of this Iqbal: recognition given through this Bill to this organisation it will be made more active so that its representation is justified. Similarly, Sir, Mr. Shahabuddin has, in his amendment, said that as far as the old boys are concerned, there should have been representation of the old boys by registered votes as it is done in the case of teachers and graduates. That may be a better way of doing it. But this is a compromise formula and, therefore, what I would expect is that the Muslim University Old Boys' Association will also see to it that it contracts every old boy and will see to it that they are also involved go that this organisation also really becomes representative.

In the end, Sir, all that I would wish to say is that since 1920 or ever since the time this institution was founded, there have been various changes through which the Aligarh Muslim University has passed. But I think that this is one of the most welcome measures that has Been brought forward and it is a measure which will not only preserve the minority character of this University, but which will also make it in reality-so far it was more in a senti. mental way-a national institution. Changes have been made, and compromises, certain compromises, had to be made, compromises because of the Supreme Court judgment and also because of the provisions of the Constitution. But, taking into consideration the overall effect of the various amendments, I think it is a measure which will be welcomed by all those who have the good of the Aligarh Muslim University at heart.

University (Amdt.) 3 90 Bill. 1981

All that I would like to tell my friends would end my speech with a couplet by

आईने नौ से डरना. तरखे कोहन पे अड़ना म जिले यहां कठिन हैं, कौमों की जिन्दगी में

This is a 'batin' manzil, no doubt; but this is a manzil which we have to reach. Thank you, Sir.

श्री राम लखन प्रसाद गुप्त (बिहार): उपसमापति महोदय, मैं इस बिल का तहेदिल से समर्थन करता हं ग्रीर जितनी जल्दी यह बिल पास हो जाय उतना ही ग्रच्छा है। परन्तु इसके विषय में जो इतनी वाहवाही लटी जा रही है कि हमारी सरकार इसको लाई है, हमारी पार्टी ने इलेक्शन मैंने फैस्टों में इसके विषय में कहा था, मैं उन्हें याद दिलाना चाहता हं कि ग्राखिर जो किया, माइनारिटो कैरेक्टर 1965 में समाप्त किया तो इसा कांग्रेस सरकार ने किया था ग्रोर किसने किया था । 1972 में ग्रगर इसकी आटोनामी समाप्त की थीं तो जिसने की थीं ? इसी कांग्रेस सरकार ने को थी। तो इस तरह से इन्हीं के किये पर ग्राज सुप्रोम कोर्ट ने फैसला िया। जब सुप्रीम कोई में लेगये तो सुप्रीम कोर्ट ने उस समय की सरकार के फैरले को जायज माना म्रार्टीकल 30 के ग्रनसार । परन्तु यह सब किया हुग्रा इन्हीं का है। पहले ये सब कर कराके ग्रब ये नाम लुढना चाहते हैं। मैं समझता हं कि जनता इस फाड को खुव समज्ञती

[श्री राम लखन प्रसाद गुप्त] है ग्रीर वह समझेगी ग्रीर इसके कारण

यह श्रेय इनको नहीं मिलेगा ...

श्री सैयव शहाबुद्दीनः सुवह का भूला शाम को वापस श्राये तो भूला न कहलाये।

श्री राम लखन प्रसाद गुप्तः मैं इस वात के साथ हं कि इसका माइनारिटी करैक्टर रहना चाहिए । माइनारिटी कैरेक्टर रखने के लिए जनता पार्टी ने 1978 में जो माइनारिटो कमीणन एप्वाइंट किया उसने यूनेनिमस इस पर रिपोर्ट दो थो । इसमें कोई भेद नहीं था ग्रीर उसके अनुसार अप्रैल 1979 को वह बिल में लाया गया । इसलिए जो सदस्य कहते हैं कि चुंकि हमने इधर से धमको दो थो कि राज्य सभा में पास नही होने देंगे, इसलिए नहीं लाया गया, यह बड़े ताज्जुब को बात है। पता नहीं किस रिकार्ड को बात है। परन्त यह बात सहो है कि जनता पार्टी चाहता थी कि हम इस कैरेक्टर को कायम रखें और इस बात को आगे बढायें । मैं शाहाबद्दोन साहब की इस भावना से सहमत हूं कि अगर कोई भी धर्मावलम्बी अपने धर्म को उन्नति के लिए कुछ करता है तो वह कम्पूनल नहीं कहलायेगा, सेक्यलर हो कहलायेगा ग्रीर उस अर्थ में हर रिल जन को पूरा अधिकार है कि अपने को और भो आगे बढाने को कोशिश करे। परन्तू इस बिल से उपत्रमापति महोदय, क्या कहो पता चलता है कि ग्रगर यह मुस्लिम कैरेक्टर रखना है तो क्या गाइडलाईन्स हैं।

क्या पढ़ाना जायेगा, कैसे पढ़ाया जायेगा जिससे कि वह कैरेक्टर बना रहे इसी अलीगढ़ मुस्लिम यूनिवजिटो में अकादमी लाईन में एक समय था जब Bill, 1981 दो-दो तोन-तोन मार्कसिस्ट सपोर्टर लोग थे। फिर इस तरह के लोग ग्राये जितके कारण कि ये सारी वात ग्राई जब कि दो तोन परिवारों के हाथ में यूनिवसिटी रह गयी थो। यह हम नहीं भाह सकते कि वाद में ग्राते ग्राते किसके हाथ में यह यूनिवसिटी रह जायेगी। परन्तु इतनी वात सही है कि इसमें कुछ गाइडलाइन्स रहनी चाहिए कि मुस्लिम कैरेक्टर को ग्रगर हम रखना चाहते है तो उसमें किस-किस तरह को पढ़ाई होनी चाहिए।

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इसके साथ हो एप्वाइटमेंट के विषय में समूचे बिल में कहीं पर कुछ नहीं हैं आखिर किस तरह को बहालो होगो, कैरे टेच्स को बहालो होगो । शाहबुद्दोन साहव ने ठोक हो कहा कि आखिर किसको लाकर रख दाजियेगा और जगर वहां दूसरी तरह को पढ़ाई हाने लगे तो क्या होगा। इसलिए इस वात पर बहुत हो सख्तो को जरूरत है । परन्तु में यह कहना चाहता हूं कि इनके पहले में और हमारो हो पार्टी के आ राम चेठवलानों ने भो एक प्राइवेट बिन नम्बर 28, 1980 रखा था इस: ; संबंध में । इ में उन्होंने दिया था :

"Whereas the Aligarh Muslim University created by the Aligarh Muslim University Act, 1920, was so created as a reult of impetus provided by Sir Syed Ahmed Khan who conceived the idea of imparting liberal education to Muslims in literature and science along with instruction in Muslim religion and tradition;

"And whereas the Muslim University Association was set up for the purpose of establishing a teaching university at Aligarh;

"And whereas the Muslim community collected a sum of Rs. 30 lakhs which became a permanent endowment to meet the recurring expenses of the University;

"And whereas the Act of 1920 conferred power on the Court of the University to make statutes providing that instruction in Muslim religion be compulsory for Muslim students;

"And whereas the entire history of the University points to one con. elusion only that the University was established by Muslims for Muslims"

The operative portion of it was:

"It is hereby declared hat the University known as the Aligarh Muslim University created by the Aligarh Muslim University Act, 1920, is an educational institution established by the Muslims, a religious minority in India."

ग्रौर इसलिए यह भावना उस बिल के ग्रन्दर भी दी गई थो। मैं यह कहूंगा कि इन सारी चीजों के बाद भी शिक्षा मंत्री इस बात पर जरूर ध्यान देंगे कि यह जो बिल ग्रभी लाया गया है, उसके प्रशासन का ग्रौर उसमें जो शंका, ग्रौर बहुत सही व्यक्त की गई है, जितने लोग कोर्टस में इलैक्ट होंगे ... (व्यवधान)

श्री उपसभापति : ग्रव समाप्त कीजिए।

श्वी राम लखन प्रसाद गुप्तः में एक मिनट में समाप्त कर रहा हूं। तो वैसी हालत में उस पर कथ्ट्रोल कैसे रहे, इन सब चीजों को देखने की जरूरत है।

इतना ही कह कर मैं इस बिल का समर्थन करता हं।

श्री ग्रासद मदनी (उत्तर प्रदेश): जनाव उपसभापति जी, मुझे खुशी है कि तवील जद्दो-जहद के वाद अलीगढ़ मुसलिम थूनिवर्सिटी का अकलीयती किरदार इस बिल के जरिए बहाल करके हमारी पार्टी ने जो वायदा किया था, उसको पूरा किया है। काश, इसमें कुछ वातें जो मुबहम रह गई हैं, साफ नहीं हैं, वह भी साफ हो जातीं और लोगों को गर्द उड़ाने का मौका न मिलता, इसकी अहमियत को घटाने का मौका न मिलता और हमारी कुछ तजवीजें जो हमने पहले से एजूकेशन मिनिस्ट्री को पेश की हैं और इसी तरह है अकलीयती कमीशन ने जो तजवीजें पेश की हैं, उनको भी सामने रख कर इसको ठीक करने की कोशिश की जाती, तो बहुत अच्छा होता।

बहरहाल, जिस हॉलत में ਸੀ म् सलिम यूनिवर्सिटी बिल इस वक्त आया है, हम इस पर ताईद भी करते हैं और खुशी का इज्रहार भी। काश, युनिवसिटी इंतजामिया में स्रतेहाल को समझ कर कुव्वत के बल पर चलाने की बजाए, ताय्बुन, बातचीत से काम लें और ऐसी फिजां जो इंतकाम या गस्से का इजहार करे, या पैदा करे, उसमें मुबतला न हो, बाहमी ताव्वन से अगर यह चलता और चलाया जाए तो उससे बेहतरीन नतायज बरामद हो सकते हैं।

पिछले दिनों लखनऊ में एक ब्रोल्ड ववायज की कांफ्रेंस हुई थी और उन्होंने कुछ लोगों को इस बात के लिए तय किया था कि वह जाएं श्रीर कशमकश, इफ्तयाल, नफरत की फिजा को बातचीत करके खत्म करने की कोशिश करे। उसमें मेरा नाम भी था ग्रौर हम लोग उस वक्त तक मौजूद वाइस-चांसलर साहब को उम्मीदों का मीनार समझते थे। बहुत ही उनसे हुसनेजन ग्रौर उनके साथ हमदर्दी ग्रौर ग्रौर ताव्वुन का जज्बा हरेक शख्स के

[RAJYA SABHA] University (Amdt.) 396 Bill, 1981

[श्री ग्रसत मदनी]

दिल में पाया जाता था। चुताव मैं अलीगड गया, वहां पहुंचा तो स्टाफ और तुनवा वगैरह से दो-तीन घंटे हमारा जो डेलीगेशन वहां मौजूदा था, वह बातचीत कर रहा था। मुझे उतमें शिरकत करने का मौका मिला ग्रीर फिर उनते तनहई में भी बातचीत हुई सीर मेरा ख्याल हुसा कि यह टेन्गन किसी तरह दूर हो । एक तो लेबिजम आफ ताब नाम का था, गोली से मारा गवा, शहीद किया गया और उससे इवादा तकलीफदेह बात यह है कि जखनी होने के बाद यह कहा जाता है कि उसको पाब से पशड़ कर, खींच करके उसी हालत में दर तक ले जाया गया और उतको मैडिकल कालेज में दाखित करने के बजाए सिटी हस्यताल में दाखिल किया गया। मेडिकल कलेज के डाक्टर जो उनकी टीटमैंट के लिए वहां तक पहुंचे उनको मौका तक नहीं दिया गता । ग्रौर इसी तरीके से खुन बह-बह कर उतका इंतकाल हो गया । हकीकत में डिस्ट्रिड एडमिनिस्ट्रेंशन पूरे तरीके से इस तरह में मामतात को खराव करने में इन्वालंबड् है और बदकिस्मती की बात है कि उनके खिनाफ इस वका तक कोई भी इकदागत नहीं किए गए । बहरहाल, उत फिज में हमने यह कोशिश की कि कुछ मामा निगटे। चृतचे दो-तीत घंटे के बाद एझ को कुछ उभ्नोद हुई और मैंने तुनवा से जिनने मुझे कुछ उम्मीद नही थो---नौजवान हैं, जजवाती होते हें ग्रीर उन वन्त सब्त तकराव था--क्यों मेरी वात मानते लेकिन हमने कहा, यनिवर्तिती का मफाद है, इस को बचले की कोशिश करो ताकि जरा फिजां ठंडी हो तो बातचीत चलाने में अतानी हो, माप लोग कुछ मामतात को मुतालबात को छोड़िए ग्रौर यह स्ट्राइक के हंगामें को दुर कोजिए। चुनाचे एक घंटे की मेहनत के बाद भोह इस बात पर राजी हो गए

कि एक प्रोफोसर जिस की वजह से सारा हंगामा हुग्रा ग्रगर सिर्फ को सर्देड कर दिया जाए तो मामला निपट जाए। जो कमीशन है वह तहकीकात करेगा जुमें है नहीं, तो कुछ होगा वह होगा। उसके बाद सजा मिलेगी चुनाचे ...

श्री शरीकहीन शारिक (जम्म और काश्तीर):

इनका बिल के साथ ताल्लुक नहीं है।

श्री उपसमापति : उनकी राय है, सूना जाए ।

श्री ग्रसद मदनीः चुताचे उन सब वातों को देख कर हम सब लोग मुत्तफिक हुर और गत को 11 वजे बाद वाइस चान्सलर साहब की ख़िदमत में हाजिर हए। मुझे खुशी है, उन्होंने मूल कांत का मौका दिया और तकरीबन 40 मिनट हमने उनको समझाने की कोशिंग की, हर तरीके से मामजात को निनटाये। ये तजबा हैं, नौजवान हैं, इन को तो आराप राजी करेंगे, कम से कम सरपेंतन कीजिए म्लामन से अनाहदगी नहीं है, यह तो कभीधन फैतला करेगा जम है कि नहीं है, लेकिन इतना तो कर दोजिए कि म मना निनट जाए, ग्रापन में बातचीत करके फिजां ठीक हो। लेकिन उन्होंने विलकूल खतई तीर पर हम तब लोगों की दरखबासत को रह कर दिश और कड़ां, बिल्फुल नही, जो हमें कारना था पहले कर दिया, अब मैं नहीं मानता। इन तरीके से उनका जो तौर तरोका था वह मिह यत सख्त था--बतचोत करने से बिनकूत गुरेज़ अनग, और इन फिबां में फोर्सेज के जरिए वे ब्निवीं टीको चताना चहते हैं। यह अलीगढ़ के हाल के लिए, मुस्तविल के लिए खनरतक है। तालीमी इरादों में फोर्सेज का और पुलित कान जाना बहत उम्दा 言 ग्रीग जाना

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बहत खतरनाक है, और ग्रगर बिल-फर्ज मजब्री हो तो कम से कम मुद्दत तक। ग्राज एक साल के करीब हो जाता है ग्रीर उस से ज्यांदा वहां पुलिस मुसल्लत है। इस तरह से निजाम को चलाया जा रहा है । इसलिए मुझे अपफसोस है और मैं इस बात को कहना चाहता हं कि युनिवर्सिटी को बचाने के लिए यह जरूरी है कि वहां बातचीत की, इफहाम व तफह म की फिजा चले, सिर्फ ताकत के बल पर चलाना यह बहुत नामुनासिब होगा और इससे ग्रलीगढ़ युनिवर्सिटी को ग्रौर उससे ताल्लुक रखने वाले सभी लोगों की उम्मीदों पर पानी फिरेगा और नुक्सान होगा ।

ग्रभी उन्होंने यह इतना बड़ा काम किया। सुप्रीम कोर्टने फैसला किया कि उन तूलवा को इम्तिहान देने की पाबंदी हैग्रौर उसके दाखले पर पाबंदी को खत्म किया जाता है लेकिन इसके बावजुद उन्होने उसको रिफयुज कर दिया । उन लोगों को नोटिस दे दिया कि तुम वापस जाग्रो, तुम्हरा इम्तिहान नहीं होगा । ग्रगर वीस-वाईस तुलवा इम्तिहान दे दें जब कि सैकड़ों तुलबा इम्तिहान देकर जा चुके हैं, तो ऐसी कोई मसीवत नहीं माने वाली थी उन बीस-बाइस की वजह से लेकिन उनको निकाल दिया और वह इस तरह से मामलात को इगनोर करते हैं ग्रीर उल्टे फैसला करते हैं कि यह सूरतेहला बहुत ही खतरनाक झौर किसी भी वक्त इश्तिम्राल मंगेज बन सकती है इसलिए इसको बहाल करना चाहिए।

मैं एक बात और अर्ज करना चाहता हूं कि वहां एक प्रोफेसर साहब हैं जिनकी वजह से झगड़ा णुरू हुथा । अ्राप जरा इसको देखें, अब तक उन्होंने 106

हडतालें, धरने, घिराव कराए ग्रौर यनिवर्सिटी में उनके रिश्तेदार तकरीवन 45 हैं, सन् 1971 में टाइगर लाक कम्पनी में वह स्ट्राइक करा रहे थे तो उसकी हमदर्दी में उन्होंने फोर्थ ग्रेड के जो मुलाजमीन है, अलीगढ़ युनिवर्सिटी के, उनकी स्ट्राइक कराई । सन् 1973 में एक स्ट्राइक में साथ न देने पर ग्रब्दुल्ला जो युनिवर्सिटी के मुलाजिम थे वह काम पर जा रहे थे, शरीक नहीं थे स्ट्राइक में, तो उसको मारा ग्रौर काम नहीं करने दिया गया । सन् 1974 में 20 ग्रगस्त को ग्राम हडताल कराई और अपने मुशीर विजारत हुसैन से भूख हड़-ताल कराई । सन् 1975 में 13 सितम्बर को जनरल स्ट्राइक कराई। सन् 1976 में 13 जून को अफरातफरी शरपसंदी के सिलसिले में वाइस चांसलर ने उनकी मजम्मत की । सन् 1977 में 26 जनवरी को जनरल स्टाइक कराई। सन 1978 में 23 फरवरी को जेनरल स्ट्राइक कराई । सन् 1979 में 24 जनवरी से 10 मई तक मेडिकल कालेज के नसौं से स्टाइक कराई ताकि नसौं की डिग्री या सार्टिफिकेट बगैर और सेलेक्शन कमेटी की रिपोर्ट के खिलाफ मुस्तविल जगहें दी जाएं । किसी के ख्यालात से मुझे कुछ नहीं, ख्यालात कुछ भी हों, लेकिन तालीमी इदारे के ग्रमन को, सालमती की, बकर को, काम को, बिल्कूल खत्म करता चला जाय, अमन को न रखे, ऐसी ग्रह्तियत से युनिवसिटी को पाक करना जरूरी है मैं उस वाकये को व्यान नहीं करता जिसकी वजह से तमाम डडलीक पैदा हुआ, उनका जो बयान था, जो ग्रारः एसः एसः के हल्के में फैलाया गया और जिस नतीजे में सब कुछ हुआ--प्निवसिटी को उनसे निजात दिलानी च हिए ।

+[شری اسد. مدنی (اتر پردیغر) : جلاب أب سبها يتى جي - متجه لخوشی ہے کہ طویل جدو جہد کے بعد ء'ۍ>وهه مسلم يونيورسټلي کا اقلیتی کردار اس بل کے ڈریعہ ہتھال کرکے ہماری پارڈی نے جو وعدة كها تها اس كو پوراً كها هے -کاهی اس میں کچھے باتیں جو مههم ره گئی هین صاف نهدن هیں - وہ بھی صاف ہو جاتی اور لوگوں کو گرد ازانے کا سوقعہ نہ ملتا -اس کی اہمیدے کو کیٹانے کا مرقعہ نه ملتا اور هماري كمچهم تجربوزين چو هم نے پہلے سے ایجورکیشن منسٹری کو پیص کی ہیں اور اسی طرح ہے اقایدی کمیشن نے جو تجويزين پيھن کی ھيں آن کو بھی ساملے رکھکر اس کو ٹھیک کرنے کی کوشھی کی جاتی تو بہت ا جها هو ا

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بہرحال جس حالت میں بھی مسلم یونھورسٹی بل اس وقت آیا ھے - ھم اس پر نائید بھی کرتے ھیں ارز حرشی کا اطہار بھی - کاھی یونیورسٹی میں انتظامیہ صورت حال کو سمجھکر قوت کے بل پر چلانے کو سمجھکر قوت کے بل پر چلانے کو سمجھکر قوت کے بل پر چلانے ایا فصہ کا اطہار کرے - یا پھدا

t[] Transliteration in Arabic Script.

کرے اس میں میٹلا نہ ہوں -پاهمی تعارن سے اگر یہ چاتا اور چلایا جائے تو اس سے بہترین انتائم برآمد هو سکتے هيں -یچرالے دنوں لکیلو میں ایک اولڈ بوائۇ كى كانفرنس جوئى تھے اور انہوں نے کھچھٹ لوگوں کو آس بات کے لگے طے کیا تھا کہ رہ جائیں اور كھمكھ - اشتدلل - نفرت كى فصا کو بات چیت کرکے شتم کرنے کی گرشفی کریں ۔ اس میں میرا نام بهى تها اور هم لوگ اس وامعا لک موجودہ وائس چانیلر ماھب کو امیدوں کا میڈار مندھتے تیے -بہت هی ان سے حسن زن اور ان کے ساتھہ ہدردی اور تعاون کا جذبہ ہر ایک شخص کے دل میں پايا جادا نها چذانچه مين عليگرهه کیا وہاں پینچا تو اسٹاف اور طلها وغهرة - دو تين كهنائه همارا جو قايليكيشن وهان موجود تها ولا بات چیت کر رہا تیا - مجھے بھی الس مدن شركت كرنے كا موقعة ما اور پہر ان سے تقہائی میں بھی بات چیت هوئی اور میرا خیال هوا که یه قینشن کسی طرح دور هو -ايک طالب علم أفتاب نام کا تھا -گولی ہے مارا گیا - شہید کیا گیا اور اس سے زیادہ تکلیف دہ بات یہ ہے کہ زخمی ہونے کے بعد یہ کیا جاتا ہے کہ اس کو پاؤں سے پکر کر Bill. 1981

سیدید کر دیا جائے تو معامله سیدید کر دیا جائے تو معامله نمت جائیکا - جرم ہے نہیں ہے تحقیقات کریکا - جرم ہے نہیں ہے جو کچوہ ہوگا وہ ہوگا - اس کے بعد سزا ملے گی جانچہ - . . . شری شریف الدین شارق (جموں نہیں ۔ -نہیں ۔ اس کا بل کے ساتھہ تعلق نہیں ۔ -ہے سلا جائے -

شری (سد مدنی : چدانچه ان سب باتون کو دیکهکر هم سب لوک متفق ہوئے اور رات کو گیارہ ہتھے کے بعد وائس چانسلر صاهب کی خدمت میں حاضر ہوئے -مجهے خوشی ہے کہ انہوں نے ملاقات کا موقعه دیا اور تقریجاً جانیس منت عم نے ان کو سمجهانے . کی کوشش کی - ادر طریقہ سے معاملات کو نیڈائے یہ طلبا ہیں نوجوان هين - ان کو کچهه تو آپ راضی کردن کے کم سے کم سسیھنشن کیجئے ملازمت ہے علیحدگی نہیں چے یہ نو کمیشن فیصلہ کریٹا - چرم هے که نہیں هے لیکن اندا تو ار دینجدے که معامله نمت جائے -آپس میں بات چیت کرکے فضا ٹھیک ہو - لیکن انہوں نے قطعی

کھیاہم کر کے اسو حالت میں دور تک لے جایا گنا ان اس کو میڈیکل کالم میں داخل کرنے کے بھائے ستی هسپتال میں داخل کرا گیا -ذاکار جو اس کے قریمت مہلمت کے لئے وہاں تک پہنچے ان کو موقع تک نہیں دیا گیا - اور اسی طریقہ سے خبن بہت بہت کر اس کا انتقال هو گيا - حقيقت مين دسترکت ایڈملستاریشن پوری طریقہ سے اس طرح کے معاملات کو خراب کرنے میں انوالو ہے - اور بد تسمتی کی بات ہے که ان کے خلاف اس وقت تک کوئی بھی اقدامات نہیں كثي كثي - بهرحال إس فقا مهى هم نے یہ کوشش کی کہ کچپھ معاماته نیتے - چانانچه در تیر [گهنگه بعد محجهکو کمچهه امید هرای اور مدن نے طلبا سے جن سے مجھے کچهه امود نهدن تو دوجوان ھير - جذباتي ھوتے ھيو اور اس وقت معضت تكراو تها - كيرن میرہی بات مانتے لیکو ہم نے کہا -یونهورسای کا مقاد ہے ۔ اس کو بدچانے کی کوشھن کرو ترکد فضا ٿينڌي هو **تو بات چوت چانے مو**ن · أساني هو - أب لوك كتيرية معاملات کو مطالبات کو چوزیڈے اور یہ المرانك كے هذامه كو دور كيجئے -جنانعهم ایک گهنتم کی معلت کے بعد وہ اس بات پر راضی ہو گئے که ایک [ډروفیسر جس کی وجه 403

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[شری اسد مدنی] طور پر هم سب لاگوں کی درخواسف کر رد کر دیا ارز نها که بالکل نهین جو هنهن کرتا تها پہلے کر دیا۔ اِب مہن نہیں مانڈا - اس طریقہ سے ان کا جو طور طریقه تها وه نهایت. ستصت نہا بات چیت کرنے سے بالکل كريز - الك - ارد اس فضا مون قورسهز کے ڈریمہ وہ یونہوں تلے کو چلانا چاهتے میں - یہ علی گرمہ کے حال کے لئے مستقبل کے لئے خطرناک ہے - تعلیم اداروں میں فور میز کا اور پولیس کا نه جانا بہت عددہ ہے او جانا بهت خطرناک ہے - اور بالفرض مجهون هو تو كم سركم مدت. تک - آبے ایک سال کے قریب ہوا جانا ہے اور اس سے زیادہ وہاں پولیس مسالمه هے - اس طرح سے نظام کو جلايا جا رها ہے - اس لئے مجھے ادسوس هے اور مہن اس بات کو کهدا چاهتا هون که برنیبرستنی کو ہچانے کے لئے یہ ضروری کہ وہاں بات چیت کی افہام و تفہیم کی قضا چلے ۔ مرف طاقت کے بل پر چلانا يه بهت نامداسب هوکا اور اس م علی اوهد یرتهررستی کر اور اس سے تعلق رابها والے سعین لوگوں کی امیدوں پر پانی پہرے کا اور نقصان هو کا -

ابھی انہوں نے ایک اتدا ہوا کام کیا - سہریم کورے نے فیصلہ کہا کہ ان طلبہ کو امتصان دیئے کی پاہلدی ہے۔ اور ان کے داخلے پر پابندی کو ختم کیا جاتا ہے لیکن اس کے باوجود انہوں نے اس کو رفهوز کودیا ان لوکون کو توتس ديديا كا تم واپس جاو - تمهارا امتحان نهوى هوكا - اكر بهس بالهس طالما امتحان ديدين جلكه سهنكوس طاجا امتحان ديكر جا چك ههن تو ایسی کوئی مصهبت ^زیهن آنے والی تھی ان بیس بالیس کی وجه سے - لیکن ان کو نکا دیا -اور ولا امن ظرح ہے۔ معاملات کو الدر کوتے هذن اور التم فيصلے كرتے هور - که به صورتحال بهت هی خطرناك اور كسى بهى وقت اشتعال انکیز بن سکتی ہے۔ اس لئے اس کو كنترول كرنا چاهئے -

مهن ایک بات اور عرض کرنا بهاهتا هرن که رهان ایک پروفهسر صاحب هین جس کی رجه سے جیکوا شروع هوا آپ ذرا اس کو دیکھیں اب تک انہوں نے جا ہوتالیں - دھرنے - گیراو کرائے ارر یونھورسٹی میں ان کے رشتےدار تقریباً بونھورسٹی میں ان کے رشتےدار تقریباً تھی سنہ (191ع میں تانیکر اک تھے اس کی هندردی میں انہوں نے 405

فورتهم گریڈ کے جو ملازم ہیں علیکڑھم یوندورسقی کے ان کی اسقرائک کرائی سفه ۱۹۷۳ع -یں ایک اسٹرالک ديدالله جو میں ساتھہ نہ دیلے پر ್ರಾ 15 یونیورسٹٹی کے ملازم تھے ¥, شريک **نہ**یں چا _ استرائک میں تو ان کو مارا اور کام کرنے تھیں دیا گیا - سلم ۱۹۷۳عز ميد + ۲ اکست کو عام هوتال کرائی ارر انے مشہر رزارت حسین سے بھوک ۔ ەرتال كرائى الله ١٩٧٥ع مىل 1 ستمير کو جنرل استرائک کرائی -کو جون 11 \$1979 1 920 ×1., افراتفریم شریسند، کے سلسلے میں۔ واگس چانسلر نے ان کی مذہمت سلم ۱۹۷۹ع مين ۲۹ جدرد کو جدول استوائک کرائے - سلعہ ۱۹۹۸ع میں ۲۳ فروبی کو جلول استرائک کرائی - سنه ۱۹۷۹ع میں ۲۲ جلوری سے ۱۰ مکبی تک میڈیکل کالج کی نرسوں سے استرائک قرائی تاکه ترسون کے ذکن یا سرقیقیکت کے بغیر اور سلوکشن کمیٹم کی رپورت کے خلاف ان کو مستقل جگہوں دی جائیں کسی کے خ**م**ال æ کمچهه نهین خیالات کچهه بهی هون لیکن تعلیمی ادارے کے امن کو – سلامتنی کو وقار کو - کام کو بالکل ۱ ختم كرنا چلا جائے (من او نه رکھے -ایسی شخصیت ہے۔ یونورسٹی کو پاک کرنا ضروری ہے - میں اس واقعد

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SHRI PILOO MODY: Mr. Deputy Chairman, Sir, I thank you very much indeed. I wholeheartedly welcome the Bill and, I think, I have two qualifications for welcoming it. The first qualification is, as Mr. Zakaria verv grudgingly admitted, that this Bill has to a very large extent been my baby at least for the last twelve years and it gives me great ten to gratification to see that it is finally going to be passed. I am not one of those who would like to deprive the honour given to the ruling party for having brought this Bill forward. But if they want to take all the credit or all the sympathy for the Muslim community, I think that that would be behaving in a partisan manner. I think the whole country, to a very large extent, has wanted this Bill and today they are all feeling very happy about it. The second qualification I have is that I belong to the smallest minority of this country, although I suffer from no minority character deficiencies. I am the smallest minority in this country, not because of the religion that I profess, which happens to be the Zorastrianism, because there are 84,000 of us, and that is enough to look after the rest of the country, but I do profess that I am a minority in this country because I happen to be an Indian and, of that a very few in this House. And, therefore, anything that gives a minority character to this Bill, namely, an Indian character to this Bill, I wholeheartedly approve of, Sir.

Sir, there was something that was said which jars me. I do not know why the ruling party asked Mr. Salve to carry their brief on a subject like this. I do not think anybody understood what he was trying to say. He says that he judgment was correct. Well, if the judgment was correct, then this Bill is wrong, because there has been no change, and if the Bill is right, then the judgment was wrong. It is only Mr. Salve who can square that hole, i.e., to argue both sides of the question at the same time.

Sir, I have a couple of complaints against the speech that the hon. lady Minister made. She that the University was started in said the initial stages by the Muslims, established in the initial stages by the Mulims. I establishment, would like to know how the *i.e., the* creation at the initial stage, and then afterwards, *i.e.*, later stage, take place. I thought that creation was a particular movement in history performed with a particular idea, by a particular person and it is very definitely established how it was done. I have another complaint against what the hon. Minister has said. She said, in keeping with the pledge given to our Muslim brethren. What is the pledge given to our Muslim brethern? Well, I argue that in 1979 the Congress (I) changed its pledge. Was the different in the year 1965 when pledge they abolished the original Act? Was the pledge again different in 1972 and have they renewed the pledge, the old pledge or new pledge? I do not understand what they mean by saying, the pledge given to our Muslim brethren. It would have been much better to say, in consistence with her feelings towards a particular community in this country, etc. It would have been somewhat better than to talk in terms of a pledge, which incidentally may have changed several times. There is one other thing also. This expression 'minority character' has been used. While I have wanted this Bill desperately and I have accepted in what-

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ever form it comes to me and I take it in whichever way it is capsuled, I am against the expression 'minority character' and I have pleaded with my Muslim brethren not to demand these two words 'minority character" because it brings them down in my eyes and, therefore, it should bring them down in their eves also. The Aligarh Muslim University has a splended history. It has a history of men who wanted to create something for the future. It has a history of people who had a vision for a particular type of India. It is consistent with that vision that Aligarh Muslim University was created. Therefore, I was very keen that the words 'minority character' should be replaced by the words 'historical character' because the historical character is replete with its minority character and, therefore, Sir, I pleaded with them as I am indeed pleading with you today; I am not proposing any amendment, as I said, I will accept it in whatever form, it has come forward. But I would have very much hoped that everybody would have seen the sense, the beauty, I think even the vision of the expression 'historical character rather than the limited meaning of 'minority character".

I also wanted in the dreams of Sved Ahmed Khan that Aligarh which obviously cannot contain the" entire Muslim community of India should act as the fountain head of liberal thought, of liberal Muslim thought in this country and I would have really wanted that Aligarh should have been the fountain-head from which a new generation of Muslims will emerge which will create not only a great name for Islam but also a great name for India itself. I was very keen that these things should happen. Unfortunately all these matters get bogged down in the quagmire of politics and political advantages and if the Bill has come forward today and Mr. Shahabuddin, my colleague, has said certain things today, understand that whenever one hears the truth. it

" becomes very jarring. And, therefore, I am not surprised when my good friend Mr. Pandey who incidentally comes from Gorakhpur, did not even understand what Mr. Shahabuddin was trying to say.. " किया गया है । बहैसियत एक कांग्रेस मैन के जो म्राज की नहीं है, जिसको 61 वर्ष हो गये इस कांग्रेस संस्था के भीतर और जिसके 50 वर्ष इस बात

SHRI NARSINGH NARAIN PANDEY: I quite understand what Mr. Shahabuddin said that he wanted an amendment to say 'Notwithstanding the Supreme Court judgment etc. and I wanted to say that when this Bill is there, Supreme Court judgment is of no relevance. That is what I meant. But he was confusing and I wanted to set him right and also to you.

SHRI PILOO MODY: Sir, he can have this attitude towards law. After all I let him have it because he does come from Gorakhpur.

I thank you very much for having given me this opportunity of welcoming this Bill and I thank the Government for finally having delivered the baby which I have been carrying for 12 years. And I thank you for the opportunity of allowing me to speak against all the rules of the House. Thank you very much.

MR. DEPUTY CHAIRMAN: But I think you will sit and not go away. Mr. Pande.

श्वी विद्वयम्बर नाथ पांडे (नाम-निर्वेशित) : शाहाबुद्दीन साहब, आप कहां जा रहे हैं ? ^कमाननीय डिप्टी चेयरमैन साहब, मैं माननीय शिक्षा मंत्री जी को बधाई देता हूं कि बहुत सुद्दत से, 1965 के बाद से ही देश की जनता, समझदार जनता और खास तौर से उत्तर-प्रदेश की जनता, समझदार जनता जो मांग कर रही थी कि मुस्लिम युनिर्वासटी का जो हिस्टारिक करेक्टर है उसमें कोई दखल न दिया जाय उसे इस बिल के जरिये पूरा किया जा रहा है । लिहाजा खुशी की बात है कि इस बिल के जरिये उस किया जा रहा है । लिहाजा मैन के जो स्नाज की नहीं है, जिसको 61 वर्ष हो गये इस कांग्रेस संस्था के भीतर और जिसके 50 वर्ष इस बात में गये कि किस तरह से हम माइनारि-टीज को जो कुछ भी देय है उनका, जो जस्टिस है, जो इंसाफ है वह उन को मिलता रहे इस बात के लिये लड़ने में गये । इसलिए मुझे तकलीफ थी जब यह बिल लाया गया । ग्राप जबरदस्ती किसी के ऊपर कोई चीज नहीं लाद सकते । आपने अगर एक गलती को दूरुस्त किया तो मैं समझता हं कियह कांग्रेस पार्टी को इसके लिए बधाई देनी चाहिए कि उन्होंने गलती की थी, उसको दुरुस्त किया ।

दूसरी बात मैं यह कहना चाहता हूं कि णाहबुद्दीन साहब ने णायद गलती से जोश में ऐसी बात कह दी कि इस बिल के जरिये वहां एक ऐसा वातावरण, पैदा हो जाएगा जिससे फंडामेंटलिट्स और मौलाना लोगों को तकलीफ पहंचेगी।

श्री सैंधद शहाबुद्दीन : मैंने यह नहीं कहा । मैंने कहा कि कुछ लोगों का ऐसा ख्याल है।

श्री विश्वस्भर नाथ पांडे : खैर, मैं यह कहना चाहता हूं कि हिन्दुस्तान में जो मौलाना लोग थे, क्या वे रजत-पसन्द थे या तरक्की पसन्द थे ? क्या मौलाना मोहम्मद हसन या सैयद ग्रहमद मनदी या सैयद ग्रहमद या सैयद ग्रहमद मनदी या सैयद ग्रहमद या सैयद ग्रीलाना श्विबली रजत-पसन्द थे ? कोई इस बात को कबूल नहीं करेगा। वह तो सबके सब तरक्की-पसन्द थे। एक तरफ सैयद ग्रहमद साहब ग्राक्सफोर्ड युनिर्वासटी गये, केंब्रिज गये, लंदन युनिर्वासटी में गये, बहां उन्होंने काफी बक्त खर्च किया, बहां

की तालीम को देखा, उस पिर गौर किया. तब आ करके उनको कंसेप्शन हन्ना कि किस तरह से हम हिन्दुस्तान में ग्रपनी कम्यनिटी को ग्रागे बढ़ा सकते हैं, कैसे हम उनको माडनीइज कर सकते हैं। किस तरह से उनको रेशनलाइज कर सकते हैं, किस तरह से हम उनमें रैशनल थाट पैदा कर सकते हैं, कैसे साइंस ग्रीर टेक्नोलाजी से उनको तरक्की के रास्ते पर लगा सकते हैं। मैं आपसे फिर कहना चाहंगा कि आपने कहा कि ए० एम० ग्रो० ग्रीर ए० एम० य० इन दोनों को कैसे मिलाया । मैं कहंगा कि जनाबेवाला, वह तो एक ब्नियाद होती है। श्राखिर सेंट्रल हिन्दू युनिवर्सिटी की बनियाद सेंट्रज हिन्दू कालेज ने डाली । इलाहाबाद यनिवर्िटी की बनियाद मेथो सेंट्रल कालेज की है कि नहीं ? यहां ग्रगर ए० एम० ग्रो० का जिन्न है ग्रौर ए० एम० यू० का उत्तरे मिलान है तो बह एक बुनियाद है कि युनिवर्सिटी को उसने शक्ल दी । मैं आप लोगों से फिर कहना चाहंगा कि जिन लोगों का यह ख्याल है कि अलीगढ मस्लिम यनिवर्तिटी • रजल-पतन्द यनिवर्तिटी थी, उनको ग्रपना ख्याल बदल देना चाहिये । यह वही यनिवर्तिटी थी, जो 1921 में नान-कोआपरेशन का ऐलान हुआ तो उन्होंने यह फैनला किया कि कालेज से, युनिव-सिटी से लोग बाहर आयें । हिन्द युनिव-विटी से किर्फ 20 परसेंट लोग बाहर आये, लेकिन अलीगढ़ मुस्लिम युनिवर्तिटी के 80 फीसदी लोग बाहर ग्राये। वह बहो युनिवर्तिटी है जिसने ऐसे देश भक्त दिये जिनमें खान ग्रब्दूल गपफारखां, रफी आहमद किदवई, डा० जाकिर हसेन, श्रीर आज आप देखिये हर क्षेत्र में चाहे कांग्रेस हो या दूसरी जमातों हों जिलने ग्रापको मुस्त्मि पोलिटीणियंस मिलेंगे, जो तरक्की पसन्द हैं, उनमें से 80 फीसदी लोग ग्रलीगढ़ मुस्लिम युनिवर्सिटी

की पैदायम हैं । क्यों इसकी जरूरत पडी हमें कि उसके करेक्टर को इस गक्ल में इस बिल के जरिये ठीक किया जाए ? इसलिए करना पडा, शहाबदीन साहब, कि हमने जब यह देखा कि लोगों को ऐडमिशन मिलना मुश्किल हो गया है, ऐडमिशन नहीं मिलते थे वहां से ही कालेज वाले इस बात की कोशिश कर रहे थे कि किसी तरह से मस्लिम यनिव-सिटी को ग्रैव कर लिया जाए और उसके रेजिडेंशल करेक्टर को खरम करके, वहां के कालेज उसमें शामिल कर लिये जायें। किया गया. उसको रिसिस्ट वडे जोरदार तरीके से रिसिस्ट किया गया, उसको कब्ल नहीं किया गया । नतीजा यह है कि वहां पर यह कैफियत थी कि लोगों में पढ़ता मुझ्किल था । उसमें ऐडमिशन मिलना मश्किल था। कम से कम एक जगह तो ऐसी रहे जहां पर एक कम्यनिटी के लोगों को यह इत्मीनान तो हो सके कि अपर दूसरे इंस्टी-ट्यशंस-कोई जाट कालेज के नाम से बलता हैं, कोई राजपूत कालेज के नाम से चलता है। अहीर नाम से कालेज चलता है, ग्रग्नवाल नाम से कालेज चलता हैं। ग्रौर बहत से कालेज नाम से चलते हैं। एक ऐसी जगह है जहां उ को जगह मिल सकती है, एडमिशन मिल सकतीं है तो क्यों नहीं उसके लिये इंतजाम किया জায় কি उसको एडमिशन मिले। मैं जरा ग्रापको ले जाना चाहुंगा तारीकी वरकों की तरफ। बगदाद यूनिवर्सिटी की हालत ग्रापको मालम है। ग्राप कहते हैं वहां ग्रगर यह शकल हो जाएगी तो ग्रादनी रजत पसन्द हो जायेगा । बगदाद युनिवर्सिटी में इस पर बहल होती थी । उस जमाने में बगदाद युनवसिटी में अब्बासी खिलाफ थे । वहां पर रान कृकिएट ग्रौर ग्रन-किएग पर बहस होती थी । वहां संस्कृत

के बिद्ववान जाते थे। संस्कृत के विद्वानों ने बहांजाकर संस्कृत के ग्रंथों को अरबी में तरजना किथा । चीनी ग्रंथों का यूनानी में तरजुमा किया । ऐसी हालत में जब कि पूरा यूरोप तारीकी में छाथा हम्रा था तब बगदाद एक ऐसाकेन्द्र था शिक्षा का, नोलिज का । वहां रोशनी फ़ैली पूरे युरोप में । आप गौर कीजिए कि इन लोगों ने वहां जा कर का न्या काम किया । स्पेन में जिस तण्ह से सारे

इल्म को रोशनी फैलाई उसने युरोप को चकाचौंध कर दिया । आज कोई हसैन को भूल सकता है जो बुनियाद ऐलीपैंथी की । ज्योमेटी के लिये हे कोई भूल सकता है, मैथामेटियन को जिन्होंने हिन्द्रता को अरव न्यूमल को पूरी दूनिया में फैलाया, एक नई रोशनी दी, एक नया तरीका दिया । जिनसे यह पता लगता है कि किस तरह से बड़े-से बडे सब ला को हल किया जा सकता है। मैंने देखा मूनि भगत सूर्य, जैन मूनि को। 1958 ई-वीमें वह जाकर बगदद में रहे । सात वर्ष रहे । उन्होंने वहां जाकर जैन ग्रंथों का अनुवाद किया अल्बी जुबान में । मैं आपसे कहना चाहंगा कि ग्रगर हम एक युनिवर्सिटी को, एक इंस्टीट्यूभन को डेडीकेट कन्ते हैं एक पर्टीकूलर कम्युनिटी के फायदे के लिये तो उसका यह मतलब नहीं है कि वह रजत पतन्द्र हो जाएगी । बहत सी चीजें हैं जिनको हल करना हैं। मैं चाहंगा कि मस्लिम युनिधर्तिटी का खालतौर से हिस्टरी डिपार्टमेंट इस बात की गलत फहमियों को दूर करे जो गलत फहमिया वैस्टर्न हिस्टोरियन ने किएट की हैं । जैसे कहा गथा है कि अलाउद्दीन खिलजी दिल्लो से मार्च करता हुग्रा रामेश्वरम तक गया। रास्ते में जितने मन्दिर ग्राए उनको साबित खड़ा नहीं रखा। उनको मालम होना चाहिये और इस गलतफहमी को बताना चाहिये । 13वीं सदी के बाद

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ग्रलाउद्दोन खिलजी यहां से चलता है ग्रीर 7 से 11 वीं सदी में भी खजराग्रो के मन्दिर खड़े रहते हैं। ग्रगर ग्रागे बड़े तो उज्जैन का महाकाली मन्दिर ज्यों का त्यों खड़ा रहता है। ग्रीर ग्रागे बड़ेतो जगन्नाथ का मन्दिर ग्रौर भवनेक्वर का मंदिर खड़ा रहता है। ग्रौर ग्रागे बढे तो 8वीं सदी में तंजोर का मन्दिर ज्यों का त्यों खड़ा रहता है। कौन इन गलतफहमी को दूर करेगा ? अगर मस्लिम यनिवर्सिटो के हिस्टोरियन दर नहीं करेंगे तो कौन इसको दर करेगा। मैं ग्रापसे कहना चाहंगा कि ससको सही तरीके से सोचें, सही नजरिये के साथ सोचें तब हम इस यनिवसिटो को एक मरकज बनाएं जहां से हमारा कम्पोजिट करूचर फैले ग्रीर हिन्दुस्तान को कल्चरी तरीके से लबरेज करें । । हर जगह इसकी आभा फैले और इसकी रोशनी फैले। मैं यह समझता हुं और मुझे पूरा यकीन है जिनके हाथ में वहां का एडमिनिस्टेशन होगा वह इस काविल होंगे कि हिन्दुस्तान को सहजोब को, देश को कलचर को खासतौर से उसकी कम्पोजिट कलचर को मालामाल करेंगे । पिछले इतिहास को देखिये । बनारस हिन्दू युनिवर्सिटी में जिन मसलमानों को एडमिशन नहीं मिलता था उनकी गिनती की जा सकती थी। उनको उगलियों में गिना जा सकता था । अलोगढ मस्लिम यनिवसिटी में सैकडों नहीं हजारों की तादाद पहुंच सकती है जहां मसलमानों को एडमिणन नहीं मिलता था । हिन्दुओं को एडमिशन नहीं मिलता था। वहां ५र डिपार्टमेन्ट के हैंड हिन्दी डिपार्टमेन्ट के प्रोफेसर हिन्दू थे। जब वाइस चांसलर ग्रीर प्रो-आइस चांसलर, दोनों छटटी पर चले. जाते हैं तो एक्टिंग वाइस-चार लर सबसे सीनियरहेडग्राफ दी डिपार्टमेंन्ट के प्रोफेसर को बना दिया जाता है। हिन्दी विभाग के प्रोफेसर हिन्दू थे, उनको वहां का

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एक्टिंग वाइस चांसरल बना दिया गया। उनके खिलाफ कोई भी बात नहीं उठी। इसलिए यह कहना रजत-पसन्द लोगों की युनिवसिटी है, ठोक नहीं है। मैं समझता हुं कि इससे दूसरी बड़ो भूल कोई नहीं हो सकती है। इसलिए मैं झर्ज करूंगा कि आप सब ने इस बिल को सर्पोट किया है, लेकिन इस विल को पास करने के बाद भी कोई गलतफहमी न हो और कोई इस प्रकार का गलत असर न पड़ जाय कि इस बिल को तो हमने पास कर दिया है, लेकिन इसके पास कर देने से बड़ो खतरनाक हालत पैदा हो जाएगी, इसको दूर करने की जरूरत है। मुझे को भी युनिवर्सिटोज की एकजोकयुटिव कमेटी में रहने का मौका मिला है और उनको चलाने का भी तजबी रहा है। इसलिए मैं जानता हूं कि इसमें कोई ऐसी तजवीज नहीं है जिससे कोई गलतफहमी पैदा हो । जहां तक कोर्ट को सुप्रोम पावर्त देने को बात है, यह मांग तो सभी जगह की जातो भो है। विश्व भारतों के अन्दर इस तरह की मांग की जाती है। इस तरह की मांगों के लिए जो कुछ हो सकता है, वह किया जर सकता है। प्रली ख, मूसलमानों के मामले में पूरे उत्तर प्रदेश का दिमाग है। इसलिए कोई ऐसो बात नहीं होनी चहिए जिससे किसो तरह को कोई गलतफामी पैदा हो। इलाह, जो बिल पैंश किया गया है उसको सपोर्ट कोजिये। इस बिल के पास होने से किसी तरह की गलतफहमी नहीं पैदा होनी चाहिए । इन ह, पर खले दिल से इसकी सपोट amongst i SHRI SYED SHAHEDULLAH (West are there Bengal): Mr. Deputy Chairman, Sir while we are talking of this Aligarh Muslim University, let us take, for example, the Calcutta University. One of the Europeans had earlier

written that the Calcutta University had done a wonder; It was started for the upper-mildle classes but gradually it broke the bonds and ultimately it become an institution for the entire people. Now it is not surprising that the Aligarh Muslim University also has done so, but we cannot forget that originally it was meant practically for the children of the aristocrats of UP and certain other places.

यहां पर पहले अौरिजिनेटिंग की बात आई है। सर सैंय्यद अहमद खां ने एक कमेटी बैठाई थी और उन्होंने कहा था कि हमारे यहां शुराफा लड़के ग्रतराफ के लड़कों के साथ नहीं बैठेंगे।

that the sons of the abhijats will not read with the sons of the common folk Now, as democracy advanced everywhere and enlightenment proceeded, it broke the bounds and Aligarh became as good an institution of the people as any other. Naturally it is a glorious chapter in history

They were talking of numerical strength. How many students have been added to it from year to year etc. But what is the new class composition there in that University? Of course, that is another matter. I need not dilate on it. At the same time, Aligarh University has a history of something eke. It meant a break from the old rigid outlook; it was for science and arts. Sir Syed wanted that science and arts should flourish. He brought a rational outlook and ideology to the University. Now, looking at this backgroud the mention of the minority character is worrying. If it means minority character in terms of providing admissions to students that is acceptable. Due to competitive market the Muslim boys all over India do not get much of a chance to get anywhere. If there is a liberal policy in admission somewhere it is good. Now throughout India the Muslims are getting educated, and there are bright boys amongst them and well qualified people

among them to run an institution. So, if they get great scope in appointments, there is no objection. That does not mean that it should be run only with the Muslim staff. But at least it should he seen that if there are qualified people available among them, they are given the opportunity. In this sense, the minority character means providing certain the minorities. I opportunities to absolutely support it. But, I do not understand what the minority character means, If Khoeminis ideas come here, I would be a little anxious. So there are all kinds communal, religious and obscuranist ideas.

MK. DEPUTY CHAIRMAN: Khoemini will not come here

SHRI SYED SHAHEDULLAH: I should not have named him. Any way, there are fundamentalists and all that they say sometimes blinds reason. This thing can be there. And then you will not find people growing with one another, or instance, I was brought up in a tradition where Khasrau's kaafir Ishqam was one factor Khusro said: "I am a worshipper of love. He said: I worship love and I cry for love" I also recall those ver. ses of Hafiz which have been quoted by Raja Rammohun Roy in his book: Tohfa tul Mawahidin.

in my religious code there is no other Sin.

मुवाश दरपर ग्राजार व हरचे ख्वाही कुन,

के दर शरोएत माहेव अरीं गुनाहे नोसत ।

It means: Dont be a follower of oppressors, whatever else you may do is permissible in our shariat i.e. our religious code (Interruption) because

देखिये परेशान मत होइये...

So that is the broad outlook to which the mediaeval age reached. The composite culture which my friend Mr. Bishambar Nath Pande was talk of is this composite culture, of which that liberal culture was built It was a contribution of all these things up But now there are so many rigidities which have come along and so many people talk in so many manners.

] University (Amdt.) 418 Bill, 1981

Some people are firing the womenfolk for simply seeing the cinema. All these things are happening. So you do not know what minority character means. If things come into play naturally we get anxious. I think this will be a backward outlook for the Aligarh University which has been the seat of modern culture science and arts. There are apprehensions My apprehensions are not unfoundel. I happen to read Urdu papers They are concerned about many things. Sometimes they are agitated, as be papers in many other languages to. I found my friend, Mr. Khursued Alam attacked in the Urdu papers on wrong lines, not on my lines. These apprehensions of mine, I lay before the House. I think Mr. Bishambhar Nath Pande has himself seen in 1921 how devadases Swamijis and mauianas came and captured the Congress pandal. He saw also how in 1925-26 They spread communahisim He saw all those tings happening. Those things have to be guarded against. There can not be any doubt about it. I hope that the Government will see to it that the minority character may no lead us to all kinds of interpolations which Aligarh never had in thes past.

So far as the legal language is concerned, I am opposed to this. Proportional representation was provided for election to the Court but in this bill it has been taken away. I also oppose this proportional representation gives representation to allsections. Well, if they are in overwhelming majority, they get majority. These are all shades of opinion

वे जो हमारो वचपन में खुसरो की पोइम्स से ब्राट-ग्रंथ हुए हैं हउनका झो ग्राउट-लुक ग्राएगा । इसमें क्या कई लोग जो कम्पूनैलिज्य के मानने हवाले ग्राएंगे उनके भी दो चार ग्रा जाएंगे । इसमें क्या है । इसीलिए हम मान लेते हैं ग्रौर वारवर मानते हैं कि हमारे ग्रावाम के ग्रन्दर ऐसी स्ट्न्थ है। कि वह कम्यनैलिज्म को फाइट कर लेंगे।

expanding

modern

But there are forces. Somehow they even take the religious institutions out of the religious fold. It has happened

so many times

ग्रा गई है क्योंकि यह जरा सेंसेटिव वात है

इक्षलिए इस पर मैं थो थोड़ा सा बालना

चाहता हूं ।

My friend, Mr. Gupta was claiming so much credit for the Janata Party. This was the only one occasion. When I had voted with the Congress (I). That was an amendment in which it was said that secularism meant that all religions should be respected the Congress (I) along with other pro posed, that this amendment should be deleted. That was regarding respect to all religions. My own amendment said, respect for the right to pursue ones own religion and consience be cause I cannot demand a Muslim to respect what he does not believe in or like nor can I ask a Hindu to respect something which is at times painful to him. This sort of respect for all religions, in my opinion, is not secularism. Sometimes the mean ing of secularism is carried to that extent.

Besides there was an objection. I read an article in the Panch Janya by the gentleman who leads the RSS, Mr Deors. He said in that article that Muslims should have to conform to the Indian culture. What was that Indian culture? What did he mean? Rabindra Nath Tagore had said that where the Muslim door was open the Hindi door was closed, and where the Hindu door was open the Muslim door was closed. It is the orthodoxy. Rabindra Nath Tagore said: What was required in India was that these walls of separation should be broken. The writer mentioned had, however, written, Muslims, Christians and others have to respect all the religions here, everything. We respect all mahapurish. Why should they not respect all? I

seen articles the have in referring papers to music before should stand mosques that they They should just go and respect quiet. This sort of respecting other all. religions brings in all quarrels, brings in more conflicts. That way, the kafirishkam slogan was much better. I have objection to the talk of tolerance on this ground... We have to live together. We have to tolerate each other. So there is no sense in being sensitive about it. That is not the thing But one thing is there. I have said in my life from 1924 or 1925 to this day that I shall fight for civic right. When there was the unity conference in Simla in 1927, there was this question. You know, of course, we were followers of Gandhiji, but Gandhiji wanted the Muslims to follow certain practices and the Hindus to follow certain practices.. That was his religion. He wanted to impose his religion on the others; I say this with all respect to him, I am not going into that now. But he said we were like brothers and all that No Englishman says another Englishman is hie brother. What the Englishman says is, "I do not agree-with a single word of what you say, but I shall fight for your right to say it". It is a question of respect for ones right to follow ones religion. This sense of respect for ones right should be there. So what you have to do is not . simply toleration and all that. You have to respect anothers right. And that is what our friends of the Bharatiya Janata Party should also understand. This respect for ones right is more important than simply respecting gods and forms of worship. Sir, I do not want to go into details. Shri Bishambhar Nath Pande spoke about the composite culture. So far as I am concerned, if we have to recall anything in the past, we shall final the roots of and secularism in the democracy Budhist age and the medieval age. What I mean is that Aligarh does not have to reject its past. Aligarh should go on

in western

science.

science.

modern culture and all that. One thing more I shall add here. Halls are mentioned in the Bill. This is one of the symbols of imitating Oxford and Cambridge. Of course Ravindra Nath's Parnakutirs in Viswa Bharati are turned to buildings and mansions now. Things are going on in that manner. At least, let us drop those expressions. Let us have buildings, hostels and lodges. That will be more modern.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI **KHURSHED** ALAM KHAN): Mr. Deputy Chairman, Sir, I do not ' have the Mention of going into details. I would only say a few words about this unique institution. The Aligarh Muslim University is not just another university. At the back of it there was a big movement with certain objectives and the university or this institution was established to achieve those objectives. So the Aligarh University is a unique institution, as I said, unique in more than one sense. It was built brick by brick by Muslims and by Muslims' money. But at the same time, I would be failing in my duty if I do not acknowledge the of non-Muslims also and contribution their patronage of this institution.

Sir Syed Ahmed Khan wanted this institution to be an Oxford or Cambridge to India. My friend, who was speaking just now, said that we should get rid of Halls. How can we get rid of Halls? There are Halls in every university and actually they are the basis of all universities. Actually Sir Syed Ahmed Khan wanted this to be an ideal university. Therefore, these things have to remain there. Sir, if the demand for amending the existing Act had any element of communalism, I assure you, Sir, I would not have associated myself with this demand; I would not have supported this demand. But it is obvious that the demand for amendment is reasonable, democratic

1] University (Amdt.) 422 Bill, 1981

and non-communal. Minority character does not mean communal character. And I can assure the honourable Members of this 7 P. M. House that Aligarh Muslim University • is as Indian as any othar university is Indian. Aligarh never had that sort of a feeling. But in 1920 during the deliberations of the Assembly Mr. S. M. Ali Legislative "...the general desire of the said, community for a free and autonomous university". Today once again we respond to the same desire. Minority character for AMU is not a demand sectarian on narrow grounds. minority character is the logical consequence of providing an autonomous democratic structure for its functioning. It has been said that the Janata Government had also introduced a Bill giving minority character to this university. May I draw the attention of the honourable Members on the other side, if the Jahata Government wanted to give minority character to this university, then, why did they not accept the given by the definition of "university" Minorities Commission in which there were such educationists as Mr. V. V. John and others?

DR. RAFIQ ZAKARIA; And appointed by them.

SHRI SYED SHAHABUDDIN: Why have you not accepted it.

SHRI KHURSHED ALAM KHAN: It is almost the same. However, I am sorry I would not like to enter into an argument on this. In what I have said, I have made my point.

Another thing which I would like to assure is that the University is not going to shut its door on the non-Muslims. Aligarh has never done it, and it will be most unlike-Aligarh if it is done at any time. I can assure that Aligarh has not done it. Aligarh will hot do it and we will not allow Aligarh to do it.

University (Amdt.) 424 Bill, 1981

[Shri Khurshed Alam Khan]

Some Members have expressed their apprehension about the composition and powers of the court. They should remember that the composition and powers of the court have been proposed as an experimental measure and in any case the statute which will be framed by the Board will be always submitted to the visitor of the University for approval. So there should be no apprehension on this account.

In the name of Aligarh Muslim University which we hold so dear, I would like to appeal to all well-wishers of the University at the same time to beware of the pitfalls ahead and to focus their attention on the supreme task of achieving its objective and to guard jealously the future of this great institution. But surely it is not necessary that a liberal Muslim was to prove again and again that Muslim heritage and secularism should go together. The demand to prove secularism or any such thing is the product of a deceased mind. However, I would like to quote Pandit Jawaharlal Nehru 0*1 what he expected of a university. He said, "A university stands for humanism, for tolerance, for reason, for advancement of ideas and search for truth." I suppose Aligarh will not be second to anybody or any institution in following this motto, it has been following this motto, and I can assure that it will continue to do so.

Of course, I quite agree with some of the points that Mr. Shahabuddin has made, that as far as the Old Boys' Association is concerned, it needs to be reorganised and reorganised in a fashion that it will be more active and it will play a more constructive part in the affairs of Aligarh Muslim University

Sir, as I said, I would not like to go into details. But I would like to mention about particularly what my friend who was speaking just now said. Those of our brethren who feel sceptical about the ability of the Muslim community and members of the Aligarh Muslim University to run the university are making a dangerous comment on the character of Indian Muslims. Are we no longer the same men that we were in 1920? The responsibility that the Aligarh Muslim University Bill, 1980, places on the Aligarh men and the Muslims of India is far greater' than the powers and authority it grants. This; is the test case for Muslim aspirations and the whole nation will watch. It is the test where the standards are high. Let us face it with he resolve and sincerity and a sense of history.

I deem it both an honour as well as a privilege to participate in this historic debate. But at the same time I would like to sound a note of caution. If Aligarh fails after this Bill, it will hurt not just the pride but the future prospects of Indian Muslims also.

However, I am confident that Aligarh Muslim University will rise to the occasion as it has always done in the process of developing its autonomous structure, it will wholeheartedly put its trust in those who have put trust in it.

Before I conclude I would like to say that the prophets of doom will be totally disillusioned about this University. Sir, I would like to assure my friend, Mr. Shahabuddin. Please rest assured that when Aligarh Muslim University bell sounds, ask not for whom it is. Take it from me that it will be for all, one-and for all, without any discrimination without any prejudice. Before I conclude, I would like to tell Mr. Shahabuddin and others like him:

''तेरो दुग्रा है कि हो तेरी ग्रारजू पुरी मेरी दुग्रा है तेरी ग्रारजू वदल जाए।''

DR. SARUP SINGH; Sir, I find it very difficult to speak on this'occasion.

425 Aligarh Muslim

The reasons are many. I wish Shri Pandey had stayed in so that he could have heard me. It is unfortunate that I am reaching a conclusion with which I am afraid none of you will agree, namely, that it is becoming increasingly difficulty to speak the truth in this House.

ग्राज मैं चाहता था कि हिन्दी में बोल्

मेरी जुबान खुरदरी तो होगी लेकिन साफ साफ मैं कहना चाहता हं....

श्री उपसभापति : हिन्दी में बोलिये, स्त्रागत है

डा० सहप तिह : इस घर में, इस हाऊस में, दिल की बात कहना बहुत म शकिल हो गया है। पांडे साहव ने कहा कि साहब, इस देश में प्रेम की नदियां बहती रही हैं, प्रेम की नदियां बहती रहेंगी। वहाइए इस देश में। मैंने तो खून भी वहते देखा है, पांडे साहव ने पता नहीं देखा है कि नहीं देखा। हम जैसे, हिपोकौट दनिया में मिल नहीं सकते हैं । गजब है कि कल्ल भी होते हैं, नफरत भी होतो है, सब कुछ है, लेकिन हम बात करेंगे यहां पर शहद की, दूध की नहरें बह रहो हैं। आप कहोगे, किस को सुना रहा हं ? आप दिल में देखिये---में हिन्दू हं, मेरे दिल में मुसलमानों के लिए प्यार है । देखिए साहव आप शायद सारे फरिश्ते से हैं, मैं शैतान हं, लेकिन सेक्यूलरजिम की आपने जान निकाल दो, ग्राप समझ लोजिए ।

I am going to say this once and for > all because I may not get another chance to speak. Unless you respect differences, you cannot accept secularism. You are covering up everything. Differences you cover up by saying pleasant things. What for? Because Aligarh is a political constituency. Aligarh is not my political constituency. I do not know where my constituency is. Aligarh is a university for me. It is not a political constituency for me. For each one of you, who is a politician

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in this House, it is a political constituency. Are we worried about Muslims? Who is worried about Muslims? No educational facilities for them in the country and no jobs for them. Has anybody bothered about Muslims? And non-issues become issues. Aligrah has become an issue. Ten thousand Muslim boys are there. But what about the hundreds of thousands of Muslim boys who cannot get a chance to get education? What about their jobs? Has anybody bothered about it? Is anybody bothered about it? No. Everybody, however, is bothered about Aligarh only. It is because it is a political question. You win over Aligrah, and you win the Muslim community. If I were a Muslim, Mr. Deputy Chairman, Sir, I will feel insulted that I should be treated as a vote bank. I am a human being like anybody else My friend was right. I felt angry when somebody said "tolerance". Where is the question of tolerance? That is what I want to know. Who tolerates whom? And who are you to tolerate anybody? am as good a citizen as you are. So, what business have you to say that you tolerate me or I should tolerate you? We in this country are equal. We are all equal. At least in the eyes of the Constitution all are equal. I know, sir, that nowhere else we are all equal. I think it was my dear friend, Dr. Zakaria, who mentioned... I am sorry; I think it was Mr. Salve who mentioned about equal opportunities. I want to know where equal opportunities are available. Are there equal opportunities in the city of Delhi? Forget anything else. There are no equal opportunities. Then, Fundamental Rights: Are there any Fundamental Eights or whatever rights you call them? Oh, no. We have driven the Muslims and we have driven the Muslims of India into a. corner and driven them into a corner to such an extent that they say "Give us the minority character.". Sir, mi-nority character or minority complex is a dangerous complex. Minority complex is a complex of self-pity. I agree with my fiend, Mr. Shahabuddin. Any Muslim who feels self-pity

[RAJYA SABHA] University (Amdt.) 428 Bill. 1981

enemy of himself. No Muslim is an in India should feel self-pity and if he feels self-pity, it is a judgment on all of us. And yet Sir, we have such wonderful people. We are all secular. Throughout Indian history, there are great lovers of peace. Hindu religion is a very peaceful religion. Of course, it is a very peaceful religion. Sir, when I was a student in the Delhi College, I would go to Chandni Chowk and when I wanted to have a glass of water, I would not get a glass of water. Do you know what I got? In Chandni Chowk, there used to be a pandit who would give us when we wanted water, to drink water. To a Brahmin he would give a glass of water; and to a Rajput he would give a lutia; and to a non-. or a Khatri—I think Rajput Rajput and Khatri, both are the same-he would give in a steel vessel; and lastly, the poor Muslim comes. One day, I said, "I am a Brahmin" and I drank a glass of water, and then another person came and asked for a glass of water. He asked. "Who are you?" He said: "I am a Rajput." The pandit said: "Look here; you drink this water". That man asked him, "How did you give him in a glass?" He replied. "He is a Brahmin.". This man said, "No; he is a Jat." He was upset. But he could not do anything because I had already drunk the water. So. this is the way we treat others. This is the kind of tolerance and this is the kind of tolerant, loving, harmonious, spiritual religion that we have. And yet, Sir, everybody is wonderful here. All of us are great lovers of each other. If that is so, then what is wrong with India?

DR. (SHRIMATI) NAJMA HEP-TULLA (Maharashtra): What wrong? is (Interruptions).

DR. SARUP SINGH; YOU are asking me as to what is wrong? If you don't see anything wrong. Madam, it mean's your eves are closed. And I have a feeling that nothing is wrong, because you belong to a prosperous

family and you have access everywhere. But what about the poor Muslims in India, in Delhi here, whose children cannot get any education, whose children cannot get any job anywhere? (Interruptions). I do not want to remind you of anything and I do not want to create any bitterness here.

SHRIMATI HAMIDA HABIBULLAH: anything. cannot understand You (Interruptions).

DR. SARUP SINGH: Mr. Deputy Chairman, Sir, the same things are happening to the Hindus also because of poverty. Because of poverty many Hindus also are like that. (Interruptions) .

MR. DEPUTY CHAIRMAN; Order, order, please.

DR. SARUP SINGH: All right, Mr. Deputy Chairman. I told you in the very beginning that it has become very difficult, increasingly difficult, to speak the truth in this House and I will not speak the truth. I will now speak on the Bill. (Interruptions). I will now use a diplomatic language (Interruptions).

SHRIMATI HAMIDA HABIBULLAH; You speak on the Bill. (Interruptions).

DR. SARUP SINGH: Sir, I will now use a iplomaic language. (Inter-rupions). I will now use a pore angu-age and I assure you, I will not hurt anybody's feelings.

Sir, everybody has been saying that the minority character has to be restored and is being restored. I am one of those persons who never thought that the minority character had been taken away. If you ask me, I would say that the 1965 Act. the 1972 Act, etc. have not really taken away the minority character. Any vou may condemn Dr. Nurul Hasan as much as you like. But the fact is that Dr. Nurul Hasan had tried to perform a very great service to the Aligarh University. What had happened was

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that the powers of the Court had been taken away. I assure you, Mr. Deputy Chairman, throughout the country in all the Universities, the powers of the Court have been taken away. And there is a reason. At one time the Court could elect the Vice-Chancellor. In Delhi University, as late as 1950, the Vice-Chanceller used to be elected by Executive Council. Incidentally, the there is an interesting story. In 1946 some members of the Executive Council wanted Sir Morris to be defeated. You will be surprised to know, they put up as their candidate—you will be surprised to know the name-Nawabzada Liagat Ali. He was put up as a condidate by one group in Delhi. That group was predominantly a Hindu But then Nawab-zada's group. condition was that he should not lose the election His name had to be withdrawn at the last moment. Sir Morris did not permit vote by ballot. That was as late as 1950. Can you elect the Vice-Chancellor today? Can any Court in the country elect the Vice-Chancellor? No. Because of the political and other climate. You can elect the Prime Minister. But you cannot elect the Vice-Chancellor. Court can run a Understand. No University. Executive Council can run the University. Bring 25 outstanding Muslims from all over the country, educated, non-political, with their hearts full of compassion and vision, minds full of vision. Bring them there. Make them Executive Council. Let them decide who should be the Vice-Chancellor that can be a real successor of Sir Syed Ahmed Khan. cannot, They The Muslim community is wonderfully pleased and says: Do not take away the University from us; now you are getting it. Yes, you are getting it. When you get it, what will you do with it? I as a Hindu, if I were anti-Muslim, would be delighted. Here is a Bill which will make it impossible for the function Your Vice-University to Chancellor will always be under harassment. The Court members will always be quarrelling.

Members will be quarrelling amongst themselves. You will have to come again some day to Shrimati Sheila Kaul with a' request that some how the Muslim community should now be persuaded to make some changes that become necessary. I am not at all opposed to the Bill. Please pass it. Like my friend, Mr. Shahabuddin, we are not opposed this. We merely say that this is the to Constitution, but something is more important than the Constitution. That something is called the heart and mind of the nation. Our worry is about the heart and mind of the country. not Constitution. Let the Muslim the community be happy. My worry is that the Court should never be made as powerful as you have made it. I will give one example to make statutes. Incidentally, my friend, Mr. Shahabuddin should Janata Bill in agree with me that the one respect was inferior. The Janata Bill had said that the Court could make a statute. They had said that the Court can make a statute. This contains a provision for the President of India's approval. Your Bill did not contain that provision. Luckily, I had got no chance to oppose it. It never came to the Rajya Sabha. Otherwise, I would have said the same thing as I am saying now. But do not have any illusions about this new paradise that you have been bringing in. There is no new paradise, as far as this Bill is concerned. No. I hope there is a paradise somewhere. But no Bill or Act ever brings in a paradise. Paradises do come but they come through some special kind of illumination. I hone for that illumination we shall work for And do not distort history. Do not start covering up things. Let us understand the reasons why the Hindus and the Muslims should live together. The reasons that you give are not the correct reasons. There are reasons why they should be like brothers. There are reasons why they have been very often brothers. Go into those reasons and bring them together.

That is how India will progress and come up. Otherwise, I am afraid this kind of superficial approach to the question of secularism or any other ism will not help. Mr. Deputy Chairman, it is my great misfortune that every time I come with the idea that I will apeak very pleasantly, but when I start speaking, my heart starts I promise my friend the other troubling. day that I will say nothing against the Bill. When I start But what shall I do? hearing sermons, something starts happening to me and I say that this is wrong. We must face the reality and we are not facing the reality. The Rajya Sabha and also the Lok Sabha should have the courage to listen to the truth, however unpleasant it may be. Mr. Shahabuddin is a Muslim. He felt hurt that somebody in the other House are many speakers. I will request the hon. said something very nasty. I will not repeat Members to finish their speeches in five it. I am a Hindu and I also feel hurt. He minutes. should not have said it. He felt hurt and he spoke about it and everybody pounced upon "You are spoiling the him saying, atmosphere". Now, what is this atmosphere which can be spoiled in half an hour? I hope Mr. Shahabuddin will give me the privilege of being his compatriot in some respects. We believe. Mr. Deputy Chairman, that Aliaarh has a verv powerful role to play in the future of the country. But that role can be played provided the Muslim community is able to see what it wants. Slogans will not do. Aligarh University has international standards in various fields of scholarship. Sved Ahmad Khan said, "Modern Sir knowledge and Islam are not or/nosed to each other." There are those among the Muslims throughout the World who protest against that kind of enlightened ideology. The Muslims of India are no exception to that. They also have differences. Now. here is Prof Rasheeduddin Khan. He is one Muslim. There may be some gentleman somewhere. He too is a Muslim. Mr. Shahabuddin is a Muslim. Now. which Muslim will

dominate the Aligarh University? If

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you bring in politicians, then politics and education are poison and nectar. They cannot go together. Madam, my apologies to you and my apologies to others. If it pleases your heart, I will withdraw every word of what I have spoken. With these words, I support the Bill. I want to make one humble request to Mrs. Sheila Kaul. Kindly see that the kind of Court you give them, the kind of Executive Council you give them, is a kind of Court or Executive Council which makes the university functionally viable. If it does not become functionally viable, then all the rhetoric that we have indulged in will take us nowhere.

MR. DEPUTY CHAIRMAN: There

श्रीमती हामिदा हबीबल्लाह : उप-सभापति महोदय, आज हमारी एजकेशन मिनिस्टर ने इस अलीगढ म सलिम युनिवसिटी अमेंडमेंट बिल को पेश करके एक तरफ तो अपने इलेक्शन मैनिफेस्टो का वायदा पुरा किया और दूसरी तरफ यह भी साबित कर दिया कि हमारी पार्टी, हमारी गवंनमेंट वडी तेजी से डैमोकेसी सौर सोगलिज्म की तरफ कदम बढा रही है। मैं अपनी प्राइम मिनिस्टर और अपनी ऐजुकेशन मिनिस्टर को बहत धन्य-वाद देती हूं कि उन्होंने यह काम पूरा किया जिसकी सारे हिन्दूस्तान में तारीफ की जा रही हैं कि हमारी पार्टी और हमारी गर्वनमेंट ने ग्रपना वायदा बहत हिम्मत और सूज-बूझ के साथ पूरा कर दिया । इससे एक नया वातावरण और एक नई फिजा का आगाज होता 2:-

> "ग्रचानक हिन्द के गुलणन में कुछ ऐसी वहार आई

> कि गुल तो फिर थे गुल आहीं गई कांटों को ग्रंगडाई ।"

अलोगढ युनिवसिटी की तारीख में यह पहला मौका है कि झौरतों को भो कोर्टं का मैम्बर बनाया गया। प्रिंसिपल स हेवा वोमेन्स कालेज की, कोर्ट की मेम्बर होंगी । उपसभापति महोदय, जिस माइनोरिटो करेक्टर को ग्राज सरकार ने इस विल के जरिए पेश किया है वह एक बहुत ही अहम मसला है। गर्वनमेंट ने बहुत सोच-समझ कर बहुत छानबोन करके तालिबे इल्मों की मांगें सामने रखकर, अलोगढ़ युनिवर्सिटी से ताल्लुक रखने वालों की भावनाओं का ख्याल रखते हुए बहुत गौर के बाद इसको तैयार किया है और मेरे खवाल में वह सब उम्मीदें और उमंगें जो कि कई साल से पेश की जा रही हैं वह इस बिल में पूरी हो जायेंगी। अलोगढ यनिवसिटी माजा में तहजीव व तमद्दन का गहवारा रही है ग्रौर ग्राइन्दा रहेगी । इसका ग्रपना ग्रनोखा फिरदार तो तालोम और तहजीब पर महनसिर है उसको कायम रखने का हमारी प्राइम मिनिस्टर ग्रौर ऐजुकेशन मिनिस्टर और हमारी गर्वनमेंट ने पूरा ताहिया कर लिया है ।

उग्समापति महोदय, जैसा कि आपको मालूम है अलोगढ़ मुस्लिम युनिर्वीसटी की जड़ और बुनियाद मुकम्मल सेकुलर्स असूलों पर रखी गई थी। सर सैयद ने अपनी तकरोरों में कहा था कि अलीगढ़ युनि-वर्सिटी और मोहमडन ओरियंटल कालेज किसी फिरके वारियत या सांप्रदायिकता के बिना पर नहीं कायम हुआ। उन्होंने कहा था कि मैं इस मुल्क के मुसलमानों और हिन्दुओं को एक दुलहिन की दो खूबसूरत आंखों की तरह समझता हूं और इसी तरह जब बाद में मुस्लिम एजूकेशनल कांफ्रेंस ने फंड्स इकट्ठा किये ताकि मुसलमानों को तालीम के जरिये आगे बढाया जाय और उनका पिछड़ापन दूर किया जाय उस वक्त हिन्दुओं क्रौर दूसरे धर्म के लोगों ने भी फंड्स देकर इसकी मदद की ।

में बड़े फक से यह कहना चाहती। हुं कि यह बिल बहुत छानबीन के बाद और हिन्द्स्तान के हर तबके और हर दिल की ज्यायंट मांग पर पेश किया गया है । इसमें तकरीबन हर पार्टी के लोग शामिल हैं और हमारे लिये वहत खुशी का वायस है कि ऐसे नेशनल इशस पर हम सब मिलकर राय कायम करें। इस बात का म्रफसोस जरूर है कि अब भी इसकी मुखालफत कर रहे हैं यह कहने के बाद कि बिल उनकी मगंग पर लाया गया है। ग्राज भी तरह-तरह के एतराज सामने लाये जा रहे हैं। मगर आपको खद मालम है कि ये लोग अपोणिशन फार दो सेक आफ अपोणिशन कर रहे हैं। इन्हें तो हमारी पार्टी और हमारी गर्वमेंट के हर काम को हर पालिसी की, और हर प्रोग्राम की मखा-लफ्त करनी है। यह प्रोपेशनल मुखा-लिफत करने वाले लोग इस बात को भूल जाते हैं कि इस विरोध से यह ग्रपने मुल्क को ग्रीर ग्रपने नौजवानों को कितना नुकसान पहुंचा रहे हैं।

अगे सैयद ग्रहमद हाशमी: (उत्तर प्रदेश) : इन्होंने प्रोफेशनल मुखालिफत की वात कही है इस पर गौर किया जाये।

श्रीमती हामिदा हवीबुल्लाह : मैंने किसी का नाम नहीं लिया ।

अगर ये लोग संजीदगी से इस तरफ देखें तो उनको याद आयेगा कि सुप्रीम कोर्ट की जजमेंट के वाद अलीगढ़ से ताल्लुक रखने थाले हर शखस को बहत सख्त शिकायत थी उसके बाद

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[श्रोमती हामिदा हबीबुल्लाह]

Aligarh Muslim

1972 में अमेडमेंट लाई गई वह भी पूरो तरह से इतिमिनान बख्या नहीं हई ग्रीर 1975 की अमेडमेंट से जो प्रोबलम थी वे हल न हो सके। 1967-1968 में बैंग कमेटो को रिपोर्ट फज-रूहोन साहब जब कि वह इंडस्टोज मिनिस्टर थे उनके सामने पेश की गई थी। इन सब कोशिशों के बाद गुजिस्ता सारी रिपोर्टस ग्रीर सिफारिणात को सामने रख हर ग्रौर नुक स्मिल तरोके से गौर कर के बहन बडे-बडे मस्लिम लोडर्स मे बात करके 1980 को थई अमेंडमेंट एक बिल को शहल में तैयार किया गया। आप सब इतको गौर से देखें तो आपको ग्रंदाजा होगा कि माइनोरिटो करेक्टर का प्रोविजन करके इसको सावित कर दिया है कि कांग्रेस अपने रिवायती सेक्यूलर के ग्रसूलों पर मजबूती से कायम है। वही ग्रसूल जिसके बिना के उपर माइनोरिटोज के हक्क, उनकी देखभाल, उनके साथ इंसाफ करना हमारों पार्टी ग्रीर हमारो गर्वनमेंट का फर्ज है। यही जजबात थे जिनकी महात्मा गांधी ने मसलसल फिरकावारियत से मुकाबला करके और सेक्यूलर के प्रसूलों को सिखाने ग्रीर ग्रपनाने के लिये ग्रनो जान की कुर्वानो तक दे दो । इन्हीं उसूलों को जवाहर लाल नेहरु और इंदिरा गांधी ग्रीर हमारे मुल्क के सभी बडे लोडरों ने हमें सिखाया कि इन्हीं सेक्पुलर के उसूलों को लेकर हमारे देश में फिरका-परस्त लोग चौर फिरकापरस्त पार्टियों का परा मकाबला किया । हमारे महक के अवाम ने महात्मा गांधी और जवाहर लाल नेहरु और इन्दिया गांधो और हमारी पार्टी को वार-वार सहयोग देकर सावित कर दिया कि पूरा मुल्क सेक्युलर और माइनोरिटो के साथ इंसाफ की पालिसी को ग्रपनाना चाहता है।

वह जानते हैं कि यह घरती कृष्ण ग्रीर गौतम व नानक की फुलवारी है। वारस और चिस्ती की दरियाएं कर्म जारी हैं। इस विल में दूसरों खश्सियत डैमोकेपी और जमहरी उसूलों को पुरी तरह से अपनाने को है। कोई की तस-कोल इस तरह को है कि इसमें ज्यादा से ज्यादा हर सेक्शन के लोगों को हिस्सा लेने का मौका मिलेगा । पहले सिर्फ एक्जोक्युटिव कमेटो के पास मुक्कमल पावर थो और इसमें सिर्फ 21 मेम्बर हिस्सा लेते थे। अब कोई के मेम्बरों का तादाद 169 होगो और कोई के जरिये वाइस चांसलर के नामां का पैनल भो जिजिटर के पास भेजा जायेगा। कोर्टतीन स्राद-मियों को लिस्ट भेजेगा जोकि एकजी-क्युटिव के पांच नामों से तीन होंगे। इस तरह से मक्कमल जमरो तरोके से सारे ग्रहम एपाइन्टमेंन्ट्स ग्रमल में यायेंगे। मेरा एक छोटा सा सुझाव है है कि बजाय एजकेशन सांसायटी के अगर जमामिलिये का डेपूटेशन हो तो ज्यादा ग्रच्छा है। इन सब बातों से साफ जाहिर यह बिल जो झाज हमारे सामने आया है इसमें हिन्द्स्तान के मुसलनान खास तौर से ग्राँर जितने लोगअलोगढ़ यूनिवर्सिटी को अपने मुल्क को ग्रहम इदारा की तरह से फलते फलते देखना चाहते हैं इन सब के लिये ग्राज बहुत खुशी का मौका है। हमारा एजकेशन मिनिस्टर और प्राइम मिनिस्टर ग्रीर गर्वनमेंट ने इतना मकम्मल एतमाद ग्रौर कैफिडेन्स ग्रलोगढ़ मुस्लिम युनिवर्सिटो को देकर सारे मूल्क की सेक्यूलर ताकलों को एक नया हौसला और एक बहन बड़ी जिम्मेदारी दे दी है। ग्रव खास तीर से अलीगढ़ मुस्लिम युनिवर्सिटी के वाइस चांसलर, स्टाफ, तमाम नये और प्रराने तलवा के ऊपर यह फर्ज श्राइद होता है कि इस एतमात और कैफिडेन्स का पुरी तरह से सही इस्तेमाल करें। इस मलक की सेक्यलर फोर्सेज को ज्यादा से

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ताकतवर वनायें और जो ख्वाव सर सैंयद ने 1870 में देखा था कि हिन्दुस्तान के मुसलमानों को पूरी तरह से तालीम दे कर और तालीम और तरकीयत के जरिये इनको अपने देश का एक बहुत हो काबिल और मुफीद नागरिक बना कर मुल्क का मुस्तकबिल और तालिव इल्मों का मुल्स्तकबिल बहुत शानदार बनायें। वह ख्वाब को श्रव ताबोर जरूर पूरो होगो । प्रो0 बैंक जो अलोगढ़ यनिर्वसिटो के प्रिंसिपल थे, ने कहा था कि

"Students should look more at developing strength of character, a sense of public duty and patriotism. We should devote our attention to turning out men who in appearance are neatly dressed and clean, of robust constitution, and welltrained muscles, energetic, honest, truthful, public-spirited, courteous and modest in mananers."

प्राखिर में मैं सिर्फ इतना ही कहूंगी कि क्राज इस बात के साफ क्रासार हैं कि~

> कि मुद्दत से जो सोचा करते थे, ब्रब वह भी जमाना ब्राएगा,

हर मुझ्किल अब आसान होगी, हर तब्स कहीं मिट जाएगा।

ग्रात्र कोई नया फितना हरगिज तस्नोब न होने पाएगा।

यह वात मैं श्रो शहाबुद्दीन साहब जो के लिये कह रही हूं। ग्रापका बहुत-बहुत श्रुकिया ।

MR. DEPUTY CHAIRMAN: Yes, Shri Yogendra Sharma.

SHRI NARASINGHA PRASAD NANDA: Sir, should you not thank her for her inspiring speech?

MR. DEPUTY CHAIRMAN; The whole House has clapped. What more is required?

SHRI NARASINGHA PRASAD NANDA; After all, you also come from U.P.

MR. DEPUTY CHAIRMAN: I also highly appreciate her speech and compliment her.

SHRI NARASINGHA PRASAD NANDA: You also appreciate. Compliments and congratulations from us to the Madam for her inspiring speech.

> श्री जगवीश प्रसाद माथुर (उत्तर प्रदेश): उनकी स्पीच समझ में तो नहीं ग्राई हैं, लेकिन बहुत ग्रम्छा बोली है।

श्री योगेन्द्र शर्मा (जिहार) : मान्यवर, इस बिल पर हमारे बहुत से माननीय सदस्यों ने बहुत से बातें कही हैं। लेकिन हम समझते हैं कि विषय से संगत वात तो यह है कि अलोगढ़ युनिवसिटी एक्ट में जो प्रस्तावित संशोधन हैं वे लही से संगत बात सिर्फ इतनी ही है। इस संगोधन बिल के करिये से, कुछ लोगों ने कहा था कि अलीगढ़ मस्लिम यनि-वर्सिटीं को अल्पसंख्यक चरित दिया जा रहा है ग्रीर कुछ लोगों ने कहा कि उसको उलका ऐतिहासिक चरित्र दिया जा रहा है। कुछ लोगों ने प्रश्न किया कि इसको अल्पसंख्यक चरित्र क्यों दिया जा रहा है ? मान्यवर, हम जहां तक समझते हैं, यह चरित्र देना वहत जरूरी था । इस विश्वविद्यालय को ग्रल्पसंख्यक चरित देना इसलिये जरूरी था कि हम जिस देश में रहते हैं उसमें सबसे बड़ा ग्रल्पसंख्यक समदाय मस्लिम समदाय है उसकी अपनी संस्कृति है । हमारे देश के संविधान में श्राटिकल 30 में ग्रल्पसंख्यकों को कुछ संरक्षण प्रदान किये गये हैं। हमारे देश में जनतांतिक प्रणाली है और वह प्रणाली एसी हैं कि 51 फीसदी बोट ज्यादा माने जाते हैं। श्रीर 40 फीसदी जीरों के बराबर हो जाता है। इस प्रसंग में सबसे बडा ग्रत्यसंख्यक सम्दाय होते हुए भी ये लोग खतरे में हैं। इननिये हमारे मंबिधान के निर्माताओं ने संविधान

[श्री जगदोश प्रसाद माथुर]

में आदिकल 30 रखा है। ताकि अल्प-संख्यकों को संरक्षण मिले। हम समझते हैं कि इस बिल में यह जो संगोधन करके बदला है, इसके जरिये से वह संरक्षण उन्हें प्राप्त होगा और एक विशेष जरूरत इस बिल के द्वारा पूरी हुई है, जिसको आप ऐतिहासिक चरित्र कहिये, अल्प-संख्यक चरित्र कहिये, जो भी चरित्र कहिये, मगर हम समझते हैं कि संविधान की घारा 30 में जो अल्पसंख्यकों को संरक्षण प्रदान किया गया है, वह संरक्षण उनको प्रदान होना चाहिये। अलीगढ़ मस्लिम यनिवर्तिटो के बारे में जो यह विल संशोधित किया गया है, हम समझते हैं कि वह इस उद्देश्य की पूर्ति करेगा।

दूसरी बात मान्यवर, ग्रभो हमारे भतपूर्व वाइस-चांसलर ने कोर्ट के वारे में कह दिया कि हमें इसका गठन नहीं करना चाहिए। जब, वे खुद समझते हैं कि यनिवसिटी कोर्ट बेकार है तो हमारे लिये कहना भी बेकार है। मगर भारत के एक ग्राम जनतांतिक नागरिक को हैसियत से हम यह मानते हैं कि युनिवर्सिटी को चलाने के लिये ऐसे कोर्ट होने चाहिए जो कि ग्रच्छी तरह से प्रतिनिधित्व-पूर्ण हों, जिसको स्वायत्तता भी हो। यह एक माना जाना जनतांतिक सिद्धांत है, पर इस पर अमल नहीं होता है। लेकिन अमल करने के लिये हम यहां नहीं बैठे हए हैं, यह सदन ग्रमल करने के लिये नहीं बैठा है। ग्रमल करने के लिए मंत्री लोग हैं। हम लोग विधायक हैं, विधान बनाने बाले हैं। अमल करने वाले दूसरे लोग है। तो हमारा काम इतना हो है कि यनिवसिटी का प्रणासन और यनिव-सिटी का संचालन कैसे अधिक से अधिक जनतांत्रिक ढंग से हो और ऐसी हालत

में कोर्ट को जो स्वायत्ता प्रदान की गई है वह जनतांत्रिक दिशा में एक कदम है ग्रीर हमको इसका समर्थन करना चाहिए।

मान्यवर, इसमें हमको दो-तीन वातें खटकती हैं जिनको में अर्ज कर दं। पहली बात यह है कि णाहबद्दीन साहब ने भी कहा कि कोर्ट में प्रतिनिधित्व जो है वह सिर्फ बोल्ड मस्लिम एसोसियेशन श्रोर ग्रोल्ड व्यायज एसोसियेशन का इसमें जरूरत से ज्यादा है। ऐसे लोगों के प्रतिनिधि नहीं बढ़ने चाहिए बहिक जितने भी इस विश्वविद्यालय के पुराने विद्यार्थी हैं उनका एक इलैक्टेरल कालेज बनाया जाना चाहिए और उस इलैटेरल कालेज के प्रतिनिधि इसमें होने चाहिए। इसी तरह से मान्यवर, हमको इस बात का फक है कि हमारी दिल्ली में जामिया. मिलिया जैसी यूनिवसिटी है । हमें अफसोस इस वात का है कि कोर्ट की बनावट का जो प्रावधान किया गया है उसमें जायद जामिया मिलिया जैसी यनिवसिटी का प्रतिनिधि नहीं है। यदि इसमें जामिया मिलिया जैसी यनिवसिटी का प्रतिनिधि नहीं होता है तो हम कहेंगे कि कोर्ट की बनावट में दोष है। कहा गया है कि ट्रेड और कामसँ इन सबों के प्रतिनिधि होंगे। बडी अच्छी बात है कि व्यापारियों को, पंजीपतियों को, सरमायदारों को प्रतिनिधित्व दीजिये. मगर मजदूरों को क्यों नहीं प्रतिनिधित्व दिया, ट्रेंड यनियन को क्यों नहीं प्रतिनिधि देते ? ग्राप तो समाजवाद की बात करते है, समाजवाद ला रहे हैं और पूंजीपतियों को प्रतिनिधित्व देते हैं, व्यापारियों को प्रतिनिधित्व देते हैं और ट्रेड युनियन को प्रतिनिधित्व नहीं देते हैं, तब जब कि पूराने एकट में ट्रेड यनियन का रिप्रजन्टे-टिव था । उसको आपने डिलिट कर दिया । यह पीछे जाने वाला स्टेप है,

आगे बढ़ने वाला स्टेप नहीं है। हमें खां साहब से उम्मीद थीं कि आप आगे बढ़ते रहेंगे परन्तु आप पीछे कैसे चले गये ? शायद भूल गये होंगे, मुझे ऐसा लगता है।

श्राखिरो वात मान्यवर यह है श्रोर एक समस्या की श्रोर मैं सरकार का ध्यान खींचना चाहूंगा। श्रलीगढ़ मस्लिम यूनिवर्सिटो के मातहत जो से केण्डरी स्कूल के टोचर्स हैं, उनको परमोशन का कोई हक नहीं। सलेक्शन ग्रेड की बांत तय हो गई थी। सेरा ख्याल था कि दो साल पहले, तीन साल पहले तय हो गई थी। उसके बाद एक कमेटी वनाई गई।

सिलेक्शन ग्रेड में जाने वाले कौन लोग हो सकते हैं। फिर नियम भी तैयार किये गये। मगर ग्राज तक यूनिवर्सिटी के सेनेण्डरी स्कूल के टोचर्स बेचारे सड़ रहे हैं ग्रीर उनमें से बहुत तो मर भी रहे हैं ग्रीर हमारा ख्याल है कि जब तक उनको सिलेक्शन ग्रेड मिलेगा या देने का कदम उठायेंगे तब तक बेचारे

PROF. RASHEEDUDDIN KHAN (Nominated): Sir, I would start by adding a word of protest in a friendly manner. I thought, at least, for once, I may be asked to speak a lile ear lier. And I was enertaining this assumption because I thought I was nominated to this House as a Muslim by birth and' educationist by profes sion, as a person having been to Ali garh as well

SHRI KHURSHED ALAM KHAN: Doctor by achievement.

1] University (Amdt.) 442 Bill, 1981

PROF. RASHEEDUDDIN KHAN: and being a person not unacceptable to many sections. But still I am where I am. I am just mentioning this to you that if I have been denied this, I hope, in future, those who are categorised into this ambiguous category called 'others' may be for certain purposes be treated as a special category

MR. DEPUTY CHAIRMAN; That is special category. You are heard with patience.

PROF. RASHEEDUDDIN KHAN: Special category at the end Thank you very much.

Sir, I do not know what to say at this point of time for two reasons. I am somewhat acutely conscious of the limitations within which anything can be done in the Upper House when the Bill has been passed by the Lower House. I really wish that the ruling party had the wisdom to first bring this Bill to the Upper House and find out if some amendments were possible, because, this is the House where people of distinction in academic life are assembled. Therefore, some changes, some modifications, could have been made here, and then you could have gone to the Lower House, the House of the people, and got it through. But it has been the other way round.

Hence, I am conscious that we have nothing else to do, but to raise our voice and add a word of caution so that, at least at the implementation stage, certain lacunae will be overcome and the spirit in which this Bill is being passed almost unanimously by all the parties in India, as an act of gesture of goodwill towards the Muslims of India, would be kept in view by those who are called upon to implement this Bill.

Sir, it is a fact that when we are talking of Aligarh, we are talking only of a University. We are talking of a particular Unversity, which was originated under certain ideals and

[Prof. Rasheeduddin Khan] which represented the ethos and ambiance which was admirable. It was able to produce Indians who were in the forefront of the national movement, who were the torch-bearers of new ideas and thoughts, who were able to reconcile the vitals of Islamic polity with resurgent scientific temper and rational culture. Aligarh was not a replication of an institution which was already there. It was an attempt by a man of vision, Sir Syed Ahmad Khan, who wanted to advise all people that Indians should not only be good Indians and patriots, living as a part of a composite culture, but be attuned to world culture. should Hence, it was different from Darul-uloom of Deoband, Nadwadul-ulama of Lucknow, Darul-Musanni-feen of Azamgarh and of Osmania University.

The whole ethos of Aligarh is an attempt to develop a certain personality, particularly, among Muslims. Not only among Muslims. This was not, if I may say so, a minority character. This was not even an exclusivis-tic character. It was a most positive revolutionary character which Sir Sved Ahmad Khan wanted to restore to the people of India particularly, the educationally backward and economically backward Muslims of India. That purpose, in a measure, it served in the first few decades. The next decade has gone by, Independence has come and Aligarh Muslim University is one of the 10 or 12 universities which are controlled by the U.G.C. Therefore, Aligarh Muslim University is not the Muslim university, I underline the word "the"-which it was when it was originally established. The number of Muslims in the University of Calcutta, in the University of Calicut, and my impression is, in the Osmania University, is much more than the number of Muslim students on the rolls of the Aligarh Muslim University. It is therefore, one of the universities where Muslims also come for education or higher education. One must remember the all-India spread of the Muslim people, one

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must remember the regional variations among the Muslims. When we talk of Muslim education, we are not only talking of Aligarh. Aligarh's importance is there and I pay tribute to the role of the Aligarh Muslim University in this behalf. But it should not be confused with Muslim education. Therefore, whatever you do to Aligarh, you are not doing to the whole mosaic of Muslims who account for 13 per cent of the total population of India.

Certain things have happened in Aligarh Muslim University from the Act of 1920-the amendment of 1951, and the subsequent Bills which were submitted to Parliament-the AMU Bill of 1972, the AMU Bill of May 1978, the AMU Bill of August 1980, the AMU Bill of December 1980 and now the AMU Bill of December, 1981. I was attempting to examine the different provisions of these different Bills in order to suggest certain reforms.

Firstly, I would say that at the level of sentiment and emotion, I entirely agree with the most beautiful effervescence of language and sentiments expressed by my most respected friend, Shri Bishambhar Nath Pandey, on the one side and Dr. Sarup Singh on the other side. Everybody is wishing well to the Aligarh Muslim University and I also join in wishing it well and also to the Muslims of India and to the whole nation. But sentiments apart, when you examine the structure envisaged in the Bill, the structure of important organs of governance, you have to take the most dispassionate, rational and objective view. Being a university man, I am somewhat concerned about certain aspects of the Bill. Let me start at the beginning.

The minority character, which is a loose parlance, was actually prompted by the judgement of the Supreme Court, about which a mention has already been made, when from the Supreme Court judgment in Aziz

Pasha Vs Union of India case in 1963, it became very clear that they are not recognising Aligarh Muslim University as if it was established by the Muslims of India. I am not going into the question whether actually the Aligarh Muslim University was established only by the Muslims of India Or not. But the fact of the matter is that the Aligarh Muslim University was established essentially and primarily to help the Muslim students— others as well—to get scientific education.

[THE VICE-CHAIRMAN (DR. RA-FIQ ZAKARIA) In the Chair]; Of course, it was established by an Act of the legislature. But Central that notwithstanding. I entirely agree with the observation of my colleague that the Supreme Court has taken a very erroneous and a very narrow technical line. In order to eliminate the limitations imposed on the character of the Aligarh Muslim University as determined by the 1968 judgement of the Supreme Court, it was essential for us to be very clear whether We recognise Aligarh Muslim University as essentially meant for the higher advancement of the Muslims or not. That is the constructive way in which I shall interpret the minority character. You may call it historical character, I have no dispute with that. The Parliament as of now is attempting so state, almost unequivocally, as much as it could have been done in the amendment-and I TJni-versity' quote means the . educational institution of their choice established by the Muslims of India, which originate-ed as the Muhammadan Anglo-Oriental College, Aligarh and which was subsequently incorporated as the Aligarh Muslim University". Article 30(1) of the Constitution—Fundamental Rights-makes it very clear that "All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice." The appropriate use of the same terms in the amendment, I think, is satis-

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factory statement of purposes. I do not find any need for inclusion of the amendment which my friend, Mr. Shahabuddin, is moving, which was originally suggested by the Beg Committee report and which has become the basis of this amendment really, in which it was mentioned as follows:—

"Notwithstanding any judgment, decree or order of any court or tri bunal of the country, the Aligarh Muslim University shall be deem ed to have been "

As a matter of fact, Mr. Shahabuddin has taken his amendment from Justice Beg but I submit, I entirely agree with the proposition as advanced by my friend here that onec you make his amendment, then the judgment of the Supreme Court itself gets overruled because Parliament is sovereign.

I am happy, particularly, that you mentioned that the purpose of the Aligarh Muslim University is to promote and establish the educational and cultural advancement of the Muslims as far as possible. If you read the subsequent clauses it becomes clear.

You are essentially looking for the Muslims of Uttar Pradesh, that too of the five or six districts from which 70 to 80 per cent of the Muslim students come to Aligarh. I am also happy, Sir, that the original amendment of 1951 finds echo here when it says that the University shall be open to all persons including the teachers and the taught of either sex. whatever race, religion, caste or creed they belong to. As a matter of fact, Sir, some of our finest teachers are from Aligarh. As a matter of fact, I feel very uneasy to speak in terms of Muslims and non-Muslims, Hindus and Muslims. But the fact remains that persons like Prof. D. P. Mukherjee, an outstanding social scientist, are there and there has been a long tradition in Aligarh that the teachers have been both Hindus and Muslims, and the students have been both Hindus

[Prof. Rasheeduddin Khan] and Muslims. (*Time bell rings*) However, Sir, I find that you have rung the bell so that I am reminded that I have to comment on this important thing also.

About the composition of the Court of Aligarh, to which Dr. Sarup Singh has made a pointed reference, to which Mr. Shahabuddin has made a pointed reference, must be examined verv carefully. I must go on public record to say that I have always heard Dr. Sarup Singh with rapt attention because he is a man of absolute integrity and honesty, and even when he was a Member of the ruling party, at that time even he never shirked from saying what he felt right. Therefore, whether he be a member of any party or not, I consider Dr. Sarup Singh to be an educationist and patriot of the highest order and a man of integrity who really speaks out and we should listen to him and share his experience. He is right. I entirely agree that the manner in which the Court, as it is composed of now, has two aspects which give me a sense of alarm, and I am mentioning it not to make it very difficult for the people who run the University but only to say when you compose the Court on the one side and when you use the Court, use it with the sense of purpose for which the Bill has come. That is number one. It is a very unwieldy court. Although it is mentioned in the Lok Sabha that the number will be 169, my own calculation is that the number might be well over 180; it may be 182 Or so. A court of this size is an assembly in which speeches can be made by persons belonging to different ideological groups and different parties and it will become a big debating house which might impair action, and it will be a tremendous strain on the Executive Council of the University and the Vice-Chancellor, personally, to see that the Court works in harmony with the intents and purposes. The Gajendragadkar Committee recommended, for example, that the number of members in the Court should not be more than 100-84 in-

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ternally and 40 from outside. As a matter of fact, if you see the composition of the Senate or Court, or whatever it may be called, in all the other Central universities, it is very small. I think there was not a very wide move to include as large a number as this. That is No. 1. No. 2 is my very serious concern to one thing, that it is just not possible to give such supreme governing power to the Court. I think in every university in India today the powers should be restored to the Executive and the Vice-Chancellor, of course being answerable to the Court on one side and the Academic Council on the other. Sir, this is of great importance because it is impossible for the Vice-Chancellor to run the institution and I do not see from the composition which I have in mind that he will be able to do justice. Thirdly, it should have been a deliberative body, as originally it was meant to be, to have a larger outlook about he policies and review the principles of the University and not act as its Governing Body. About the composition Mr. Vice-Chairman, I find here that 18 categories of persons are included in the Court. You have ex-Vice-Chancellor, officio members, Chancellor, Deans, accounting for 19; then you have representatives of departments and colleges accounting for 20;theh you have representatives of university teachers, numbring 10; and then you have representatives of students, numbering 15; and then you have the exstudents numbering 25. With the nonfunctioning of the Alumini Association the number of the ex-students as representatives is very large. And last but not the least.... (Time bell rings). Bear with me for some time.

THE VICE-CHAIRMAN (DR. RA-FIQ ZAKARIA): I am sorry, Mr. Deputy Chairman had already said that all other speakers will be given five minutes. You have already taken about 20 minutes.

PROF. RASHEEDUDDIN KHAN: Dr. Rafiq Zakaria, dear, dear, friend, you are stopping me at the wrong THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry. I have to look at the time also.

PROF. RASHEEDUDDIN KHAN: Of course, you do that. But, at the moment, I remember my old affection for you, Mentioning the representatives of culture, it is a very big category. I wish you were able to have many eminent Muslim headmasters from whom the Muslim children learnt. They ought to have some provision here for them and not for the elements which I would call obscurantist in the Court, vitiating the very purpose for which you had spoken so eloquently and admirably. There should be people with a scientific bent of mind. I hope the 15 members nominated by the Chancellor would be from among the Muslims. I hope they will see to it that representation of enlightened, rational, scientific culture is evolved. Lastly, I must say that all our submissions, yours, Mr. Vice-Chairman, and mine, will become part of the archives, part of it will be eaten up by the moths, part of It might be used by some scholars writing on the fate of the Aligarh University. This is a voice in wilderness. I was not unmindful of it. Once you sit there, you look at the watch. Probably if I sit there, I will also look at the watch. I will pay you compliments by saying "look at the watch because I am speaking no more."

श्री संय्यव सिक्ते रजी (उत्तर प्रदेश) : वाइस चेयरमेन साहब, मैं इस विल की ताईद करने के लिए खड़ा हुआ हूं और दिल की गहराइयों से तहनियत पेश करता हूं मोहतरिमा वजीरे-तालीम शीला कौल का। उन्होंने इस सदन में इस विल को इन्ट्रोड्यूस करके उस वादे को, जिसे देरोना वादा कहा जाय तो गलत न होगा,

University (Amdt) 450 Bill, 1981

पूरा किया है। जनावेमन, इस बिल के पास होने के बाद गलतफहमियां दूर होंगी ग्रौर इसी के साथ-साथ एक वार फिर यह सावित होगा कि हमारी पार्टी, हमारी सरकार ग्रौर हमारी नेता श्रीमती इन्दिरा गांधी की कितनी नेकनीयती है ग्रविलब्बतों के हुकूक के वारे में।

जनावेमन, कहा गया कि यह तोहफा होगा अक्लियतों के लिए नये साल का। में कहना चाहंगा कि यह तोहफा नये साल के लिए ही नहीं होगा बल्कि आगे आने वाली नसलों के लिए भी यह तोहफा होगा हमारी मिलीज्ली सखाबत का, अलीगढ़ के पूराने विरसे का। जनावेमन, अलोगढ़ मुस्लिम युनीवसिटी की शुरुआत एक जहोजहद से हई, एक मुवमेंट से हुई। जैसा कि यहां पर हमारे काबिल दोस्तों ने कहा, वह जदोजहद, उम्र मूवमेंट के रुहेरवां सर सैयद ग्रहमद खां थे। इस मूबमेंट की शुरूआत फिछली सबी के आखिरी सालों में हुई। 1875 में एंग्लो ब्रोरिएंटल मुस्लिम कॉलेज की सरत में इस की बुनियाद पड़ी। 1899 में इस को यनीवसिटी बनाने की जद्दोजहद शारु हुई। लोग कहते हैं कि सर सैयद ने मस्लिम अक्लिमत पर अंहसान किया था. उनके अन्दर जज्बा पैदा कर के तालीम से रूसनास होने पर ग्रांर ग्रंपनी वदहाली ग्रीर बेकारी की तरफ तवज्जह देने का। लेकिन में समझता हं कि सर सैयद की निगाह बहत दूरवीन झौर बहुत दूरदेश थी। वह वानपरस्त थे। उन्होंने अलीगढ़ मुस्लिम यूनीवसिटी कायम कर के सिर्फ मिल्लत पर ही नहीं, एक कम्युनिटी पर ही नहीं, मजहब पर ही नहीं, पुरे वैतन पर अहसान किया है, पूरी कौम पर अहसान किया है। अलोगढ़ यूनोवसिटी की परी 100 साल की तारीख को देखा जाय तो हम ने कितने बड़े इंजीनियर बनाये, बडे डाक्टर बनाये। मुल्क की इक्तिसादी और माशी आजादी की जहो-

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[श्री संय्वद सिब्ते रजी]

जहद में प्रतोगढ के तूलवा ने प्रागे बढ़ कर हिस्सा जिया और ऐसी तहरोक पैदा की जो फिरके से वावस्ता नहीं रहती । सर सैब्धद ने अपने विरादराना वतन के अन्दर एक ऐसा जज्बा पैदा किया, जीने की नयो तमन्ता जगायी, नया तसब्बक उजागर किया, ऐसी लजक पैदा की कि लोग जाने विरादराना वसन के साथ इजनत के साथ चल सकें ग्रीर महक को बड़ो से बड़ी खिदमत कर सकें। जनावेमन, जब मैं सर सैयद की कहानी स्तता तं तो नझे लाई वरकिनहेड का वह वाकमा याद झाता है। एक बहुत बड़े बौलजनन्व इंसान थे वह वरतानिया के। उनके विमाग में तसब्बर जागा कि अपने मुल्क को वेतांग्रों के लिये ऐसा इंस्टोट्यू भन कायम करें जिससे उन की मदद हो सकें। वत एक करोडनति इंसान थे, अगर चाहते तो कलम की एक नोक से एक बहुत बड़ा इंस्टोटयटणन बना सकते थे, लेकिन उन्होंने ऐसा नहीं किया। हफुते में एक दिन वह कुछ वक्त हर धेंक के सामने खंडे हो जाते थे ग्रौर जो भी वहां चैक भना कर निकलता था उससे एक गैनो डोनेजन मांग लिया करते थे। किनों ने कहा, लाई साहब, झाप एक-एक पैना नगां जना कर रहे हैं, प्राप को खुदा ने इतनो दौतत दो है कि आरंग चाहें तो एक कता कई इदारे कायम कर सकते हैं। उन्होंने कहा नहीं, ग्रगर मैं अपने करोडों रुपये से एक इदारा कायम कर द्ंगां तो सिर्फं एक शमां जलेगी और मेरो जिल्दगों के वाद वह शामां गुल हो जायेगी न में चाहता हैं कि लाखों लोगों के दिलों में जमां जले ब्रौर मेरे मरने के बाद उस इदारे में लोगों को दिलचस्पी कायम रहे। सर सैयद ने भी ऐसा किया। वकत के हंगांगों ने, हवा की तेजी ने, बदतते हुए हालात ने अलीगढ़ की शामां को बझाने की कोणिश की, लेकिन मैं

कहता हं कि सर सैयद का जज्बा इतना पाक जज्वा था कि क्राज भी मुझे खुआ। हई जब ग्रलीगढ़ के खिलाफ तरह-तरह की बातें कही जा रही थीं, उस को कम्युनिस्टों की लाइन में खडा किया जा रहा था उस समय विशम्भर नाथ पांडे की हैसियत का इंसान खड़ा हुआ। जिसने यहां पर ग्रलीगढ की वकालत करने के वाद साबित कर दिया कि मजहब नहीं शिखाता आपंस में वैर करना, हिन्दी हें हम, वतन है हिन्दोस्तां हमारा। हकीकत मैं सर सैयद ने एक ऐसी शमां जलायी, एक ऐसा बनियादी ढांचा तैयार किया जो आमाजगाह बनी बहत सारे लोगों की और वतनपरस्तों की। स्रीर इसी अलीगढ़ के इंस्टोट्यभान से, इसी युक्तिवर्सिटी से जमहरियत का, इश्तरावियत का. सोशलिज्म का ग्रौर तरक्की पसन्दी का नारा गूंजा था और मुझे याद क्राता है मजाज लखनवी का ग्रेर जो ग्रलीगढ के किरदार की पूरी तरह से करता है। उन्होंने कहा है और ग्राज हर यनिवसिटो का तलवा इस को यनिविसिटी के तराने की सूरत में गाता फिरता है कि :

'जर्रात का बोसा लेने को सौबार झुका आर्काण यहां,

खुद झांख से हम ने देखी है बातिल को शिकस्तें फाण यहां,

यह मेरा चमन है, मेरा चमन।

जवाबै वाला, चुंकि वक्त बहुत कम है इसलिये मे याद दिखाना चाहूंगा कि हमने वायदा पूरा किया जो हमन अपने मैंनी-फेस्टो मे किया था । हमने किसी पर अहंसान नहीं किया और हम यह नहीं कहते कि हम ने कोई इनताम वेरणा है। हम तो कहते है कि हमने इंसाफ किया है। और तम को भी तो मौका मिला था। जो ग्राज तुन बढ़बढ़ कर वातें करते हों और इस बात को मैं कहना चाहूंगा कि:

'इतनान बढ़ा पाकिये दामा कि हिकायत, दामन को जरां, . देख जरा बन्दे कबा के ।'

जरा देखें 1977 से लेकर 1980 तक आ गुरा मौका मिला था। तुम ने एक ततव्दर का बिल पेश किया और हम ने एक हकी कत का जामा पहना कर एक बिल को यहां पेश किया है। में आत्म को याद दिलाऊं मोरार जी देखाई की। उन को जब याद दिलाया गया कि आज ने इठ जायदे किये थे अपने मैनोफेस्टों में, तो आप जानते हैं और तारीख गवाह है कि उन्होंने क्या जवाब दिया था। उन्होंने कहा था कि हम ने वायदे पूरे करने के लिये नहीं किये हम ने तो वायदा करने के लिये किया था। हमने उन वायदों को पूरा किया। मैं कहना चाहंगा कि परलीं लोक समा के ग्रंदर यह बिल आया और कल अलोगढ़ में क्या हुआ। कत प्रतीपढ में एफोलि पेटेड काले जेज जो नहीं बनाये जा सके आरेर जिनकी कोशिश थी कि अलोगढ मस्लिम युनिवसिटी का जो हैनियादों तारीखी किरदार है उस को नोच लिया जाय, उसको दवा दिया जाय, उस को सप्रेस किया जाय, एसे बहां दो कालेज थे उन्होंने वहां जलस निकाला और स्टेट ट्रांस्पोर्ट की एक बन को जला कर खाक कर दिया स्रोर मह बात इस नजरिये को दिखाती है कि उन को अच्छा नहीं लगता कि इस महन में ग्रकल्लियतें लिर उठा कर चलें। इस मुल्क में अकल्लियतें अपने हक और ग्रधिकारों को बात कर सके ग्रीर इस तारीख ें पीछें कौन लगेलेंग है कि जिन्होंने इस बात की लेकर झलीगढ की सडकों पर बलवा किया। मैं याद दिलाना चाहंगा कि ए०एम०य० के बारे में जनसंघ जो पहले ा जनसंघ या बह तो मरहम हो 81] University (Amdt.) 454 981

चुका है जनता पार्टी में स्रोर वह स्रब भारतीय जनता पार्टी की शक्ल में तबदील हो चुका है। क्या उन का तसव्वर था अलीगढ़ यनिवसिटी के बारे में। उन्होंने कहा था कि अलोगढ मस्लिम यनि-बसिटी का नाम बदल दिया जाय ग्रौर उसके नाम से मुस्लिम णब्द को निकाल दिवा जाय और दूसरी वात जो जनसंघ के लोगों ने बहुत जोर दार तरीके से कही थी, यह दो कालेज है --- बी एन एस डी कालेज भ्रीर डो एस कालेज, वह चाहते थे कि इन कालेजों को एफोलियेशन दे दिया जाय और यह बात हम ने नहीं नहीं मानी। इस लिये नहीं मानी कि हम ने इस वात का तहैया किया है कि चाहे वह मस्लिम अकल्लियतें हों, चाहे सिख अकल्लियतें हों. या पारसी श्रकल्पितें हों, चाहे जैनी हों या दूसरी अकल्लियतें हों उन के अधिकारों का हम पोषण करेंगे, उन के अधिकारों की सहम हिफाजत करेंगे ग्रीर इसलिये इस तारीखों हकीकत को जो अलीगढ के साथ मुसल्ला हो गयी है उस को हम बचा कर रखेंगे।

एक बात में झौर कहना चाहूंगा बलराज मधेक साहब ने जब वह पालिया-मेंट के मेम्बर थे तो पालियांमेंट के पटल से उन्होंने कहा था :

"A unifrom Act should be passed for all the Central Universities. The demand for restoration of the Muslim character of the Aligarh Muslim University is against secularism and democracy."

हमारे इस सदन के बहुत ही काबिल

दोस्त डा० भाई महावीर ने कहा थाः

"The anti-national character should be completely wiped out..."

अब हमें इस तलब्बर को देखना है जो सर सैयद अहमद ने अलीगढ़ के बारे में [भा संग्रद तिब्त रजी]

किया। वे उसके इक्ततादी पतमंजर को बदनना चाहते थे, इनलिये उन्होंने जनता को एक नई राह दिखाई थी। वह समझत वे कि समाज का इक्तसादों पसमंजर तब तक नहीं बदल सकता जब तक दिलों में तालीम की रोणनी नहीं आयेगी। (समय की घंटी)

में उनका मुक्रिया अदा वारना चाहूंगा लेकिन इतना जरूर कहना चाहुंगा कि मस्लिम यनिवनिटी ऐक्ट जो 1972 में ग्राया था तो सबसे बड़ा उन लोगों को जो यनिवसिटी के बारे में यह कहा करते ये कि हमारा बड़ा लगाव है, हमारा बड़ो दिलचस्पो है यनिवसिटा हमारी विरासल है, उन्होंने कहा था कि सबसे बड़ा ग्रन्याय और सबसे बड़ा बेइंसाफी यह हुई है जि कोर्ट को जो ताकत थें।, कोई का जो दायरेश्रमल था, उसे बहुत छंटा कर दिया गया है। मैं मान्यवर, यह वात पेम करके खत्म करना चाहंगा और कहना चाहूंगा कि इस अमेडमेंट ऐक्ट के जरिये कोर्ट को

"The Court shall be the supreme governing body of the University and the Academic Councils "

जनाव, में अपनी बात खत्म करता हं ग्रीर इतना जरूर कहना चाहंगा कि इस अमेडसेंट के जरिये अलोगढ़ गरिलम युनि-वसिटों के काम के तरीके में एक वहत बडी तब्दीली आयेगी और सही मायनों में एक जम्हरी निजाम वहां पर ग्रसर होगा। युनिवसिटी के कार्य के बारे में, उसको ऐक्ज.ण्व्यादेव काऊंसिल के बारे में भी ग्रीर सबसे ज्यादा कोई में जिस तरह

को नमाइंदगी दें। गई है, उसकी जितनी भो तारोफ की जाये, कम है। इसमें यनिवसिटी हैं। नहीं बाहर के भी किसी तबके को नहीं छोड़ा गया है जिसको अलोगढ़ गुस्लिम युनिवसिटं। कोर्ट भें नमाईदगे। नहीं होगी। इन अलकाज के साथ में आपका शकिया ग्रदा भरना चहिता हूं ग्रीर यह शेर कहनार अपनी बात खत्म करतो ह

"हम नहीं रुकते हैं अरसो फर्श की आवाज से,

हमको जाना है बहुत ऊंचा भी परिवार से।"

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now I have been told by the Minister of State for Parliamentary Affairs that dinner packets are ready. But there are still a few speakers left. And Mr. Shahabuddin has informed me that he is going to press for vote on one or two of his amendments. Therefore, while you can go and have your dinner packets, you better be careful that you may be suddenly required in the House.

I now call upon Mr. Shawl to speak,

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmiri): Mr. Vice-Chairman, I, as an old boy of Aligarh Muslim University, heartily welcome the present Bill. shall exercise all the powers of the At the fag end of this year 1981 the laurels go University, not otherwise provided for by to the Treasury Benches for presenting this this Act, the Statutes, the Ordinances and Bill. Above party politics whosoever does a the Regulations and it shall have power good thing, . we should not grudge to give to review the acts of the Executive and credit to that party or section of the House. As far as the party itself is concerned it has done a good job. We need not go into the history of

> Aligarh Muslim University. What happened after 1951? We know for certain that if something wrong was done in 1965 and another wrong was done in 1972, that wrong is undone by the present Government, by the present party, and it is good and they deserve credit for it. We need not go into this matter. To my friend, Mr. Piloo Mody, who said, "I had carried the baby." I would say, "But you hadn't the good

luck to deliver it." The question here is this. There are 103 universities in the country but Aligarh has the unique position. It is a movement, it is an ideal. No doubt it was created for higher and scientific and better edu-tion of Muslim, but non-Muslims were never debarred from entering the portals of that University. We have had great patriots coming from Aligarh Muslim University. My great leader, Sheikh Muhammad Abdullah, is an old boy of Aligarh Muslims University and nobody here can question the patriotism of persons like Sheikh Muhammad Abdullah.

Here, I want to refer to one point referred to by my friend. Mr. Shahedullah and Prof. Rasheeduddin Khan. They said that obscurantism must not done by the court, we will not allow sity. I would say that ever since 1920 when this university was created by Muslim, there has not been such things like obscurantism and fundamentalism. Whenever you see some trouble in the university, it is because there are persons who are out to exploit a particular situation and no such occasions Government has to intervene. When there is an Act of Parliament, other things will be superseded. For instance there was the Supreme Court decision in 1968 in the Aziz Pasha case. Now that is annulled by this Act of Parliament. Whenever any section of Society or even the whole nation is adversely affected by any decision of the Supreme Court, that is annulled by an Act of Parliament because Parliament is supreme. My understanding is and Mr. Seervai and other legal luminaries have said that the decision in Aziz Pasha's case was not right. So far as this Bill is concerned, it has rightly annulled that decision.

The .seeohd thing is that when the university was established by Muslims, they established its character and autonomous structure. My submission is that as far as the Court is concerned, if is better that it is broad-based so that every section of soceity. has a say in the administration of the

University (Amdt.) 458 Bill, 1981

university. Whether it is 100 or more-it is not the number that is relevant. What is relevant is that all sections of this alumni as well as the country and society must have representation there. It is good to have that. As far as the powers of the court are concerned, they are supreme. But the Visitor's powers are more supreme. I hope that he will not exercise those powers of and on when te court decision is to be made. It should be very rarely exercised so that as far as the democratic spirit is concerned, as far as the representative character of the court is concerned, that is not in any way jeopardised. That aspect should be borne in mind.

In this connection the Hon'ble Minister Mr. Khurshed Alam Khan said that if there is anything wrong done by the court, we will not allow it. What does it mean? Does it mean that the Government will intervene? That I think should not happen ever. If something is done by the court which is antinational, then the Government have every right to do that. But the Visitor should exercise his powers very sparingly. That should be born in mind.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Plase conclude.

SHRI GULAM MOHI-UD-DIN SHAWL: I am concluding it. I did not take much of the time. I do not take much of the time of the House, Sir. I am conscious of it. But this happens when my turn comes.

THE VICE-CHAIRMAN (DR RAFIQ ZAKARIA): Everybody is anxious

SHRI GULAM MOHI-UD-DIN SHAWL:.... of course, that the Bill be passed. I know that. Sir, as far as the Bill is concerned, I welcome it and I hope that it will be worked well and the University will be administered in the right spirit. Thank you. Sir

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, Shri Asra-rul Haq.

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श्रो (मौलाना) ग्रलरारलहक (राजस्यान): बाइस चेयरमेन साहब, अलोगढ़ मुस्लिम बनिवर्सिटो बिल, जो अकलियती किरदार की बहाली से मुत्तालिक है झाज एवान में पेश है। मैं यह अर्ज करूंगा कि यह बिल हिन्दुस्तान को सबसे बड़ी ग्रवलियत मुसलमानों के लिये नये साल का सबसे बड़ा तारीखी तौका है। यह हमारी लीडर श्रीमती इंदिरा गांधी ग्रीर कांग्रेस पार्टी को सच्चाई और ईमानदार की भी बहुत बड़ी जीत है, जो इसने इलेक्शन मैनी-फेस्टों में किये गये वायदे को पूरा करके दिखायीं । अलीगढ़ मुस्लिम यनिवसिटी अंग्रेजो के जमाने में सर सैयद ग्रहमद की दूरवीनी और दूर-अदेशी की बनियाद पर 1870 ग्रीर 1873 में मौहमडन स्कल ग्रोर मोहमडन कालेज की सकल में वजद में आई जिसने आगे चल कर अलोगढ़ मुस्लिम यनिवर्सिटीं की सकल अख्तियार कर ली। मगर यह हमारी सबसे बड़ो बदकिस्मती थीं कि मुस्लिम अकलियत का यह सबसे बड़ा इदारा जो मुसलमानों के चन्दे स्रोर इमदाद से वजूद में आया और सन् 920 ईस्वों के एक्ट के तहत इसको कानुनी तौर पर मस्लिम अवलियत का इदारा तस्लोम नहीं किया जा रहा था जिसको वजह से देश को सबसे बडी ग्रकलियत में तरह तरह के शकक व शवहात पैदा हो रहे थे झौर इस नाजुक मौड़ पर मुखालफोन की हकुमत के खिलाफ प्रेपोगण्डा करने का मौका मिलता था ग्रौर इससे मुल्क व बेरूनेमुल्क में हमारे खिलाफ शकूक व शुबहात को बढ़ावा मिलता था। हम देश की महबब रहनुमा श्रीमती इन्दिरा गांधी के शुक्रगुजार हैं कि उनकी कमाल दुरग्रंदेशी ग्रीर अकलियत नवाजी नेमुस्लिम युमिवसिटी के किरदार को कानुनी सकल दे कर सारे शकक व शवहात का दरवाजा बन्द नहीं किया बल्कि हिन्दुस्तान की सबसे बड़ी अकलियत मुसलमानों के दिलों पर

श्रपनीं श्रकलियत नवाजो को मुहर लगा दी।

वाइस चेयरमन साहब, ग्रपनी वाजफहमी ग्रीर गलतवयानी की बुनियादी पर वाज मुखालफोन यह कह रहे हैं कि इस विल से मुस्लिम युनिवसिटी का सेकुलर किरदार मुतासिर होगा। मैं इंताही अफसोस के साथ कहना चाहता हूं कि उन लोगों को अलोगढ़ मुस्लिम यनिवसिटी का माजी मालूम नहीं है। झाज हम जब मुस्लिम केरेक्टर या माइनोयिटा करेक्टर का नाम लेते हैं तो मैं यह अर्ज करना चाहता हूं कि आप इस्लाम और मुसलमानों को समझने को कोशिश कोजिये। हमारी कुरान में लिखा है। हम किसी भी मजहब के मुत्तलिक कभी सख्ती नहीं करते। हमारे खुदा और पंगम्बरों का यही अमल है। इसके साथ ही कुरान में यह भी कहा गया है कि हमारा दीन हमारे लिए है ग्रीर दूसरे का दोन दूसरे के लिए है। तुम्हारा दीन तुम्हें मुवारक है। इस तरह से हमारा ढांचा से कुलर है। इससे बढ़कर ग्रीर क्या सज्त हो सकता है? वीसवीं सदीं भें जब यह मुस्लिम युनिवर्सिटो बनी तो सबसे पहले इस यनिवसिटी के अन्दर नान-कोआपरेशन के सिलसिले में महातमा गांधों को दावत दी गई थी सौर सबसे पहले इसों मस्लिम यनिवर्सिटी में महात्मा गांधों को दावत दी गई झौर उनकी नान-कोग्रापरेशन की तबरीर भी सबसे पहले यहीं हुई। यहीं नहीं, बल्कि इस भारतवर्ष में इस मुस्लिम यनिवसिटी का करेक्टर ग्राज का नहीं है, यह तारीखा चेरेक्टर है जिसको भूलाया नहीं जा सकता है। मीलाना हजरत मीडानी हिन्दुस्तान के बहुत बड़े अजीज थे जिन्होंने सबसे पहले इस सरजमीन पर स्वराज्य ग्रौर इंडिपेन्डेन्स का नारा लगाया था जो कि किसी दूसरे लोडर ने नहीं लगाया था। यह . फक हम लोगों को हासिल है, यह फक

अलीगढ़ मुस्लिम यूनिवर्सिटी को हासिल है। यही नहीं, इस यूनिवर्सिटी ने ऐसे लाल पैदा किये जिनका करांची की सेन्ट्रल जेल ग्राज भी सबूत दे रही है। मौलाना हजरत मौहानी ने कहा था ---

'एक तरफा तमाथा है, हसरत की तबीयत भी, है मश्र्के सकून जारी, चक्की की मझकत भी ।'

उन्होंने सिर्फ मुखलमानों के लिए ही नहीं बल्कि भारत के हिन्दुओं, भारत के सिखों के लिए, भारत के ईसाइयों के लिए और इस देश के हर इंसान की बाजादो के लिए उन्होंने कुरवानी दी और बाजादी की जंजीरे अपने हाथ में पकड़ी।

श्री योगेन्द्र शर्माः मौलाना हजरत मौहानो तो कम्युनिस्ट पार्टी में थे।

श्री (मौलाना) अपसराख्ल हकः पहले वे कांग्रेस में थे। वाद में उन्होंने पार्टी बदल लो होगी। जैसे आज भारतीय जनता पार्टी हो गई है। ये लोग पहले जनसंघ में थे। इसी तरह से लोग बदलते - रहते हैं।

उपसभाव्यक्ष (डा॰ रफीक जकरिया) : वक्त का भी ख्याल कीजिये।

श्वी (मौलाना) असराहरूल हक : जनाव, मैं कह रहा था कि मौलाना हजरत मौहानो हिन्दुस्तान के बहुत बड़े लोडर थे। मौलाना मुहमद अली इस अलीगढ़ यूनिवर्सिटी में पढ़ें थे जो राउंड टेबल कान्फ्रेस में वर्षियम पैलेस में जार्ज पंचम के सामने उन्होंने कहा उस समय जब कि अंग्रेजो के सामने जुबान खोलते हुए लोग डरते थे तब मौलाना मुहम्मद अली के ये प्रस्काज थे। यह मुस्लिम युनिवर्सिटी का किरदार था, हमारे देश के वीर ने वर्षिगम पैलेस में जार्ज पंचम के सामने कहा कि मुहेम्मद झली भारत की झाजादी लेकर जायेगा और नहीं तो अपनी जान, दे देगा। सारी शहादत है कि महेग्मद अलो ने अपनी जान दे दी और मुहस्मद ग्रली इस देश में गुलाम की हैस्पित से वापस नहीं ग्राये। यही नहीं, मेख ग्रब्द्रल्ला वहीं की देन है। शेख ग्रब्दुल्ला अलीगढ़ में पढ़े हुए हैं। हमारे हिन्द्रतान के सदरे जम्हरी हिन्द डा० जाकिर हसैन उनसे महात्मा गांधी ने बेसिक तालीम का लिटरेचर तैयार कराया ग्रांर इसका फक भी डा० जाकिर हसैन को हासिल है। यही नहीं हिन्दुस्तान की सरजमी गर जितने भी बैरिस्टर हुए बह सब क्रली गढ़ युनिवसिटी की देन है। मैं इंतहाई दिल की गहराई के साथ बहन शीला कौल का शक्तगुजार हूं कि उन्हें इस चीज का मौका मिला ग्रीर ग्राज उनकी मिनिस्ट्री जो है उसके जरिये से यह काम पूरा हुआ और अवकलियतों का किरदार बहाल हुआ। मैं अपने देश की नेता इंदिरा गांधी का शूक्रगुजार हूं कि उन्होंने हिन्दुस्तान के अक्कलियतों का दिल जीता सारा हिन्दुस्तान ही नहीं बल्कि पूरी दुनिया में अपनी मुस्लिम नवाजी का सब्त देकर दुक्मनों का मुंह काला कर दिया ग्रीर यही वजह है कि कुछ लोगों के दिलों में यह खटन परित हो रही है। यह बिल ग्राया है ग्रीर लोग मुखालिफत भी कर रहे है पर सामने भी नहीं ग्राते... (व्यवधान)

श्री जगदीश प्रसाद माथुर: चिलमन में छिपे बैठे हैं, बाहर आहे भी नहीं.. (व्यवधान)...

श्री (मौलाना) ग्रसराबल हकः मुखालिफत भी कर रहे है ग्रीर ताईद भी कर रहे है। इसलिये हाउस की पूरी [श्री (मौलाना) असराधल हक]

ताईद है। मैं शहाबद्दीन साहब को मुबांरकवाद देता हूं कि उनकी कोशिकों का फल है जो झाज यह पास हो रहा है। जायद उन्हें थोड़ो बहुत तकखीफ भी हो कि वह उस दौर में तो कर नहीं सके, जनता पार्टी के दौर में यह बिल ग्राया था लेकिन पेट में ही रह गया। शायद नाजायज हमल वजूद में नहीं ग्रा सका। इतलिये यह फक कांग्रेस पार्टी ग्रीर श्रीमतो इंदिरा **योश** को जाता है।

श्रीजगदीत प्रसाद माथुरः यहनाजायज हमल, इसकी कार्यवाही से निकाल दीजिये श्रीमन् ।

THE VICE-CHAIRMAN (DR. RAFIQ. ZAKARIA): That is not unparliamentary.

श्री जगदोत प्रसाद माथुरः वह समझे नहीं कि हमल का क्या मतलब है।

श्री सैयद शहाबुद्दीतः मौलाना इस बात के माहिर है।

श्वी जगदीश प्रसाद माथरः मौलाना इसके माहिर है, दोनों के नाजायज के ग्रीर...(व्यवद्यान)...

आसियद ग्रहमद हाशमी: वाइस चेयरमैन साहब, कब्ल इसके कि मैं मुस्लिम युनिर्वां सटी ऐक्ट के ऊपर कुछ बातें पैश करूं, मैं ग्रपने मोहतरिम ग्राजहानी श्रो तिलोको सिंह को ग्राज याद दिलाना चाहता हूं ग्रीर उन्हें बजरें हकी केत पेश करना चाहता हूं। मुस्लिम युनिर्वासटी ऐक्ट के सिलसिले में कांग्रेस ने जो गंलतियां की थो उन गलतियों को उन्होंने सहसूस किया ग्रीर उन गलतियों को उन्होंने सहसूस किया ग्रीर उन गलतियों को दूर करने के लिये उन्होंने पूरो जहो-जहद की थी ग्रीर इस ऐवान में एक बिल पेश किया, जो बदकिस्मती से गवर्नमेल्ट के खत्म हो जाने के बाद पास नहीं हो सका।

एक माननीय सदस्यः यहां राज्य सभामें पास हो गया था।

श्री सैयद ब्रहमद हाशमीः ठीक है, राज्य सभा में पास हो गया था।

मुस्लिम युनिवसिटी अलीगढ़ किन हालातों में कायम हुई ग्रीर उस जमाने के तारीखी और सियाशी हालत क्या थे मैं उसकी तफसील में नहीं जाऊंगा। लेकिन इतनी बात जरूर कहुंगा कि जिस तरीके के हालत में मुस्लिम युनिवसिटी अलीगढ़ को उस जमाने में कयाम अमल में ग्राया था, जिस इन्टेशन के साथ, जिन खसूसियत के साथ ग्रीरजिन इमतियाज के साथ रह हुआ, मैं समझता हं कि वाज व्याजाद हिन्दुस्तान में भी लकरीबन वैसी हो सूरते हाल है। इस सूरते हाल में उन्हीं खसूसियतों ग्रौर उसी करेक्टर के साथ मुस्लिम युनिर्वासटी को रहना चाहिएं। एक बात मैं वाइस चेयरमैन साहब ग्रजं करूं...कि ग्राजाद शहरी की हैसियत से हिन्दुस्तान के मुसलमानों को अपनी इमतयाजी खसूसियत, कल्चर तहजीब मजहब और अकीदा इसकी आजादी के साथ इस मुलक में रहने का पूरा हक है और हिन्दूस्तान के कांस्टीट्य-शन में इन हकों को तसलीम किया है। इन हकों को तसलीम करने के साथ यह हिन्दूस्तान का दस्तूर ही है जो यह बात भी कहता है कि हिन्दूस्तान की माइनार्टीज के अन्दर जिसमें मुसलमान खसुसियत के साथ शामिल है, उनको अपने बच्चों को नयी नरूल की तालीम देने झौर झपने तालोमी इदारे खोलने और उसको चलाने का पूरा हक है। उसकी पूरी गारन्टी ग्रीर पूरी जमानत दी गई है। वार-बार तजकरा आता है कि सब ठीक है। मगर यह बदकिस्मती की बात है कि जहां

हिन्दुस्तान के कांस्टोट्यूशन में हिन्दुस्तान को जम्हूरो और सेकुलर दस्तूर ने इस मुल्क को माइनार्टीज को जिसमें मुसलमान शामिल हैं उनको यह हक दिया है और हक के इस्तेमाल का हक दिया है वहीं यह बात वदकिस्मतो की है कि हमारे जुल्क के कांस्टोट्यूशन की इस गारन्टी का न सिर्फ यह कि मुल्क की फिरकापरस्त ताकतें, मुल्क के कम्युनल हल्के चेलेंज करते रहे और हिन्दुस्तानो मुसलमानों को मुख्तिलया तरीकों से उनके इस जायख हक को इस्तेमाल करने से रोकते रहे, मजाहमत करते रहे। मैं उसकी मिसाल इं। मरादाबाद का कम्युनल रायट हुआ।...

उपतमाध्यक्ष (डा०रफोक जकरोया) : मौलाना जरा मिसालों में न जाइये क्योंकि बक्त बहुत कम है।

श्री संयद ग्रहमद हाशमी: विलकुल क्रीफ में जा रहा हुं। हजूरेक्राली। रायट हुए मुरादाबद के फसाद में बहुत से फेक्टर्ज थे लेकिन उसमें एक बहत ही श्रहम फेक्टर यह भी था कि रोड के ऊपर एक तालीमी इंस्टीट्युशन एजुकेशनल इंस्टीट्युशन था जिसके ऊपर लिखा था ग्ररेबिक युनीसवसिटी । वह फिरका परस्तों के लिए इक्तेग्राल ग्रीर नाराजगी का सबब बन गया। उसके ग्रन्दर फिरकापरस्त षी० ए० सी० और सा० आर० पी० भी शामिल हई। चुनाचे आज भी सुरतेहाल यह है कि मिस्लम इंस्टीट्युशन, एजुकेशनल इंस्टीट्यूशस, यहां यहां तक कि दीनी, मजहबी, शरई, रिलीजियस इदारों से पेट्रो-डालर के लिंक कायम करके उसे कौम दूश्मन साबित करने की कोशिश की जा रही है। यह एक एटमोसफेयर इस मुल्क के ग्रन्दर रहा है। लेकिन इस एटमोसफेग्रर में इस फिजा में मैं श्रर्ज कर्धकि जहां कम्युनल ताकतें कम्युनल फोर्सिज मुल्क की कांस्टीट्यू शन की गान्टी को चेलेंज

करती रहीं ग्रीर तरह-तरह से मुसलमान परेशानियों में मुब्तिला होता रहा। वहां पर यह भी सही है कि इस जर्मेगुनाह में रूलिंग पार्टी और हकूमत पूरी तरह से शामिल रही है। चुनाचे मुस्लिम यूनीवर्सिटी अलीगढ़ के सिलसिले में यह हकीकत है कि सन् 1965 के ग्रन्दर 1972 के अन्दर मुस्लिम युनीवर्सिटी के माइनार्टी करेक्टर को कांग्रेसी हुकूमत ने खत्म किया ग्रौर सन, 1972 में यह कौन था जिसने मुस्लिम युनिवर्सिटी के जम्हरी करदार को खत्म किया। जाहिर है कि न सिर्फ यह कि खत्म किया बल्कि इस आजाद हिन्तुस्तान में जब इस नाइन्साफी के खिलाफ ग्रावाज उठाई गई तो ग्रपने इस जुर्म को जस्टीफाई करने की कोशिश ग्रौर उसको सही बतलाने की कोशिश की गई ग्राज में ... (समय की घंटी) हजूरेम्राली, यों कहिये बैठ जाम्रो बगैर कुछ कहे हुए ।

उपसभमाध्यक्ष (डा०रफीक जकरीया)ः मुख्तसरन मौलाना ।

श्री सैयद झहमद हाशमी : मैंने यह बात इसलिए अर्ज की मैं यह कहना चाहंगा कि इस मुल्क के कांस्टीट्यूशन में मुल्क की माइनार्टीज के लिए जो गारन्टी है उसमें रूलिंग पार्टी की सिंसयर्टी नहीं है इस मामले में हकमत सिसेयर नहीं रही। इसलिए ग्राज सब काफी जदोजहद के बाद इस माहोल में इस फ़िजा में जबकि सिर्फ रूलिंग पार्टी ही नहीं बल्कि पूरे मल्क ने इस बात को रियलाइज कर लिया कि यह एक बहुत बड़ी बेइन्साफी मुस्लिम युनीवर्सिटी ग्रलीगढ के साथ होगी अगर उसका मानार्टी करेक्टर रिस्टोर न किया जाए तो उस वक्त इसको कांग्रेस पार्टी ने भो ग्रीर इस वक्त को रूलिंग पार्टी ने भी इस हकीकत को माना। लेकिन इसे मानने के बाद भी मैंने अभी कहा कि आर्टीकिल

30 के बारे में ग्रौर कांस्टीट्यू जन गारन्टी के बारे में हकुमत सिन्सियर नहीं रही कि पहली हुकूमत जनता पार्टी के बाद जब यह हुक्मत फिर से कांग्रेस की बनी तो प्रेजीडेंशियल एड्रेस के ग्रन्दर इस बात को ग्रहमियत को दिखलाने के लिए कि बड़ा ख्याल है हुकूमत को, यह बात शामिल की थी कि हम जल्दी से बिल पास करने वाले हैं। लेकिन उसके ग्रंदर ताखीर की गयी। ताखीर करने के बाद जब बिल काफी दिनों के बाद इन्ट्रोड्यूस हुआ तो उसके बाद एक जमाना बीत गया और माज तक वह इंतजार रहा। यहां तक कि उसके लिए फिर ग्रावाज उठायी गयी तब जाकर इस सदन के अन्दर वह बिल पेश किया जा सका। इसी के साथ मैं म्रजं करूं कि म्राज जो एक्ट इस हाऊस के अन्दर जेरेबहस है, उसके मुताबिक यह क्वेश्चन अपनी जगह पर है, यह सवाल अपनी जगह पर कायम है कि क्या रिकग्नाईज रियालिटी (तस्लीमश्रुदा हकीकत) के मुताबिक है यह बिल, क्या जिस चीज का हवाला हमारे एजुकेशन मिनिस्टर ने अपनी स्पीच में दिया या हमारे कांग्रेस के दूसरे मेम्बर्स साहिबान ने ग्रपनी तकरीरों के अंदर दिया कि बह कमिटमेंट जिसका कि वादा कांग्रेस सरकार, कांग्रेस पार्टी ने किया था हुकूमत में आने के बाद, उस कमिटमेंट को पूरा कर रही है यह सवाल आता है कि क्या वाकई उस वादे को पूरा किया जा रहा है। मैं यह कहुंगा कि नहीं, यह गलत है। उस कमिटमेंट को पूरा नहीं किया गया। अब इस एकट

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का माइनारिटी कैरेक्टर रेस्टोर नहीं होता ग्रक्लीयती किरदार बहाल नहीं होता। यह बात तो सही है कि किसी दर्जे में तावील के साथ यह कहा जा सकता है कि म्रापने इस हकीकत को माना है। इस रियलिटों को तस्लीम किया है कि इस इदारे को इस इंस्टीट्युशन को मुस्लिमों ने कायम किया। मगर वह भी काफी हेरफेर के बाद लेकिन इस हकीकत को मानने के बाद कि इसे मुस्लमानों ने कायम किया आपने यह भी माना है, कहीं इस बिल के ग्रन्दर कि मुसलमानों को एडमिनिस्टर करने का भी हक है। मुसलमानों को इंतजाम करने का हक है। ग्रापने इस हकीकत को इसके अंदर नहीं माना है।

[इस समय भी उपसभापति पीडासीन हुए]

मैं यह कहुंगा कि जाहिर है कि अगर ईस्टेब्लिण्ड करने की हकीकत आप मानते हैं तो यह हकीकत ग्रधरी है जब तक ग्राप मुसलमानों के एडमिनिस्टर करने का हक तस्लीम नहीं करते हैं। लेकिन वह इस एकट के ग्रन्दर नहीं है। इसी के साथ मैं एक बात अर्ज करूंगा कि मुसलमानों ने मतालबा किया था मुस्लिम माइनारिटी कैरेक्टर का, ग्राप सिर्फ तारीखी कैरेक्टर कहते हैं, मुसलमानों ने मतालवा किया था ग्राटिकल 30 के मातहत मुस्लिम य निवसिटी के ग्रक्लीयती किरदार की बहाली ग्रीर उसके मातहत एडमिनिस्टर कर'ने (इंतजाम करने) मुसलमानों के हक की बहाली का, लेकिन ग्राप के इस बिल में इसका कोई तजकरा नहीं है। मैं बतलाना चाहती हं कि तारीखी किर्दार, जम्हूरी किरदार और अलियत किरदार में बहुत फर्क है। हमारे अभिलयती किरदार से, माइनारिटी किरदार से मतलव यह है कि आर्टीकिल 30 के मुताबिक जिसमें दस्तूर का जमानत के मुताबिक उस मुस्लिमग्रलीगढ़ युनिवर्सिटी को एडमिनिस्टर

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करने का मुसलमानों का हक तस्लीमशुदा हकीकत बनता है ।

श्री उपसभापति : समाप्त कीजिए ।

श्री सैयव ग्रहमद हाशमी : मैं एक वात आखिरी ग्रौर ग्रर्ज करूंगा। मुझे कहने वीजिए। एक वात इस बिल के अन्दर यह कही गयी है और यह डिस्किमिनेशन है। जवाहर लाल नेहरू यूनिवर्सिटी भी सेंट्रल यूनिवर्सिटी है लेकिन उसके साथ कहीं पर यह कंडीशन नहीं है कि वह अपने एनुग्रल मसरिख को, सालाना एकाउंट को पालियामेंट के अन्दर रखे। लेकिन यह बात सिर्फ मस्लिम युनिवर्सिटी के साथ मखसूस की गयी है बात कि वह एनग्रल रिपोर्ट को रखे। इसी के साथ मैं इस बात के हक में हूं जैसा कि हमारे वाज दोस्तों ने भी फरमाया कि जो आपने कोर्ट का हलका बनाया है उसमें ग्रापने स्पेसीफाई नहीं किया है इलैक्टोरल कालेजों को। यह बहुत बड़ी भूल है और दूसरी बात, यकीनन यह भी सही है कि इतना बड़ा कोर्ट का फोरम, वह भी किसी सुरत से मुनासिब नहीं होगा ब्रौर कितने ऐसे बहुत से रिप्रोजेंटेशन बाकी है जिनको इग्नोर किया गया है, तथा गैर जरूरी रिप्रेजेंटेशन को छोड़ दिया गया है। लेकिन मैं कहंगा कि हल्काए इंतिखाब तक को इसमें मृतय्यंन कीजिए कि कौन कौन से इलेक्टोरल कालेज हैं वरना कोर्ट की ममांइंदगी का मकसद पूरा नहीं होगा। इन अल्फाज के साथ में इस शेयर पर खत्म करूंगा :

"कि मेरेैकत्ल के बाद, उसने जफा से तौबा हाय उस जूद पणेमान का पणेमान होना।

†[شری سید احمد هاشمی (اتر پردیش) : وائس چهترمین صاحب

قبلل اس کے کہ مہن مسلم یونیورستی ایکت کے اوپر دھتھ، بانیں پیھی کروں ۔ میں اپلے محترم أنجهانی شرى ترلوقى سلگهه چى كى ياد دلانا جاهتا هون اور انهدن نظر مقيدت ييم كرنا جامتا هون مسلم یونیورسٹی ایکت کے سلسلے میں کانگریس نے جو فلطیاں کی تھھی ان فلطیوں کو انہوں نے متعسوس کیا اور این غلطیوں کو دور کرنے کے لئے انہوں نے پوری جدو جہد کی تھی اور اس ایوان میں ايک بل پیش کیا جو بد قستدی سے گورندات کے ختم ہو۔ جانے کے بعد ياس تهيين هو سکا -

ایک مانیه سدسهه : یهان راجهه سبها مین پاس هو گیا تها -شری سید احمد هاشمی : تویک هے راجهه سبها میں پاس هو گیا تها -مسلم یونیورستی علیکوعه کن حالتوں میں قائم هوئی اور اس

حالتوں میں قائم ہوئی اور اس زمانہ کے تاریخی اور سیاسی حالت کیا تیے میں اس کی تفصیل میں نہیں جاونگا - لیکن انلی بات ضرور کہونگا کہ جس طریقے کے حالات میں مسلم یونیورسٹی علیکوھہ کا اس زمانہ میں قیام عمل میں آیا تھا -جس انگینھن کے ساتھہ جس

f[] Transliteration in Arabic Script.

sity (Amdt.) 472 Bill, 1981

کو یہ حق دیا ہے اور حق کے استعمال کا حق دیا ہے - وہیں یہ بات بدقسمتی کی ہے کہ ہمارے ملک کے کانس**ٹ**ی ٹیوشن کی اس گارنٹی کا نہ صرف یہ کہ ملک کی فرتہ پرست طاقتیں - ملک کے کمیونل حلقے جیللیچ کرتے رہے اور ہلدوستانی مسلمانوں کو متغتلف طریقوں سے کرنے سے روکتے رہے - مزاہست کرتے رہے - میں اس کی مثال دوں --موادآباد کا کمیونل رائمت ہرا۔..

وائس چیڈرمین (قائلتر رفیق ذ^یریء) : مولانا فرا مثالوں میں نم جایئے کھونکہ وقت بہت کم ہے -

شری سید احمد هاشمی : بالکل بریف میں جا رها هوں حضور رالا -رائت هو نے مرادآباد کے فساد میں بہت سے فیکڈرس تھے - لیکن اس میں بہت اهم ایک فیکڈر یہ بھی میں بہت اهم ایک فیکڈر یہ بھی تھا کہ روڈ کے اوپر ایک تعلیمی انسٹی تھوشن ایجوکیشلل انسٹی تھوشن نہا جس کے اوبر لکھا تھا مربک یونھورسٹی - وہ فرقہ پرستوں کے لگے اشتعال اور ناراضگی کا سبب بی گیا -اشتعال اور ناراضگی کا سبب بی گیا -می - اور می - آر - پی - بھی شامل سی - اور می - آر - پی مورتحال یہ هرگی چلانچہ آج بھی مورتحال یہ مرگو کھ مسلم انسٹی تھوشنس -

[شری سید احمد هاشمی] خصومهم کے سانھ اور جن امتھازات کے ساتھ یہ ہوا - میں سنجھتا هون که آج آزاد هلدوستان مهن دین تقريبة ويسى هي صورتحمال ہے - اس صورتحال مهن انهی خصوصهتون اور اس می کریکٹر کے ساتھ مسلم يونيورستى كو رهدا چاهئے - ايک بات مەن وائس چېئرمەن ساھب عرض کروں که آزاد شہری کی aیڈیت سے هلدوس^تان کے مسلمانوں کو ایدی امتنهازی خصوصیت کلچو تهذيب مذهب اور مقيدة اس عى آزادی کے ساتھ، اس ملک میں رہتے کا پورا حق ہے - اور علدوستان کے کانستی ٿيوشن مهن ان هقرق کو تسليم کيا گيا ہے۔ ان حقوق کو تسلوم کرنے کے ساتھہ یہ ہندوستان کا دستور هی هے جو به بات بهی کهتا ہے کہ ہندوستان کی مائدارتیز کے اندر جس میں مسلمان خصوصوب کے سانهه شامل هیس ای کو ایه بچوں کو نگی نسل کو تالیم دیلے اور ایے تعليمي إدار، كهوللم ارر اس كو چاني کا پورا حق ہے ۔ اس کی پوری کارنڈی اور پوری اسانت دی گئی ہے - بار بار تذکرہ آنا ہے کہ سب ٹھیک ہے مگر یہ بدقستی کی باط ہے کہ جہاں هندوستان کے کانسٹی ٹیوشن میں هندوستان کے جمہوری اور سیکولو دسترور نے اس ملک کی مائلارتیز کو جس مهن مسلمان شامل هین آن

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تک که دیلی مذہبی - شرعی - ریائی جیس اداروں سے پیڈرو قالر للک قائم کو کے أسے قوم دشین ثابت کرنے کی کوشش کی جا رہی ہے - یہ ایک ایٹ سفیر اس ملک کے اندر رہا ہے - لیکن اس ایٹ وسفیر میں اس فضا ایڈین اس ایٹ وسفیر میں اس فضا میں عرض کروں کہ جہاں کمیونل میں عرض کروں کہ جہاں کمیونل مالتیں - کمیونل فورسیز ملک کی کاسٹی تھوشن کی کارنڈی کو چیلدج مالتیں - کمیونل فورسیز ملک کی پریشانیوں میں مہتلا ہوتا رہا - کرتی رعین اور طرح طرح نے مسلمان پریشانیوں میں مہتلا ہوتا رہا - کرتی رعین اور طرح طرح سے مسلمان پریشانیوں میں مہتلا ہوتا رہا - کرتی رعین اور طرح سے شامل رہی جرم و گذالا میں یہ حقیقت ہے کہ مسلم یونیورسٹی کے مائداریٹی کریکٹر مسلم یونیورسٹی کے مائداریٹی کریکٹر مسلم یونیورسٹی کے مائداریٹی کریکٹر مسلم یونیورسٹی کے مائداریٹی کریا - مسلم یونیورسٹی کے جمہوری کردار مسلم یونیورسٹی کے جمہوری کردار مسلم یونیورسٹی کے جمہوری کردار	2. 1981 [University (Amdt.) 474 شری مهد (حمد هاشمی : میں ف شری مهد (حمد هاشمی : میں ف یه یابع اس لگم عرض کی - میں یه کیدا چاہوں کا که اس ملک کی یت کیدا چاہوں کا که اس ملک کی مالدارتیز کے لگم جو کارنڈی کے مالدارتیز کے لگم جو کارنڈی کے میں حکومت ملسیر نہیں رہی معامل اس لگم آج جب کافی جدوجید کے میں جکمہ صرف روللگ یارتی ھی نیس بلکھ پورے ملک نے اس بات میں جیکہ صرف روللگ یارتی ھی نہیں بلکھ پورے ملک نے اس بات میں جیکھ کور لیا کہ یہ ایک نہیں بلکھ پورے ملک نے اس بات مالدارتی کریکڈر رسٹور نہ کیا جائے علیکوھہ کے ساتھ عوگی - اگر اس کا تو اس وقت اس کو کانگریس یارتی نہیں اس حقیقت کو مانا - لیکن نے بھی اس حقیقت کو مانا - لیکن نے مانلے کے بعد بھی میں نے ابھی
یہ کہ ختم کیا بلکہ اس آزاد ہندوستان میں جب اس ناانصافی کے خلاف آواز اٹھائی گڈی تو اپنے اس جرم کو	اور کانسٹی ٹیوشن کارنڈی کے بارے میں حکومت سلسیر نہیں رہی -
اواد انهادی فلکی دو انه اس جزم دو	Col Date June Date

پہلی ھکومت جلتا پارڈی کے بدد

جب يه ڪمومت پهر بي کانگريس

کی بنی پریزیڈیڈھیل ایڈریس کے

اندر اس بات کی اهمیت کو

دکھلانے کے لئے کہ بڑا خیال ہے

کومت کو - یہ بات شامل کی

....⁷ج میںحضرر والا یوں کہتے بہتم جار بغیر کچھ کہ ہے ہوئے۔۔۔ والس چھڈرمین (قاکٹر رفیق ذکریم): متعتصراً مولانا -

جستی فائی کرنے کی کوشص اور اس

کو معصیم بتلانے کی کوشش کی گئی -

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[شری سید احمد هاشم] تھی کہ هم جلدی سے بل پاس کرنے والے هيں ليمن اس کے اندر تاخير کی گئی ۔ تاخیر کرنے کے بعد جب ہل کافی دنوں کے بعد انٹروڈیوس عوا تو اس کے بعد ایک زمانہ بہت گیا اور آج تک وہ انتظار رہا - یہاں تک کہ اس کے لگے پھر آواز اُڈھائی گئی تب جاکر اس سدن کے اندر وہ بل پیش کیا جا سکا - اس کے ساتھہ مين عرض كرون كه أج جو إيكت اس ماؤس کے اندز زیر بصف ہے اس کے مطابق یہ کوئشچن اپنی جگہ پر ہے - یہ سوال اینی جگہ پر قائم ہے كه كيا ركتنائز ريلتي (تسليم شدة حقيةت) كر مطابق هر يه بل - كيا جس چيز کا حوالة همارے ايجوکدشن منسٹر نے اپنی اسپیچ میں دیا یا هنارے کانگریس کے دوسرے مندرس صاحبان نے اپنی تقریروں کے اندر دیا که ولا کمتنینت جس کا که وعدة کانگریس سوکار - کانگریس پارتی نے کیا تھا حکومت میں آنے کے بعد اس کیٹیپلے کو پورا کر رہے ہے۔ يم سوال أدا ه كم كيا واقعى اس وهده کو پورا کها جا رها هے - میں يه كورس كا كه نهيس يه فلط هـ -اس کمتعهدت کو پورا نهیں کیا گیا اور اس ایکت کا ماگلوریتی کریکتر ريستور نههن هوتا إتليتي كردار نههن هوتا يه بابعا تو صحفهم هے كه كسى

المالي المالي المالية المالية المالية خرجة مين تاريل كي سالية يه كيا جا سكتا هي كه آپ نے اس حقيقت كو مانا هي - اس ريلتى كو اس انستى كيا هي كه اس افارے كو اس انستى تيوشن كو مسلمانوں نے قائم كيا أرب نے ليكن اس حقيقت كو مانلے كے بعد كة اسے مسلمانوں نے قائم كيا آپ نے يه بهى مانا هي كييں اس بل كے يه بهى حق هي - مسلمانوں كو انتظام كرنے كا بهى حق هي - آپ نے اس حقيقت كو اس كے اندر نيوں مانا

[امی سیے شری اُیسبھایت_کی پیگھامین هو ئے -]

میں یہ کہوں کا کہ طاہر ہے کہ اگر اسٹیبلشڈ کرنے کی حقیقت آپ مائٹے میں تو یہ حقیقت ادھوری بے جب تک آپ مسلمانوں کے ایڈملسٹر کرنے کا حق تسلیم نہیں کرتے ہیں -لیکن وہ اس ایکت کے اندر نہیں بیکن وہ اس ایکت کے اندر نہیں بی مرف تاریخی کے مشلمانوں نے مطالبہ آپ صرف تاریخی کہ مشلمانوں نے مطالبہ مسلمانوں نے مطالبہ کیا تیا آرٹیکل نمبر + ۲ کے ماتھمت مسلم یونیورسٹی نمبر + ۲ کے ماتھمت مسلم یونیورسٹی کے انلیٹی کردار کی بھالی اور اس کے ماتھمت ایڈملسٹر کرنے (انتظام کے ماتھمت ایڈملسٹر کرنے (انتظام [24 DEC. 1981] University (Amdt.) 478 Bill, 1981

بتحالی کا - لیکن آپ آپ کے اس² بل میں اس کا کوئی تذکرہ نہیں ہے۔-

Aligarh Muslim

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میں بتلانا چاهتا هوں که جمهوری کردار تاریخی کردار اور اللهتی کردار میں بہت فرق فے - عماری اللیتی کردار سے مالنیریتی کردار سے مطلب یہ فے کہ آرتیکل ۳۰ کے مطابق جس میں دستور کی ضمانت کے مطابق اس مسام یونیورستی کو ایڈمنسٹر کرنے کا مسجلمانوں کا حق تسلیم شدہ حقیقت

شری اپ سبھا پتی : سیایت کیچائے -

شری سهد احمد هاشمی : میں ایک بات آخری اور عرض کرونا -مجھے کہتے دیتے - ایک بات اس ہل کے اندر یہ کہی گئی ہے اور يه قسكريمليشن هے - جراهر لال نېرو يونيورسٽي بهي سينٽرل يونيورسٽي ہے لیکن اس کے ساتھ کہیں پر یہ كاذيشن نههن ه كه را ايد أنول willis Bine 20 مصارف کو -اندر رکھے - لیکن پارلهمانت کے يه بات صرف مسلم يونهورهمي کے ساتھ متفصرس کیکئی ہے ۔ کھ وہ انول رپورٹ کو رکھے اس کے سانھ میں اس بات کے حق میں هوں جیسا کہ همارے بعض دوستوں

نے بھی قرمایا کہ جو آپ نے كبرت كا حلقة بنايا هے - اسمير آپ نے اسپیسی فائی تہیں کیا ہے كه اليكترولو كالعون كو - يه بهت يات فوسوى 191 يون بهول ا كه إتنا يقيلا يه بهي صحومم بوا کورے کا کورم وہ یہی کسی مداسب نهین هو کا اور صورتها سے ريريزنگيشن الملے ایسے بہت سے باقى هين جلكو اللور كيا گيا ه اور يه فرري ريرزيا، پهن کو چهرز دیا گیا ہے - لیکن میں کہونگا کہ هانه انتخاب کو اس مهر متعین کیتھئے کہ کون کون سے الیکٹرولر کالم هدی رزام کورے کی نمائا دگی كا مقصد يورا نهين هوكا - إن الفاظ کے ساتھ میں اس شعر پر ختم - Ki, S

کی میرے قتل کے بعد اس نے جفا سے توبہ ھائے اس زرد پشھماں کا پھیماں ہونا —]

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Deputy Chairman, Sir, I welcome this Bill. As has been stated by my colleague, Shrimati Aziza Imam, our veteran leader, late Shri Triloki Singh, was very keen that this type of a Bill should be passed. In fact, it was passed in our House but it could not see the light of the day.

Sir, education is the main vehicle of social transformation and integration, and, therefore, while accepting the rights of minorities under article 30 of the Constitution, the Supreme Court has already held in the Kerala

University (Amdt.) 480 Bill, 1981

[Shri Shridhar Wasureo Dhabe]

Education Bill and other cases that minorities have a right to run their educational institutions in their own way. Therefore, the Considerable post in this legislation is that the courts shall have the supreme power to administer the institutions as they like and it is an advanctment. 'It is a very welcome feature. In fact, we want autonomous colleges and educational institutions to be developed in our country and I hope this principle will be extended to other universities and the courts will be given the powers, the supreme powers.

Sir, in this Act there are some features which will not be conducive to achieve the objectives for which it is made. I have been connected with the University of Nagpur for the last 15 years, and Maharashtra Universities in particular. Our experience was that elections have become a hotbed of politics and therefore simple majority election rule was substituted by other methods. Sir, in this Bill there is a provision in clause 24 providing for the representation of ten Members of Parliament, out of whom six are to be from the House of the people and four from the Council of States. I do not know why the Rajya Sabha, which is a co-ordinating House, is given less representation. But the meaning of this is that they will not be elected by simple majority but they will be elected by proportional representation by means of a single transferable vote. That provision, Mr. Deputy Chairman, Sir, is for the election of the representatives of Parliament, which is the present position here, but in other matters the representation which Government has made and which it has provided is by simple majority. Eleven, students are to be elected by simple majority for which there is a provision in clause 13, There are 15 student representatives, apart from ex-students, 15 representatives from the representatives of the past students of the association.

Sir, in this connection, I would like to point out that minority teachers

and minority of the students community will never be elected and, therefore, in all university statute? and Acts it is provided that elections will be by proportional representation by means of a single transferable vote. Even for the council elections of graduate constituencies, local bodies, everywhere this principle of simple majority has been discarded and a good principle has been accepted of proportional representation so that even minorities like university lecturers and teachers and others can get a chance for being elected to the courts.

Then, another thing which I would like to say, is that there are two provisions which are not very good. Firstly, there is a provision that the university nonteaching Staff will elect five members. But colleges and other affiliated institutions of Aligarh university or any university, will have no representation. I think the university should have representation for all non-teaching staff, not only for university, if you went really integration but also for other staff, then Sir, these five representatives have no right to stand for elections to the executive council, which is a sort of giving second-rate citizenship to the university employees which is not proper. It is against the integration of university education.

In this connection, I would also like to point out that in clause 22 of the constitution of this court it has been provided that ten persons representing learned profession. industry and commerce will be elected. But in all university Acts today, I would like to point out to the hon. Minister, all university Acts Maharashtra and others, it is an accepted principle that trade unions will have equal representation like industry and commerce, I fail to understand why trade unions have been deleted from this clause. (Time bell rings). I would not like to touch upon the other points, but I would like to say that while framing the statutes care should be taken that all the persons to whom representation is

necessary, not merely majority interest, but all other interests are elected. Therefore, this requires a further look and an examination while framing the statutes. In this connection, I would like to point out that earlier it was stated by some Members that Muslim women will have no representation in this election process.. While framing the statute, it should be seen that some representation is reserved for Muslim women working in social organizations or womens organisations all over India so that they also get the representation

Lastly. Sir, I welcome this Bill which is really an advancement on the rights of courts and universities in India, not merely of the Muslim character, minority character, or the majority character, and therefore, it will be a good thing for our country if we accept this principle that educational institutions will have right to administer them voluntarily and without interference by the political parties. I think it will go a long way in improving the educational standards.

Lastly, Sir, democratisation of university education, which is accepted here, is really very good. I do not understand how some people say that courts powers have been enlarged and that it is not good in my opinion. Courts should be supreme and they are the real masters of the situation.

Lastly, Sir, I would like to, say that this Bill does not inclule the representation to headmastersi, secondary school teachers, etc. Some representation should be given to them and a way should be found by the Minister while framing the statute.

श्रीमती शीला कौल : मान्यवर, मैंने बहुत ध्यान से दोपहर भर ग्राज माननीय सदस्यों की तकरीरों को सुना है श्रीर मैं बहुत मणकूर हूं जो उन्होंने ग्रपने-ग्रयने खयालात पेण किए है Bill, 1981

उसके लिये। मैंने यह भी महसस किया कि अपने खयालात का इजहार करते हुए उन्होंने इस बिल की मखालिफत नहीं की है। जाहिर होता है कि यह बिल जो है इसको ग्रंदर से तो चाहते है, ग्रौर ऊपर से कुछ कहना उनके लिये जरूरी होता है। तो इसको मैं समझते हुए बहुत ग्रदब से कहना चाहती हं कि माननीय सदस्यों ने मझ को जो राय दी है वह हमारे लिये बहुत अच्छी और मुफीद रहेगी क्योंकि यह जो बिल है, जो हम लाए हैं इसको हम यह सोचते हए कि हमारा देश, ग्रौर इसका जो समाज है, यह ऐसा खुबसूरत है- क्या कहं एक कालीन की तरह से सजा हम्रा है जिसमें तरह-तरह के फुल बने है, तरह-तरह की तसवीरें बनी है ग्रौर इस मुल्क में मुख्तलिफ किस्म की जुबानें बोली जाती हैं, मुख्तलिफ किस्म के रिहायण के तरीके हैं ग्रौर उसमें ऐसे लोग हैं जिनके मजहब मख्तलिफ हैं, तरह-तरह के ग्रपने-ग्रपने मजहब में वह यकीन करते हैं, ग्रीर उस में कुछ चाहते हैं ग्रपने वास्ते हम कुछ कर लें । यह एक फर्ज होता है समाज का कि एक दूसरे की मदद करो ग्रीर इसी को नजर में रखते हए, ध्यान में रखते हए यह जो बिल इस वख्त सामने ग्राय है, यह उसी का एक नतीजा है कि हम चाहते हैं कि हम सब मिल कर एक ऐसा पैटनं बनाए, कि एक खबसुरत तसवीर बन कर हिन्दुस्तान के सामने पेश आए ।

हमारा एक सेकुलर अंदाज रहा है। हम अपने मुल्क के प्रति वफादारी में यकीन करते हैं और उसके लिये हम काम करते हैं। इस वक्त युनिवर्सिटी में जो एक सेक्युलरिज्म की तसवीर बन कर आई है जिस को कि सब ने पसन्द किया है, मैं समझती हूं, उन्हीं को हम आगे लेते हुए अगर हम माइनारिटीज को कॉफिर्डेस में लें---मैं एक माइनारिटी का जिक नहीं कर रही हूं मैं कुल माइनारिटीज का जिक कर रही हूं---- उन में एक कांफिडेंस समाज के ग्रंदर पैदा हो जाएगा, तो समझ लोजिए हम ने आज इस पालिया-मेंट में एक बहुत बड़ा काम कर लिया है।

इसको समझते हुए कि कुछ खामियां यलीगढ मसलिम यनिवसिटी में थी ग्रीर वक्तन फालन उस युनिवर्सिटी के मुना-ल्लिक ऐक्ट में तरह-तरह के संशोधन कहिबे या तरह-तरह के बिल संशोधन के रूप में झाते रहे जिससे कि कोणिश की गई कि इसको एक अच्छे दरें में रखा जाए। ग्रीर एक वजह यहज भी हई कि यह जो अलीगढ़ मसलिम युनिवसिटी जो थी इसके बाद सेंटर ने ग्रीर भी यनिवर्सिटी खोली ग्रीर इस यनिवर्सिटी के खोलने पर यह सोचा गया कि एक ऐसा पैटन वने जिससे सव अपनी-अपनी जगह पर कायदे से काम कर सकें, कहीं हुआ, कहीं नहीं हुआ, क्योंकि जब आप नया काम करते हैं तो कहीं खामी रहती है, कमी रहती है। यह कहना कि कोई इंसान काम करेगा तो जैसा इस बिल के बारे में है उससे यह उम्मीद करना कि वह बिल्कुल परफेक्ट होगा, यह कुछ नाममकित सा है लेकिन उसके लिये कोशिश जरूर की जाती है। होता यह है कि कोणिण की जाती है कि हम सही रास्ते पर चलें। सही रास्ता हम अस्तियार करना चाहते हैं।

हमारे देश में तरह-तरह के खयालात के लोग उभर रहे है, जो चाहते है कि देश के टुकड़े हो जायें, हम लोग कमजोर हो जाये। मिल कर हम लोगों ने मुश्किल से ग्राजादी हासिल की है। क्या यह मुमकिन हो सकता है कि हम उन को ऐसा करने देंगे? हम सब चाहते हैं कि मिल कर ऐसा वातावरण बनायें जिस में भाई चारा हो ग्रौर हमारा देश तरक्की की तरक जाये।

Bill, 1981

सब से पहले में जिक करूंगी अपनी बहिन अप्रजीजा का। मैं व्यजीजा इमाम इस लिये नहीं कहती हूं क्योंकि मैं उन्हें अपजीजा ही कहती हूं।

श्री उपसमायरिः ः सजीज हैं स्राप की।

व्या जीला कौल : अजीज हैं मेरी। उन्होंने इस बिल के बारे में जो अपनी राय दी है मैं समझती हं कि बहत सूलझो हुई राय है। एक वही बहिन थीं जो उस तरफ से बोलीं। उन्होंने ग्रापने दिल की ग्रावाज से कडा है। एक नेशनलिस्ट के नाते उन्होंने इस बात को कहा है। मैं उन की बहत-बहत मणकर हं। उन्होंने कहा कि झौरतों को मौका मलना चाहिये। मैं उन को बताना चाहती हं कि ग्रीरतों को हर तरह से मौका मिलेगा। प्रोकेंसर होंगी, लेक्चरर होंगी, रीडर होंगी, हरएक ग्रीरत को वहां मौका मिलेगा। इस लिये ग्रौरतों को घवडाना नहीं चाहिये। हमारे भाई शहा-बदीन साहब ने कहा कि इस विज के बारे में जल्दी क्या थी। हम तो समझते हैं कि देर हो रही थी, इससे पहले हो जाता तो ग्रच्छा होता, यह साल खत्म हो उस से पहले यह हो जाय तो ग्राच्छा है। इसमें जल्दी कोई नहीं हुई है, यह बहत पहले हो जाना चाहिये था। हमने इस को पकड़ लिया है साल के गुजरने से पहले।

श्री सैयद शह्**।बद्दीन** मैंने कहा कि ग्रचानक ग्रा गया ।

श्वी खुरशीद हालम खलां : तोहफा ग्रचानक ही दिया जाता है।

श्रीमती शीला कौलः मैं यह भी बताना चाहती हं कि बहत लोगों की राय ली गयी तब यह बिल बना है। मुझे एक ता.-जुब हुम्रा मोलाना हे शमी साहब का ग्रौर हमारे भाई साहब का। इन्होंने कहा कि जो ग्राडिटेंड एकांउट्स हैं ये यहां मेज पर नहीं रखने चाहिये।

श्री सैयद शहाबुद्दीन मैंने कहा कि रखने चाहिये सौर सारी सेंट्रल युनीवसिटीज के रखने चाहिये ।

श्री सँथद श्रहमद हाशमीः हम ने कहा कि डिसकिमिनेशन नहीं होना चाहिये। जवाहरलाल नेहरु युनीवर्सिटी में कोई ग्रौर तरीका हो ग्रौर यहां कोई ग्रौर तरीका

[شربی سید احدد هاشدی : هم نے گہا کہ ذعریمیدیشن نہیں موتا چاملے - جواعر لال نہرو یونیووسٹی میں کوئی اور طریقہ مو اور یہاں کوئی ارر طریقہ -]

श्रोमते शोला कौल : मैं यह कह रही हूं कि सातो युनिवर्सिटीज़ के ब्राडिटेड एकाउंट्स मेज पर रखे जाते हैं। उन ों बलीगढ़ का भी रखा जाता है। हमारे लिये सब बरावर हैं, सातों युन वर्सिटी बराबर हैं, किसी में फर्क नहीं है। मुझे ताज्जुब इसलिये हुग्रा कि इन्होंने इस को देखा नहीं।

श्री उपसभावतिः पढा नहीं।

श्रोमती शोजा कॉल : घर में तो रिपोर्ट जाती है।

श्री उपल*ना*पतिः: इतनी रिपोर्ट ग्राप देती हैं, कैसे पढें!

f[] Transliteration in Arabic Script.

श्रीमती शीला कौल : मैं बताना चाह रही थी कि मैं कितनी मणकूर हूं उन सदस्यों की जिन्होंने इस बहस में हिस्सा लिया।

Sir. I just want to say that I am very grateful and I do not claim that the Bill which we have brought forward is a perfect piece of legislation. We should bear in mind that the proposal before the House reflects a consensus and I admit that even a consensus formula can be improved upon. Sir I would like to stress, howevez, that our endeavour should be to respect this consensus which was so painstakingly worked out after consultations with various shades of opinion. And it is much better that we brought something forward and not kept our Muslim brothern in animated suspension, who have been waiting to see what is coming forward. Sir, for this reason I oppose the amendment moved by my friend to refer this Bill to a Select Committee. I now request that the Bill be taken into consideration.

SHRI NARASINGHA PRASAD NANDA: Just a minute, Sir. Dr. Sarup Singh made a point and she was about to react to it. What about Dr. Sarup Singh's point.

DR. RAFIQ ZAKARIA: This is wrong. What is this?

SHRI NARASINGHA PRASAD NANDA; No, no. Kindly listen to me. It has got some importance, otherwise I would not have stood up. It is not far fun I am saying this. He is an educationist, he has made certain observations, and the Minister was about to react to it. Otherwise it would create a different kind of impression. It is better that she re-acts to it, she ought to react to it.

MR. DEPUTY CHAIRMAN: That is all right. I shall first put the amendment of Shri Shiva Chandra Jha to vote. The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:

- 1. Shri Shridhar Wasudeo Dhabe;
- 2. Shri R. R. Morarka;
- 3. Shri Harekrushna Mallick; 4'. Shri Biswa Goswami;
- 5. Shri Hari Shankar Bhabhra;
- 6. Shri Hukmdeo Narayan Yadav;
- 7. Shri R. Ramakrishnan;
- 8. Shri V. Gopalsamy;
- 9. Prof. Sourendra Bhattacharjee;
- 10. Shri G. C. Bhattacharya;
- 11. Shri Shiva Chandra Jha;

with instruction to report by the last day of the next Session of the Rajya Sabha."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by the Minister to vote. The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Amendment of section 2.

SHRI SYED SHAHABUDDIN: I beg to move:

1. "That at page 2, line 4. *after* the word 'means' the words not withstanding any judgement, order or decree of a court of law to the contrary' be inserted."

2. "That at page 2, line 4, *for* the words 'educational institution' the word 'university' be *substituted*."

University (Amdt.) 488 Bill, 1981

With your permission. Sir, I would like to assure Madam Minister that we have always spoken here with sincerity and with a feeling of nationalism. I would like to dispel any doubts on this score.

Coming to the amendmens, this clause is the very heart and crux of the Bill. The question has arisen that it was mentioned by my hon. friend, Mr. Khurshed Alam Khan, that the Minorities Commission had recommended some definition and that was not accepted by the Janata Party Government. The essence of that amendment is that "University" means the educational institution of their choice established by the Muslim of India which was incorporated and designated as the Aligarh Muslim University, in 1920 by this Act and there is no reference to the Muham-madan Anglo-Oriental College. That was the essence of the matter. Of course, I wanted to ask Mr. Khurshed Alam Khan why it was that it was not incorporated here in this Bill because that would have established without any doubt that when the Government talks about Muslim-established educational institution, it is talking of the Aligarh Muslim Uni-vrsity notwithstanding the opinion of the Supreme Court, which, as you know, said that the Muslims had established the College and not the University.

I would like to mention one thing more. The Minorities Commission has also submitted a note on this very point. I do not know whether Madam Minister had the opportunity of going through that or not. Therefore, I will quote:

"It is doubtful whether clause 2 of the Bill of 1980 (which is now clause 3) itself confers the minority character on the University within the meaning of article 31 of the Constitution. It is possible to contend that even under the present definition clause, the educational institution established by the

be a Fellow of the Sahitya Akademi to be nominated by its Chairman' be *substituted*."

24. "That at page 9, lines 1 to 3, be *deleted.*"

25. "That at page 9, line 12, for the word 'Five' the word 'Two' be substituted."

26. "That at page 10, lines 4-5, the words 'other than the Principal of Women's College', be *deleted*."

27. "That at page 10, line 6 be *deleted*."

28. "That at page 10, line 12, *after* the word 'representatives' the words 'one each' be *inserted*."

29. "That at page 10, line 16, for the word 'Three persons' the word 'One person' be *substituted.*"

30. "That at page 10, line 17 be *deleted*."

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clauses 22 *and* 23 were added *to the Bill.*

Clause 1 *and the Enacting Formula* were added to the Bill.

MR. DEPUTY CHAIRMAN: Now we take up the Title. There is one amendment. No. 31 by Shri Shiva Chandra Jha, Not there.

The Title was added to the Bill.

SHRIMATI SHEILA KAUL: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

University (Amdt.) 500 Bill, 1981

MOTIONS REGARDING SECOND AND THIRD REPORTS OF THE COMMITTEE ON RULES

SHRI P. N. SUKUL (Uttar Pradesh): Sir, I move the following Motion: —

"That the Second and third Reports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979, and 2nd December, 1981, respectively; be taken into consideration."

I also move:

That this House agrees with the recommendations contained in the second and Third Reports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979, and 2nd December, 1981, respectively, with the following amendments namely:—

(i) in sub-rule (1) of rule 2, after the definition of "Houses", the following definition be inserted, namely: —

* 'Leader of the Council' means the Prime Minister, if he is a member of the Council, or a Minister who is a Member of the Council and is nominated by the Prime Minister to function as the Leader of the Council."

(ii) in rule 27 the words "in the same or next session, as the case may be", recommended for insertion, by the Committee, be *deleted*.

(iii) in rule 34, recommended by the Committee the words "and the same shall thereafter take effect as if it were an Order of the Council" be deleted.

(iv) rule 35 recommended by the Committee for deletion be *retained*, with the following amendment, namely: —

"After the words 'a motion may be moved' the words by ' the Deputy Chairman or in his absence' be *inserted*. (v) in rule 36 the words "Chairman may" recommended by the Committee be *deleted*.

(vi) in sub-rule (2) of rule 47, new clause (xxiii), recommended by the Committee be *deleted*.

(vii) rule 175 and the subheading thereto be deleted.

(viii) in rule 180, sub-rule (6) recommended by the Committee, be *deleted*

(ix) new rule 225A recommended by the Committee, be *deleted*.

(x) in new rule 238A recom-meded by the Committee for the words "any person unless the member", the words "any other member or a member of the House unless the member making the allegation." be substituted.

The questions were proposed.

MR. DEPUTY CHAIRMAN: There are three amendments No 1, 2 and 3, by Shri Hukmdeo Narayan Yadav. Not there. Shri Jha not there. The amendments are not moved.

Now I shall put the Motion including the amendments, moved by Shri P. N. Sukul to vote.

The question is:

"That the Second and Third He-ports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979 and 2nd December, 1981, respectively be taken into cor sideration."

motion was adopted.

DEPUTY CHAIRMAN: The is:

this Houses 'agrees with the mendations contained in the ed and Third Reports of the committee on Rules presented to the Rajya Sabha *on* the 22nd May, 1979 and 2nd December, 1981, respectively with the following amendments, namely:----

(i) in sub-rule (1) of rules 2 after the defihition of "Houses" the following definition foe inserted, namely: —

'Leader of the Council' means the Prime Minister, if he is a member of the Council, or a Minister who is a Member of the Council and is nominated by the Prime Minister to function as the Leader of Council."

(ii) in rule 27, the words "in the same or next session as the case may be", recommended for insertion by the Committee, be *deleted*.

(iii) In rule 34, recommended by the Committee, the words "and the same shall thereafter take effect as if it were an Order of the Council", be *deleted*.

(iv) rule 35 recommended by the Committee for deletion be *retained*, with the following amendment namely:—

"After the words 'a motion may be moved' the words by the Deputy Chairman or in his absense', be *inserted*.

(v) in rule 36 the words "Chairman may" recommended by the Committee foe deleted.

(vi) in sub-rule (2) of rule 47, new clause (xxiii), recommended by the Committee be *deleted*.

(vii) rule 175 and the subheading thereto be *deleted*.

(viii) in rule 180, sub-rule (6) recommended by the Committee, be deleted.

(ix) new rule 225A recommended by the Committee be *deleted*.

(x) in new rule 238A recommended by the Committee, for the words, "any person unless the member" the words "any other

University (Amdt.) 504 Bill, 1981

member or a member of the House unless the member making the allegation" be substituted."

The motion was adopted.

MR. DEPUTY CHAIRMAN; Before I conclude I wish you a Happy X-mas

and a Happy New Year. Thank you very much z

The House stands adjourned sir die.

The House then adjourne *sine die* at nine minutes pa nine of the clack.